

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

O.A. No. 1040 OF 2024

IN THE MATTER OF: -

Surender & Ors.

...Applicant

Versus

State of U.P. & Ors.

...Respondents

NDOH : 29.04.2025

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**Uttar Pradesh Pollution Control Board
Respondent No. 3**

Through



Amit Shukla Advocate

Office at : D- 54, Sector – 48, Noida – 201303

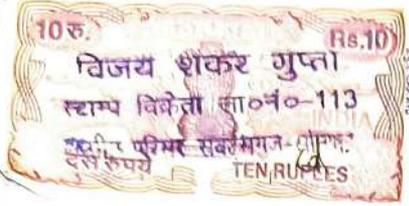
Email: amitshukla@lexweb.in

Ph. No. +91 9999933220; 9999333220

Place: New Delhi

Date: 25.04.2025

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI



ORIGINAL APPLICATION NO. 1040/2024



IN THE MATTER OF:-

SURENDER & ORS.

....APPLICANT

VERSUS

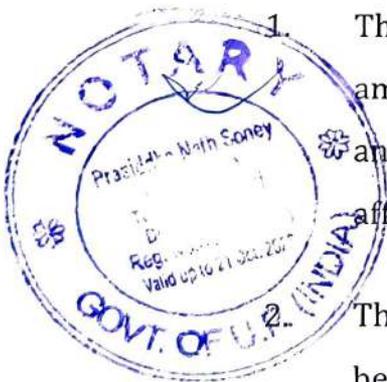
STATE OF U.P. & ORS.

....RESPONDENT(S)

2 Tickets Rs. 10/-
(P.N. Soney)
Notary Sonbhadra

RESPONSE/REPLY ON BEHALF OF THE RESPONDENT NO.-3,
UTTAR PRADESH POLLUTION CONTROL BOARD, IN
COMPLIANCE TO THE ORDER DATED 18.03.2025 PASSED BY
THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

I, Ramesh Kumar Singh, S/o. Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra, U.P. do hereby solemnly affirm and declare on oath as under:



1. That the deponent in the official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.

That I state that the contents of the present affidavit have been drafted by my counsel on my instructions and the

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contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That the present matter is regarding illegal mining in the forest area and carrying out mining activities and extracting sand from mid-stream of river using heavy machines and thereby causing damage to wildlife and river ecology, as also, flora and fauna, in violation of environmental laws.
4. That this Hon'ble Tribunal vide its order dated 18.03.2025, has directed UPPCB to verify the compliance status of respondent No.6 with respect to compliance with EC/CTO conditions and observations/ recommendations made by the Joint Committee and also to file Status verification report.
5. That in Compliance to the directions issued by this Hon'ble Tribunal and to verify the compliance status of respondent No.6 with respect to compliance with EC/CTO conditions and observations/recommendations made by the Joint Committee, the officials of UPPCB have conducted the field visit of above concerned Sand/Morrum mining leases i.e. Mr. Chander Shekhar Chaurasia, Arazi No. 824 Kha, Khand no.1, Agori Khas, Obra, Sonbhadra & M/s New India Minerals, Arazi No. 824 Kha (Khand no.3), Agori Khas, Obra, Sonbhadra on 04.04.2025.



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A Copy of inspection report dated 04.04.2025 along with photographs of the site visit of both mining leases is annexed herewith and marked as **AnnexureR3/1**.

6. The observations vis-à-vis M/s Chander Shekhar Chaurasia, Arazi No. 824 Kha, Khand No.1, Agori Khas, Obra, Sonbhadra are as under-

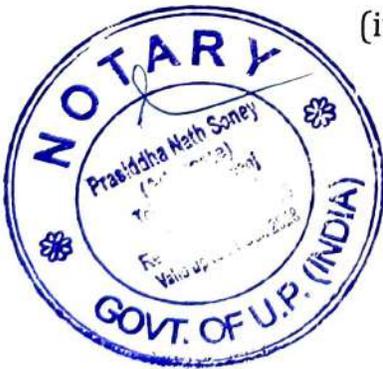
(i) Consent to Operate (CTO) has been granted by UPPCB for production of Sand/Morrum@259104 Cubic Meters/Year vide Ref. No. 196159/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/ SONBHADRA /2023 dated 29.12.2023, valid till 31.12.2026.

A copy of CTO dated 29.12.2023 is being annexed as **AnnexureR3/2**.

(ii) The lease area of the above mining lease is 16.194 Hectare.

(iii) During filed visit above mining lease was found operational.

(iv) During the site visit, the water sprinkling was carried out by Project Proponent of above mining lease on the mines transportation road with the help of 1 Tanker to control dust emission generated due to vehicular movement. The Project Proponent has informed that for water sprinkling, the river water is used.



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- (v) As a green belt, during site visit on both sides on mine transportation road, plantation of varies species such as Jamun, Katahal, Imli, Neem, Pipal, Mango etc. was found. Representative of mining lease informed that plantation in mining area is not possible, so plantation of plants has been done, approx. 300 meter above near mine transportation road.

The Photographs of plantations are annexed herewith and marked as **AnnexureR3/3**.

The representative of above mining lease present during site visit informed that for the Plantation of 17,000 plants, a letter has been send to Divisional Forest Officer, Obra Forest Division, Obra, Sonbhadra by Project Proponent vide letter dated 27.02.2025.

A true copy of the letter dated 27.01.2025 is annexed herewith and marked as **AnnexureR3/4**.

- (vi) During the visit, all pillars with locations names as Pillar A, B, C, D & E were found established around lease area.

- (vii) For disposal of Domestic effluents generated, 2 of toilets (Septic/Soak pit) was found established in mine lease area.



A handwritten signature in blue ink, consisting of a stylized letter 'R' with a vertical line extending downwards.

- (viii) During visit 1 PTZ Camera and 10 other cameras were found installed in mining lease area.
- (ix) During site visit, 1 Weighing Bridge was found established.
- (x) During site visit, 1 handpump and 1 No. Bore-well was found installed of capacity-1.5 HP.
- (xi) For extraction of ground water through bore-well of capacity 1.5 HP, Registration certificate dated 08.07.2022 has been provided by representative of above lease holder, which is issued from Ground Water Department.

A copy of Ground Water Registration certificate dated 08.07.2022 is annexed herewith and marked as **AnnexureR3/5**.



- (xii) The Project Proponent of mining lease has submitted Hydro-Geological Study Report of mining lease area along with Ambient Air Quality monitoring report. A copy of Hydro-Geological Study Report and Ambient Air Quality monitoring report is annexed herewith and marked as **AnnexureR3/6**.

- (xiii) The Project Proponent of above mining lease has submitted the Compliance Status of Consent to

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Operate CTO (Air & Water) issued by UPPCB & Environmental Clearance issued by SEIAA.

A Copy of Compliance Status of CTO & EC submitted by Mining lease is annexed herewith and marked as **AnnexureR3/7**.

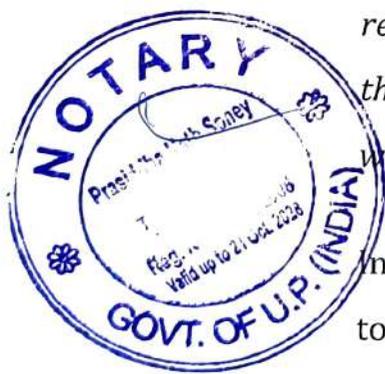
As per facts found during the site visit of above mining lease, the Point wise compliance status of CTO conditions issued to above mining lease by UPPCB is annexed herewith and marked as **AnnexureR3/8**.

7. This Hon'ble Tribunal has vide its order dated 18.03.2025, observed as following:-

"....9. In the course of hearing, we have noted that in its report, the Joint Committee had referred to satellite image reproduced on page 11 of its report and mentioned in para 9 that as per satellite image dated 23.04.2024 mining activity was observed near the lease area in the river stream.

In compliance to the above, letter has been issued by UPPCB to the Mining Department, Sonbhadra vide letter ref. no. G0400/O.A. no. 1040/2025 dated 05.04.2025.

A copy of letter dated 05.04.2025 is annexed herewith and marked as **AnnexureR3/9**.



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8. The observations vis-à-vis M/s New India Minerals Arazi No. 824 Kha (Khand No.3) Village- Agori Khas, Obra, Sonbhadra are as under-

(i) During field visit above mining lease was found non-operational/closed and at mining lease area no labour/machinery was found.

(ii) As per information provided by Mining Department, Sonbhadra vide letter dated 21.02.2023, mining activity of above lease is closed since February, 2023, in compliance to the order dated 20.02.2023 passed by this Hon'ble Tribunal in the matter of O.A. No. 818/2022, Sandal Praveen Vs. State of U.P. & Ors.

A Copy of letter dated 21.02.2023 is annexed herewith and marked as **Annexure R3/10**.

(iii) During field visit no labour/machinery was found at mining lease area.

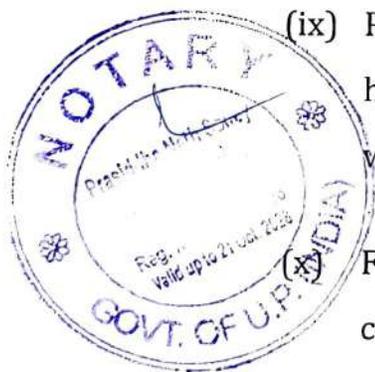


Consent to Operate (CTO) has been granted to M/s New India Minerals Arazi No. 824 Kha (Khand No.3), Village- Agori Khas, Tehsil-Obra, District-Sonbhadra for Sand/Morrum mining @ 259104 Cubic meter/Year by UPPCB vide Ref. No. 170202/UPPCB /Sonebhadra (UPPCBRO)/CTO/both/SONBHADR/2022 dated 13.01.2023, valid till 31.12.2024.

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A true copy of letter dated 21.02.2023 is annexed herewith and marked as **AnnexureR3/11**.

- (v) During visit at near mining lease transportation road approx. 100 plants were found planted.
- (vi) During inspection weighbridge established was found non-operational and office was found closed.
- (vii) Representative of mining lease present during site visit informed that, 1 toilet (Soak Pit/Septic tank) is installed for office staffs, for disposal of domestic effluent, if generated.
- (viii) During visit all 8 pillars with Locations names as Pillar A, B, C, D, E, F, G & H around lease area established.
- (ix) Representative of mining lease holder informed that 01 hand pump and 1 Borewell is installed for full filing of water requirement for staffs of lease, if required.



For extraction of ground water through bore-well of capacity 1.5 HP, No-Objection Certificate of dated 26.12.2021 has been provided by representative of above lease holder, which is issued from Ground Water Department.

A true copy of Ground Water NOC dated 26.12.2021 is annexed herewith and marked as **AnnexureR3/12**.

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(xi) Project Proponent of mining lease has submitted Hydro-Geological Study Report of above mining lease along with Ambient Air Quality monitoring report are attached.

A true copy of Hydro-Geological Study Report and Ambient Air Quality monitoring report is annexed herewith and marked as **AnnexureR3/13**.

The Project Proponent of mining lease has submitted Compliance Status of Consent to Operate CTO (Air & Water) issued by UPPCB & Environmental Clearance issued by SEIAA.

A Copy of Compliance Status of CTO & EC submitted by PP of above mining lease is annexed herewith and marked as **AnnexureR3/14**.

(xii) Show cause notice has been issued to M/s New India Minerals Village-Aghori Khas, Tehsil-Obra, District-Sonbhadra, regarding imposition of Environmental Compensation for excess mining vide ref. no. H90007/C-2/NGT-62/23 dated 28.02.2023.

A copy of letter dated 28.02.2023 is annexed herewith and marked as **AnnexureR3/15**.

(xiii) Further, as per records available in this office, in compliance of Hon'ble NGT order dated 19.05.2023, in

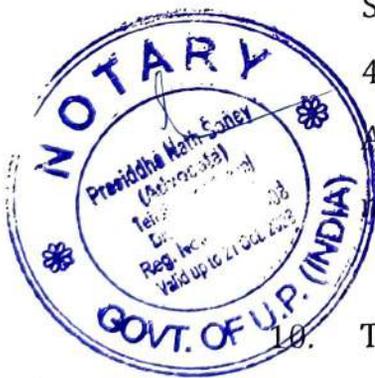




the matter of O.A. No. 818/2022 (I.A. No. 74/2023) Suo motu Action in illegal mining for extraction of Morrum at Arazi No. 824 Kha (Khand 3 & 4) in Area 16.194 and 12.368 Hectares, respectively at Vilage-Agori Khas, Tehsil-Obra, District-Sonbhadra Versus Union of India &ors., letter has been issued to Shri Surendra Tiwari, Prop. M/s New India Minerals, R/o Govindpur Ganeshpur, Akabarpur, District-Ambedkar Nagar via ref. no. H96328/C-2/NGT-312/23 dated 26.06.2023. A copy of letter dated 26.06.2023 is annexed herewith and marked as **Annexure R3/16**.

9. In compliance of order dated 05.07.2023 passed by Hon'ble Supreme Court, New Delhi, in the matter of Civil Appeal No. 4046/2023, letter has been issued by UPPCB to M/s New India minerals, Village-Aghori Khas, Tehsil-Obra, District-Sonbhadra vide ref. no. G000643/Civil Appeal no.-4046/2023 dated 16.08.2023.

A copy of letter dated 16.08.2023 is annexed herewith and marked as **Annexure R3/17**.



10. That the present affidavit on behalf of the Respondent No.-3, Uttar Pradesh Pollution control Board, is being submitted before this Hon'ble Tribunal for kind perusal and consideration.


DEPONENT

VERIFICATION:

I, the above noted deponent do hereby verify that the contents of above affidavit are true to my knowledge and belief. No part of the same is false and nothing material has been concealed there form.

Verified on this day the _____ day of April, 2025 at Sonbhadra.



[Handwritten signature]

[Handwritten signature]
DEPONENT

Shri/Smt Ramesh Kumar Singh P/o Sio Dhowic
Shri/Smt _____ Who
has been identified by Shri _____
Appeared before me _____ at _____ a.m/ P.m
I certified that he/she _____ admits the truthness
of facts mentioned _____ declaration. And I
administered oath to him/her *[Signature]*
(P.N.SONEY)
Adv. NOTARY
ROBERTSGANG-SONEBHADRA

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विराचाधीन ओ0ए0 संख्या 1040/2024 सुरेन्द्र एवं अन्य बनाम उ0प्र0 राज्य एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक-18.03.2025 के अनुपालन में अद्यतन निरीक्षण आख्या:-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओरिजनल अप्लीकेशन नं0-1040/2024 सुरेन्द्र एवं अन्य बनाम उ0प्र0 राज्य एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक-18.03.2025 के अनुपालन में आपके आदेशानुसार अद्योहस्ताक्षरकर्ताओं द्वारा दिनांक 04.04.2025 को उल्लिखित खनन पट्टा मेसर्स न्यू इण्डिया मिनिरल्स एवं मेसर्स श्री चन्द्रशेखर चौरसिया का स्थलीय निरीक्षण किया गया, निरीक्षण के समय परियोजना के प्रतिनिधि के रूप में श्री कृष्णा बघेल, साइट इन्चार्ज उपस्थित थे। विन्दुवार आख्या निम्नवत् है:-

1. ओ0ए0 संख्या-1040/2024 में उल्लिखित पट्टाधारक मेसर्स न्यू इण्डिया मिनिरल्स, आराजी नं0-824ख (खण्ड नं0-3), ग्राम-अगोरी खास, तहसील-ओबरा, जनपद-सोनभद्र की आराजी नं0-824ख, रकबा-16.194 हे0 क्षेत्र पर बालू खनन को दिनांक-13.12.2021 से दिनांक-12.12.2026 तक अवधि के लिये पट्टा स्वीकृत है। राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (SEIAA) द्वारा दिनांक-01.12.2021 में पर्यावरणीय स्वीकृत निर्गत है। राज्य प्रदूषण नियंत्रण बोर्ड से बालू खनन हेतु सहमति जल एवं वायु दिनांक-21.12.2024 तक निर्गत है।
 - A. निरीक्षण के समय स्थल पर बालू खनन का कार्य बन्द पाया गया। खनन विभाग द्वारा अवगत कराया गया कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में पारित आदेश ओ0ए0 संख्या-818/2022 संदल परवीन बनाम यूनियन ऑफ इण्डिया व अन्य दिनांक-20.02.2023 के अनुपालन में बालू खनन कार्य फरवरी, 2023 से बन्द होना सूचित किया गया है। निरीक्षण के समय माइनिंग कार्य बंद पाया गया।
 - B. खनन पट्टा स्थल पर गाडियों के आवागमन रास्ते पर देखने से ऐसा प्रतीत होता पाया गया कि माइनिंग कार्य में लगे वाहनो का आवागमन कई महीनों से रुका हुआ है। खनन पट्टा स्थल पर मजदूर, मशीनरी आदि नहीं पायी गयी।
 - C. खनन पट्टा धारक द्वारा सहमति जल एवं वायु के अनुपालन में अनुपालन आख्या उपलब्ध कराई गयी है। उक्त अनुपालन आख्या के साथ छः माह की (जनवरी 2024 से जून 2024 तक) की अनुपालन आख्या संलग्न है।
 - D. खनन पट्टा धारक द्वारा Hydro-geological study रिपोर्ट प्रेषित की गयी है, जिसके साथ में परिवेशीय वायु गुणता आख्या संलग्न है।
 - E. निरीक्षण के समय खनन परियोजना के समीप लगभग 100 पौधे लगे पाये गये। खनन परियोजना के समीप 01 नग हैण्डपम्प, 01 नग बोरवेल, धर्मकाटा, आफिस, शौचालय की व्यवस्था स्थापित पायी गयी। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि परियोजना में स्थापित PTZ कैमरा परियोजना बन्द होने के कारण अज्ञात लोगों द्वारा निकाल लिया गया है।
 - F. भू-जल निष्कर्षण हेतु परियोजना द्वारा भू-गर्भ विभाग से अनापत्ति प्रमाण-पत्र संख्या-NOC029431 प्राप्त की गयी है, जिसकी वैधता दिनांक-19.12.2026 तक है।
 - G. परियोजना द्वारा 17,000 पौधों के सम्बन्ध में प्रभागीय वनाधिकारी, ओबरा को सम्बोधित पत्र दिनांक-08.02.2025 प्रेषित किया गया है (छायाप्रति संलग्न)।
 - H. खनन परियोजना स्थल में 08 नग लोकेशन युक्त पिलर स्थापित पाये गये जिसमें A, B, C, D, E, F, G एवं H अंकित किया गया है।



Shubham Singh



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क्रमशः 2 / पर....

2. ओ0ए0 संख्या-1040/2024 में उल्लिखित पट्टाधारक मेसर्स श्री चन्द्रशेखर चौरसिया आराजी नं0-824ख (खण्ड-1), अगोरी खास, तहसील-ओबरा, जनपद-सोनभद्र क्षेत्रफल 16.194 हे0 क्षेत्र पर बालू खनन को दिनांक-06.05.2022 से दिनांक-05.05.2027 तक पट्टा माइनिंग विभाग से स्वीकृत है। उक्त पट्टाधारक द्वारा राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (SEIAA) उ0प्र0 से दिनांक-28.04.2022 द्वारा पर्यावरणीय स्वीकृत प्राप्त की गयी है। राज्य प्रदूषण नियंत्रण बोर्ड से बालू खनन हेतु सहमति (जल एवं वायु) दिनांक-31.12.2026 तक स्वीकृत है।
- A. निरीक्षण के समय खनन परियोजना संचालित पायी गयी, खनन क्षेत्र में लगभग 20 ट्रक एवं अन्य मशीने पायी गयी।
- B. बालू खनन मार्ग पर गाड़ियों के परिवहन के दौरान उड़ने वाली धूल के रोकथाम हेतु एक टैंकर द्वारा पानी का छिड़काव किया जाता है। निरीक्षण के समय परिवहन मार्ग पर पानी का छिड़काव पाया गया।
- C. निरीक्षण के समय पट्टाधारक की तरफ से उपस्थित प्रतिनिधि श्री कृष्णा बघेल द्वारा अवगत कराया गया कि बालू खनन स्थल पर वृक्षारोपण नहीं हो पाता है। बालू खनन स्थल से लगभग 300 मीटर ऊपर की ओर परिवहन मार्ग के दोनो तरफ लगभग 550 पौधों का वृक्षारोपण कराया गया है। पौधो में जामुन, इमली, कटहल, नीम, पीपल, आम आदि प्रजाति के पौधे स्थापित पाये गये।
- D. परियोजना द्वारा 17,000 पौधों के सम्बन्ध में वन विभाग, ओबरा को सम्बोधित पत्र दिनांक-27.01.2025 प्रेषित किया गया है (छायाप्रति संलग्न)।
- E. खनन परियोजना क्षेत्र में कर्मचारियों से जनित घरेलू वहिस्राव हेतु 02 नग शौचालय (सेप्टिक टैंक एवं सोकपिट युक्त) स्थापित पाये गये।
- F. बालू खनन पट्टा धारक द्वारा साइट में 01 नग PTZ कैमरा एवं 10 नग अन्य कैमरे स्थापित पाये गये है।
- G. खनन परियोजना स्थल में 05 नग लोकेशन युक्त पिलर स्थापित पाये गये जिसमें A, B, C, D एवं E अंकित किया गया है।
- H. खनन परियोजना में उपस्थित प्रातिनिधि ने अवगत कराया कि परिवहन मार्ग में जनित धूल के नियन्त्रण हेतु जल छिड़काव में प्रयुक्त जल को नदी से प्राप्त किया जाता है। कर्मचारियों हेतु प्रयोग किये जाने वाले जल हेतु 01 नग हैण्डपम्प एवं 01 नग बोरवेल पम्प (क्षमता 1.5 एचपी) स्थापित पाया गया। बोरवेल से पानी एक्सट्रेक्सन करने हेतु ग्राउण्ड वाटर डिपार्टमेंट से निर्गत रजिस्ट्रेशन प्रमाण-पत्र की प्रति प्राप्त करायी गयी है।
- I. खनन परियोजना के समीप स्थापित कार्यालय के पास 01 नग धर्मकॉटा स्थापित पाया गया।
- J. खनन पट्टा धारक द्वारा सहमति जल एवं वायु के अनुपालन में अनुपालन आख्या उपलब्ध करायी गयी है। अनुपालन आख्या के साथ में EC की अनुपालन आख्या संलग्न की गयी है।
- K. खनन पट्टा धारक द्वारा Hydro-geological study रिपोर्ट प्रेषित की गयी है, जिसके साथ में परिवेशीय वायु गुणता आख्या संलग्न है।

(3)



आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही सादर प्रस्तुत।

Shubham Singh
07/04/2025
(शुभम सिंह)
(जे0आर0एफ0)

(Signature)
07/04/2025
(चन्द्रशेखर)
सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी महोदय,

(Signature)
7/4/25



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196159/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 29/12/2023

To,

M/s

SHRI CHANDER SHEKHAR CHAURASIA

**Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra
,SONBHADRA,231205**

**Application Id-
23432956**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI CHANDER SHEKHAR CHAURASIA** located at **Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra ,SONBHADRA,231205.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI CHANDER SHEKHAR CHAURASIA** granted for the period from **01/01/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	259104	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 259104 Cu meter /Annum by opencast and semi mechanized mining in 16.194 Hectare Lease area at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP123382 dated 28.04.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRDigitally signed by
A SINGHRAJENDRA SINGH
Date: 2024.01.02
18:21:15 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Digitally signed by
RAJENDRA SINGH
Date: 2024.01.02
18:21:29 +05'30'

Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कम्पोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Site Photographs of plantation done by M/s Chander Shekhar Chaurasia Arazi no. 824 Kha, Khand no.-1, Aghori Khas, Obra, District-Sonbhadra

Date-

27-01-2025

To

District Forest Officer , Obra

District Sonebhadra,

Uttar Pradesh

SUBJECT: REQUEST FOR IMPLEMENTATION OF PLANTATION SCHEME AS PER CONDITIONS OF ENVIRONMENTAL CLEARANCE (E.C.) LETTER GRANTED TO APPLICANT.

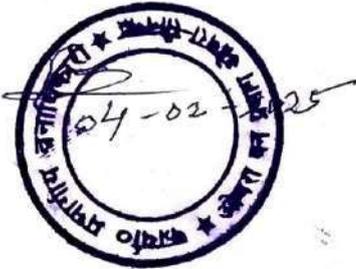
Respected Sir,

Applicant has been granted Environment Clearance letter for mining lease located in **VILLAGE – AGORI KHAS Khand 01, TEHSIL – OBRA, DISTRICT – SONBHADRA – U.P.** by SEIAA,UP on 28/04/2022 vide EC Identification No. - EC22B001UP123382 File No. – 6305.

In this regard, applicant is require to carry out plantation of 17,000 Plants as per the Specific Conditions No. 8 of Environment Clearance letter as under:-

8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants/ ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years.

In view to fulfil above condition, applicant respectfully submits that please provide us estimate and required sum of money of implementing the plantation of 17,000 Plants, in order to comply with the E.C. conditions.

For
Shri Chandar Shekhar Chaurasia

Yours sincerely,

Shri Chandar Shekhar Chaurasia

R/o- 9A, Paramount Villa Ansals, Near Regional

College, Shyamla Hill, Bhopal, M.P.



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)
(Commercial or Industrial or Infrastructural or bulk user)

[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202205000233			
Name of the Owner	CHANDERSHEKHAR CHAURASIA		
Address of the Applicant	9A Paramaount Villa Ansals near regional college bhopal	Application Form Serial No.	SNBD0522RIN0006
Date of Submission	07/05/2022	Specimen Signature	
Company Name	Shri Chander Sherkhar Chaurasia	Company Address	Arazi No. 824Kha (Khand No. 01), Village- Agori Kh
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			Yes
Certificate Number प्रमाणपत्र संख्या	NA	Issue Date निर्गमन तिथि	01/05/2022
Expiry Date अंतिम तिथि	09/05/2022		
Location Particulars			
District	Sonbhadra	Block	CHOPAN
Plot No./Khasra No.	Arazi No. 824Kha (Khand No. 01) Agori Kh	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	30.00
Date of Energization (In Case of Electric Pump)	09/05/2022		

Maximum Allowable Rate of Withdrawal (m³/hr.):	30.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			15000.00

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the District Ground Water Management Council.

695

Date :08/07/2022

Place:Sonbhadra

This certificate is electronically generated and does not require digital signature

**Hydrogeological assessment Report of River Bed Mining Project located at
Araji No.- 824 Kha (Khand No. 01)
Villages Agori Khas, Tehsil- Obra, Sonbhadra, U.P.
(Leased Area – 16.194 ha.)**

Introduction:-

- Sonbhadra district covers an area of 6788 sq.km and the Southern most district of U.P is characterized by Hard rocks particularly Bijawar Group and ChhotaNagpur Gniessic Complex of rocks. The district is administratively divided in 04 tehsils namely Robertsganj, Dudhi, Obra and Ghorawal which are further divided into 10 development blocks.
- The district is characterized with hard rock undulating and hilly topographic features. table land topographic features. Along the courses of river and stream, very limited valley fill deposits are observed. River Son divides the district into two distinct topographic division. The thickness of alluvium or weathered zone is more in North of river Son while it is negligible in south of river Son. Geomorphologically, the district can be divided into three distinct units; 1. Residual hills / Table lands 2.River and hills and 3. Valleys and ravines. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. The elevation of the area varies from 150-400mamsl. The general slope of the tract is from North to South. The topography is influenced or modified by the existing rivers and streams.
- Geologically the district is characterized by Bijawar phyllites and Chhotanagpur granite/gneiss, Vindhyan formation and younger alluvioum. The age of these formations ranges from Archean to Sub recent. The Granitoids and gneisses forms the main land and traversed by pegmatitic veins, quartz reefs and basic dykes.

HYDROGEOLOGY

- Hydrogeological Set-up: Exploratory drilling data of CGWB and state tubewell department show that there are fractures which create secondary porosity in hard rock area and porous formation in alluvial formations.

- The depth of these fractures differ from place to place. The ground water condition in the area are greatly influenced by the occurrence of two distinct litho-units. a) Unconsolidated sediments in the valley filled area (Alluvium) b) Hard Rock Formation: Comprising Vindhyan and Precambrian formations.
- SONBHADRA district is underlain by Alluvium of Quaternary age. Dynamic Ground water resources of the district have been estimated for base year-2022-23, on block/urban area wise basis. Out of 680957.52 ha of geographical area, 241458.89 ha is ground water recharge worthy area and 439498.63 ha is hilly area.
- There are 10 number of assessment units in the district which fall under command category. The Annual Extractable Ground Water Resources in the district is 51851.11 ham and ground water extraction for all uses is 26394.62 ham, making stage of ground water extraction 50.9% as a whole for the district.
- The highest stage of ground water extraction is 76.68% in DUDHI block. After allocation of Ground Water Resource for domestic utilization for projected year 2025, the Net Annual Ground Water Availability for future use is 25040.7ham in the district. 1 block are categorized in semi critical, 0in critical. 0 block of the district are categorized in over exploited. 9 blocks are categorized in Safe.

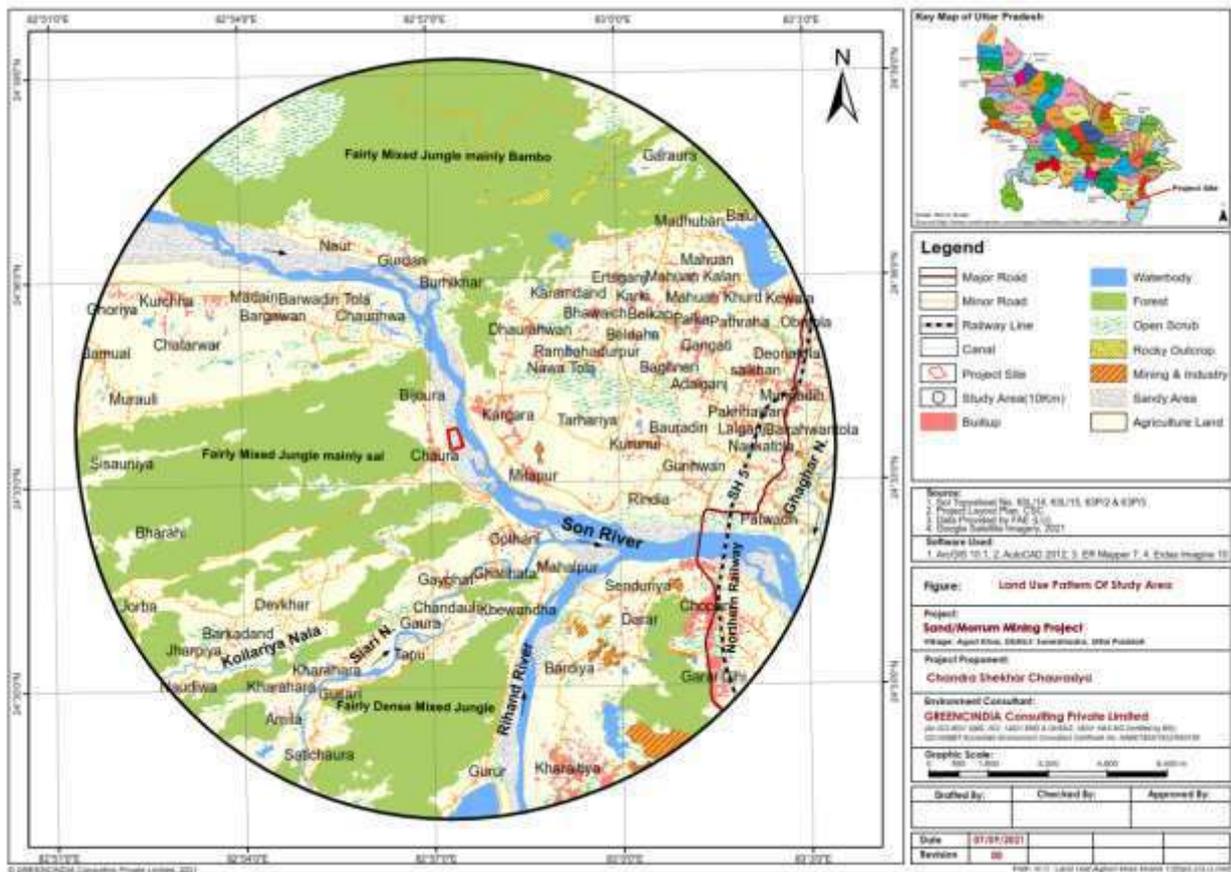
Project Description:-

Project Detail: Sand /Morrum mining from Son Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Agori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.). The salient features of the project are given below:

Sl. No	Item	Details
1	Project	Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Agori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).
2	E.C Clearance Letters / OMs and date	MoEF&CC Proposal no- SIA/UP/MIN/63476/2021 & SEIAA, U.P File no- 6305; Dated 28 th April, 2022
FINANCIAL DETAILS:		
3	CSR cost	Rs. 2,96,457/-
PRODUCTION DETAILS:		
6	Geological reserve (cum)	6,47,760 cum
7	Production as per LoI(cum)	2,59,104 cum/year
8	Production in Five Years	12,95,520 cum
9	No. of Days proposed for mining	250 dry days/year except monsoon
10	Proposed Number of Workers	76 people (skilled and semi-skilled)
11	Method of Mining	Open cast; semi-mechanized mining.
ABOUT PROJECT PROPONENT:		
12	Name of the Project Proponent	Shri Chander Sherkhar Chaurasia
13	Address	9A, Paramount Villa Ansals, Near Regional College Shyamla Hill, Bhopal, M.P.

Background:-

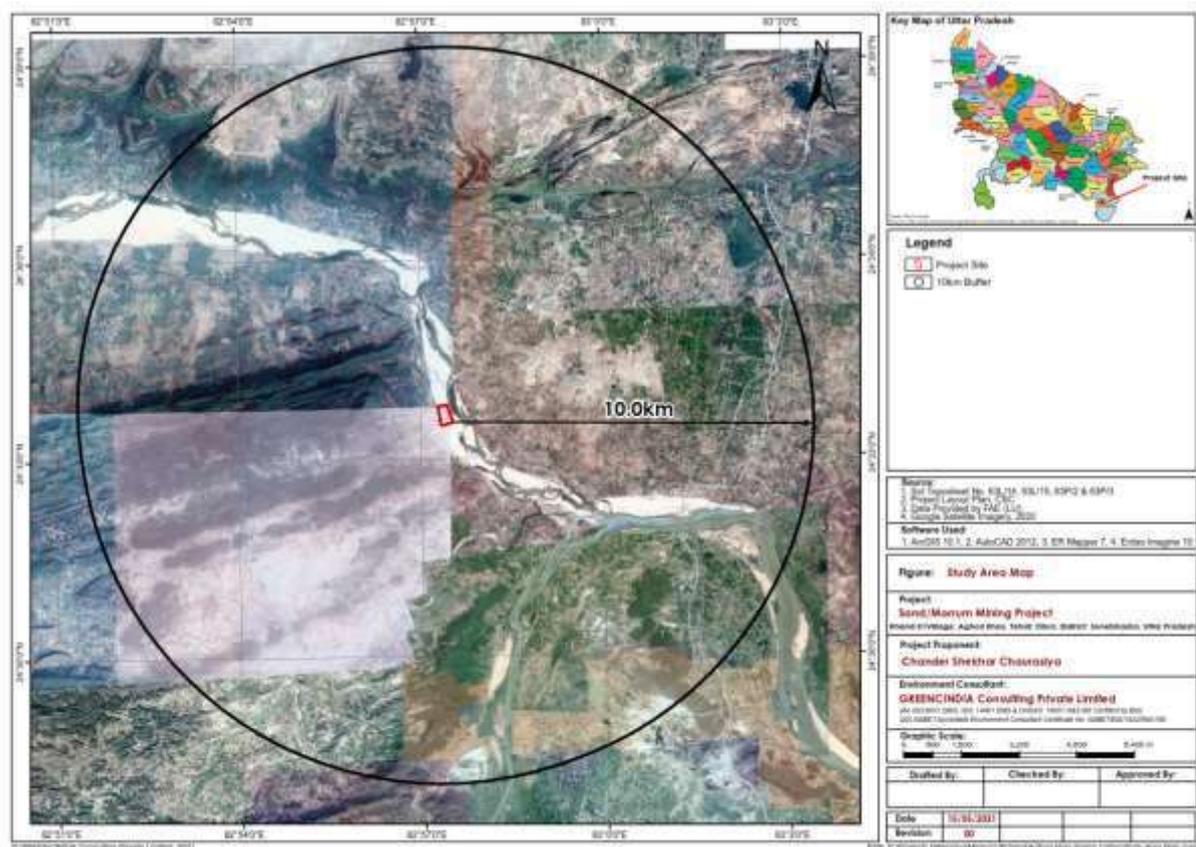
- The E.C. condition has a requirement of conducting Hydrogeological study of the area. In case adverse effect on ground water quality and quantity proper action shall be taken for its mitigation.
- The report has been prepared as per the As Annexure-V of MINISTRY OF JAL SHAKTI (Department Of Water Resources, River Development And Ganga Rejuvenation) (CENTRAL GROUND WATER AUTHORITY) NOTIFICATION New Delhi, the 24th September, 2020



Regional setting (Location , Landuse , Climate, Topography and drainage , Geology – Regional and Local

PROJECT LOCATION

- The mine lease area is located in Agori Khas village, Obra Tehsil of Sonbhadra District. The external coordinates of the mine lease area ranges from Latitude 24°33'47.01"N to 24°33'31.23"N and Longitude 82°57'16.43"E to 82°57'19.13"E.
- The area can be accessed from SH-5A road which is 7.00 km from the project site via local metal road. A haul road reaches the project site which is sufficient for the transportation of materials through trucks and dumpers. The map showing general location and specific location, boundary of the mine lease area and its surrounding environ are shown.

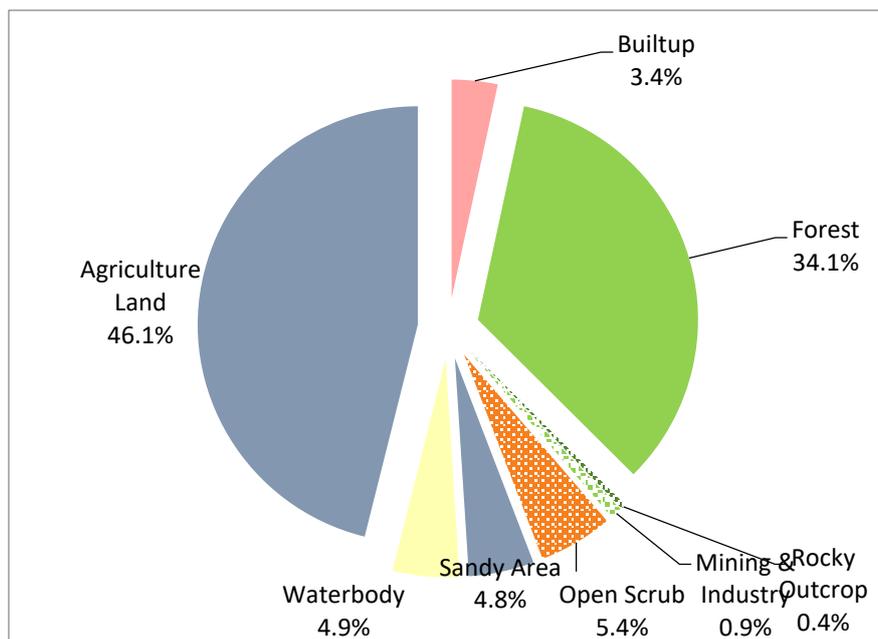


• **Land use Pattern of Mine Lease Area**

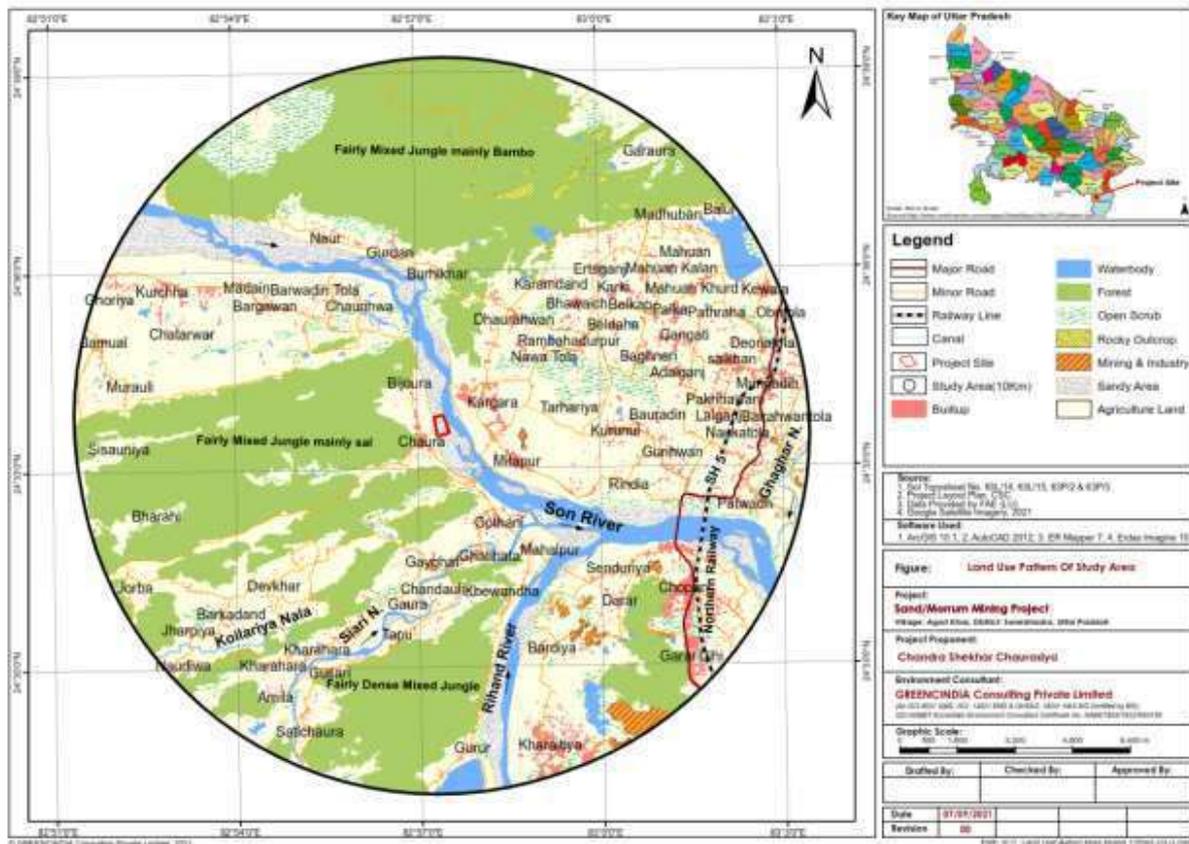
Sl. No.	Type of Land Use	Total Value (in Hectares)
A. PRE-MINING AREA		
A-1	River bed area under Mine Lease	16.194
Total		16.194
B. DURING MINING		
B-1	Restricted area (7.5m mining area boundary, 3m barrier from periphery of stream water)	5.2389
B-2	Available area for mining	10.9551
Total		16.194
C. END OF LEASE PERIOD		
C-1	Restricted area (7.5m mining area boundary, 3m barrier from periphery of stream water)	5.2389
C-2	Naturally reclaimed in river bed	10.9551
Total		16.194

• **Land Use Pattern within 10 Km Area**

- As clearly depicted, about 46.1% of the study area is agricultural land followed by about 3.40% of built-up, 4.9% of water body, 4.8% of Sandy Area and 5.4% of open scrub area each and forest land is about 34.1%. Therefore, overall we can predict that our study area majorly being agricultural land with some built-up area and presence of some forest area, the envisaged impact of mining would be very less.
- A site visit was carried out for the entire ML area and the land features were compared with the satellite images for data verification. As the mining site is a river bed, the total area either falls under sandy area or under river water. In this case the entire area is sandy.
- The land where the proposed mining activities will be carried out has been taken on lease by the project proponent. There are no R&R issues involved with this project.



Land Use Map – 10 Kms.



TOPOGRAPHY & PHYSIOGRAPHY:

- The proposed lease area is situated on the left flank of the river Son. The Son River flows through the Sonbhadra district from west to east direction, which forms the main drainage system of the area. It flows parallel to the strike direction of Vindhyan, in the softer rocks of the Lower Vindhyan Group. Its tributary, Kanhar River, flows from south to north to join the Son at a right angle.
- The lease area along Son river has mild slope towards south-east. The highest level of area is 175mRL in north-west of the area near boundary pillar “A” while on the south-eastern corner near pillar “C” it is 172 mRL. The area lies on left bank of Son River which flows from west to east direction in the area. In past no mining activities was carried out with in the area and it depicts its original topography.

REGIONAL GEOLOGY:

- Geologically the district is characterized by Bijawar phyllites and Dudhi granite/gneiss, Vindhyan formation and younger alluvium. The age of these formations ranges from Archean to Sub recent. The Granitoids and gneisses form the main land and traversed by pegmatitic veins, quartz reefs and basic dykes. The district is characterized with hard rock undulating and hilly topographic features. Table land topographic features. Along the courses of river and stream, very limited valley fill deposits are observed. River Son divides the district into two distinct topographic divisions. The thickness of alluvium or weathered zone is more in North of river Son while it is negligible in south of river Son.
- Geomorphologically, the district can be divided into three distinct units:
 - Residual hills
 - River and hills and
 - Valleys and ravines.
- Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. The elevation of the area varies from 150-400 msl. The general slope of the tract is from North to South. The topography is influenced or modified by the existing rivers and streams. Mineral resources in Sonbhadra district: Sonbhadra district has rich mineral resources. Govt. organizations as well as private lease holders are doing mining in these areas.

Local Geology

- The sediments of newer alluvium are mainly arenaceous in nature and are found in topographically lower region. These sediments are loose, unconsolidated, flood plain deposits or back swamp deposits and are confined in narrow strips all along the present drainage system. The younger alluvium material resembles mineralogically to older alluvium. The older alluvium material generally occupies the region of higher elevation. These sediments are argillaceous in nature and relatively compact.

General Hydrogeology , Groundwater condition

➤ **Categorization of Assessment Units :-**

The CGWA and UP – Ground Water Department, the norms for Categorization of Assessment Units depending on stage of ground water extraction is as under:-

Stage of Ground Water Extraction	Category
Less than or upto 70%	Safe
More than 70% upto 90%	Semi- critical
More than 90% upto 100%	Critical
More than 100%	Over-exploited

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

➤ **Hydro geological Status of the lease area:-**

The State Ground Water Board, Uttar Pradesh has Notified Areas/Blocks which were over-exploited, Critical or semi-critical in stressed cities on June-2020 (further amended on June-2022), as per which district Sonbhadra has not been identified under Notified Area. As per the UP Ground Water Board Report-2023, Duddhi has been assessed as Semi-Critical Assessment unit which as far away from the lease area.

https://upgwdonline.in/images/NotifiedArea17062020_Hi.pdf

<https://upgwdonline.in/pdf/Notified-Area-2022.pdf>

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

➤ **Stage of Extraction & Categorization of Sonbhadra:-**

As per the data published by Central Ground Water Board on National Compilation on Dynamic Ground Water Resources of India, 2023, the “Nagwa” assessment unit of district Sonbhadra was observed as per which the Stage of ground water extraction percentage from 72.76% (Semi-Critical Categorization) in Year-2022 Improved to 67.28% (Safe Categorization) in Year-2023.

Main references -

<https://cdn.cseindia.org/gic/state-of-ground-water-20210927.pdf>

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

Supplementary references

https://www.cgwb.gov.in/sites/default/files/2024-01/statefactsheet2023_revised.pdf

<https://cgwb.gov.in/cgwbpnm/public/uploads/documents/170565526211711280file.pdf>

➤ **Status of Ground Water Level in the Block:-**

- “Markundi New” is the nearest Ground Water assessment Block near to the lease Agor Khas. The depth of water level data of monitoring Wells show that in Aug-2022 depth was 5.48 MBGL and Jan-2023 depth was 6.66 MBGL (CGWA-2022-23)

➤ **Interpretation of surface water and Conclusion-**

- The sand mining unit is not discharging any industrial waste and is not doing any in-stream mining, as mining is done in the dry river bed only. The Sone river flows from the North direction of the lease area. The degradation of river water quality as a whole is a big subject and has many attributes spread in entire catchment area.



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TC-12468

TEST REPORT

Sample Code No.: PTL-AA-125ANI

Report No.: AAQ-06122024-125ANI

Issue Date 06.12.2024

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	02.12.2024 - 03.12.2024	Sample Received :	03.12.2024
Sample Quantity:	30 ml	Analysis Duration:	03.12.2024 – 06.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	20 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.30	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.20	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.59	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	22.38	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Mohit Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report



TEST REPORT

Sample Code No.: PTL-AA-126ANI Report No.: AAQ-10122024-126ANI Issue Date 10.12.2024

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	06.12.2024 - 07.12.2024	Sample Received :	07.12.2024
Sample Quantity:	30 ml	Analysis Duration:	07.12.2024 – 10.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	20 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.20	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.15	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.17	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.95	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Mehar Singh

For Pravayu Testing Laboratory LLP

P.K.T.
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



TEST REPORT

Sample Code No.: PTL-AA-127ANI

Report No.: AAQ-14122024-127ANI

Issue Date 14.12.2024

Issue To- CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	10.12.2024 - 11.12.2024	Sample Received :	11.12.2024
Sample Quantity:	30 ml	Analysis Duration:	11.12.2024 – 14.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	21 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

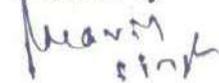
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	40.40	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.60	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.85	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.65	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

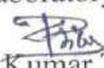
NOTE:

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- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



TEST REPORT

Sample Code No.: PTL-AA-128ANI

Report No.: AAQ-18122024-128ANI

Issue Date 18.12.2024

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	14.12.2024 - 15.12.2024	Sample Received :	15.12.2024
Sample Quantity:	30 ml	Analysis Duration:	15.12.2024 – 18.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	20 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

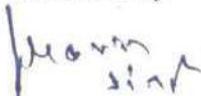
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	40.50	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.50	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.68	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.55	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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TC-12468

710

TEST REPORT

Sample Code No.: PTL-AA-129ANI

Report No.: AAQ-21122024-129ANI

Issue Date 21.12.2024

Issue To- CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	17.12.2024 - 18.12.2024	Sample Received :	18.12.2024
Sample Quantity:	30 ml	Analysis Duration:	18.12.2024 – 21.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	19 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	40.90	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.50	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.60	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	20.80	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Movin Singh

For Pravayu Testing Laboratory LLP

P.K.T.
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report



TEST REPORT

Sample Code No.: PTL-AA-130ANI

Report No.: AAQ-24122024-130ANI

Issue Date 24.12.2024

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	20.12.2024 - 21.12.2024	Sample Received :	21.12.2024
Sample Quantity:	30 ml	Analysis Duration:	21.12.2024 – 24.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	18 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	39.80	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.70	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.55	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	20.59	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Luorin Singh

For Pravayu Testing Laboratory LLP

P.K. Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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TC-12468

TEST REPORT

Sample Code No.: PTL-AA-131ANI

Report No.: AAQ-28122024-131ANI

Issue Date 28.12.2024

Issue To- CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal,
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	24.12.2024 - 25.12.2024	Sample Received :	25.12.2024
Sample Quantity:	30 ml	Analysis Duration:	25.12.2024 – 28.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	17 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	39.30	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.30	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	11.69	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	20.86	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Mohit Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report



TEST REPORT

Sample Code No.: PTL-AA-132ANI

Report No.: AAQ-01012025-132ANI

Issue Date 01.01.2025

Issue To- **CHANDER SHEKHAR CHAURASIA** 9A, Paramaount Villa Ansals, near regional college Bhopal
MP -462042

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	28.12.2024 - 29.12.2024	Sample Received :	29.12.2024
Sample Quantity:	30 ml	Analysis Duration:	29.12.2024 – 01.01.2025
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	17 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.30	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	82.20	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.55	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.80	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Navin Singh

For Pravayu Testing Laboratory LLP

PK
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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TC-12468

TEST REPORT

Format No. PTL/SF/33N

Sample Code No.	PTL/NQ/124ANI	Report No.	NQ06122024-124ANI
Environment Condition	Weather Clear	Issue Date	06.12.2024
Sample Drawn by	PTL Team	Condition of the Sample	Ok
Sample Drawn on	02/12/2024-03/12/2024	Nature of Sample	Ambient Noise Quality
Sample Received on	03.12.2024	Ambient Temperature	20 ^o C
Sampling Location	Villages Ahori Khas	Client's Name & Address	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal, MP -462042

Test Result

S. No.	Noise Level dB(A)	Observed Values (Max)	Observed Values (Min.)	Average in dB(A)	Limiting value in dB(A)
1.	Day (Ld)	71.3	60.2	62.8	65
	Night (Ln)	59.9	42.5	51.3	55

Standards of Noise Level

S. No.	Category of Area	Day dB (A)	Night dB (A)	Test Method
1.	Commercial Area	65	55	IS:9989-1981

NOTE:

- The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

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For Pravayu Testing Laboratory LLP

Pravay
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



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TC-12468

TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/334NI	Report No.	WS06122024-334NI
Sample Code Given By Client	None	Issue Date	06/12/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	02/12/2024	Nature of Sample	Ground Water
Sample Received on	03/12/2024	Test Duration	03/12/2024-06/12/2024
Sampling Location	Villages Ahori Khas	Client's Name & Address	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal ,MP -462042
Sample Quantity	1 liter		
Sampling Procedure No.	PTL/P/33		

S. No.	Parameter Tested	Units	Result	Desirable limits	Maximum permissible limits	Test protocol
				(is 10500:2012) Second revision		
1	pH Value	-	7.33	6.5-8.50	No Relaxation	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	522.5	-	-	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	5.0	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.01	1.00	5.0	APHA -23rd EDITION 2130 B: 2017
5	Total Dissolve Solid	mg/L	323.0	500	2000	APHA - 23rd EDITION 2540-C:2017
6	Total Suspended Solid	mg/L	BDL	-	-	APHA - 23 rd Edition 2540 D: 2017
7	Total Solids	mg/L	323.0	500	2000	APHA -23 rd Edition 2540-B; 2017
8	Total hardness as CaCO ₃	mg/L	181.0	200.0	600.0	APHA - 23rd EDITION 2340-C: 2017
9	Calcium as Ca	mg/L	40.84	75.0	200.0	APHA - 23rd EDITION 3500 Ca- B: 2017
10	Magnesium as Mg	mg/L	20.35	30	No Relaxation	APHA - 23rd EDITION 3500-Mg B: 2017
11	Manganese	mg/L	BDL	0.1	0.3	APHA -23 rd Edition 3500 Mn -B, : 2017
12	Alkalinity as CaCO ₃	mg/L	179.0	200.0	600.0	APHA - 23rd EDITION 2320 B : 2017
13	Chlorides as CL ⁻	mg/L	22.99	250.0	1000.0	APHA - 23rd EDITION 4500 Cl B: 2017
14	Sulphate as SO ₄ ²⁻	mg/L	24.65	200.0	400.0	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
15	Nitrate as NO ₃	mg/L	6.27	45.0	No Relaxation	I S 3025 (Part 34) 1988 : 2003
16	Iron as Fe	mg/L	0.17	0.3	No Relaxation	APHA - 23rd EDITION 3500 B-Fe: 2017

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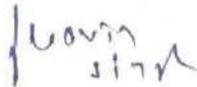


17	Potassium	mg/L	3.80	-	-	APHA -23 rd Edition 3500 K -B: 2017
18	Sodium	mg/L	18.60	-	-	APHA -23 rd Edition 3500 Na -A: 2017
19	Fluoride as F ⁻	mg/L	0.87	1.0	1.5	APHA - 23rd EDITION 4500 F - D: 2017
20	Free Residual Chlorine	mg/L	BDL	0.2	1.0	APHA - 23 rd Edition 4500-B: 2017
21	Total Chromium	mg/L	BDL	0.05	No Relaxation	IS 3025 (Part 52): 2003

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


 Pramod Kumar Tiwari
 Quality Manager
 (Authorized Signatory)


————— End of Report —————



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TC-12468

SOIL TEST REPORT

Format No. PTL/SF/33S

SampleNo.	:	PTL/SQ/41NI
Name & Address of the Customer	:	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal, MP -462042
Date of Sampling	:	02/12/2024
Date of Receipt	:	03/12/2024
Sample Description	:	Agriculture Soil
Sample Condition	:	OK
Start Date of Analysis	:	03/12/2024
End Date of Analysis	:	06/12/2024
Date of Reporting	:	06/12/2024
Sampling Location	:	Villages Ahori Khas
Sample Submitted by	:	PTL Team
Environmental Condition atLab	:	Temp. 25±2 °C Humidity 50 ± 10 %
Ref. of SamplingProcedure No.	:	PTL-P-16

TEST RESULTS

Sl. No.	Parameter	Units of Measurements	Value	Protocol
1.	pH	-	8.70	IS-2720 (Part 26): 1987
2.	Conductivity	µs/cm	402.20	IS-14767:2000
3.	Organic Matter	%	2.65	IS-2720 (Part 22): 1972
4.	Moisture (Water Content)	%	4.2	IS-2720 (Part II):1982
5.	Water holding capacity (WHC)	%	31.0	IS – 14765 : 2000
6.	Nitrogen as N	%	8.8	IS – 14684: 1999
7.	Potassium as k	mg/kg	159.0	IS – 9497: 1980
8.	Sodium	Kg/ha	143.0	IS – 9497: 1980
9.	CEC (Cation Exchange Capacity)	Meq/100g	11.0	IS -2720 (Part24): 1976

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For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)



— End of Report —

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TC-12468

TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/337NI	Report No.	WS06122024-337NI
Sample Code Given By Client	None	Issue Date	06/12/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	02/12/2024	Nature of Sample	Surface Water
Sample Received on	03/12/2024	Test Duration	03/12/2024-06/12/2024
Sampling Location	SON River(Downstream)	Client's Name & Address	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal ,MP -462042
Sample Quantity	2 liter		
Sampling Procedure No.	PTL/P/33		

S. No	Parameter Tested	Units	Result	Surface Water Standards					Test protocol
				A*	B*	C*	D*	E*	
1	pH Value	-	7.86	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	659.7	-	-	-	1000	2500	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	-	10	300	-	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.5	-	-	-	-	-	APHA -23rd EDITION 2130 B: 2017
5	Odour	Hazen	Agreeable	Un-objectio nable	-	-	-	-	APHA – 23 rd Edition 2150 B: 2017
6	Total Dissolve Solid	mg/L	427.0	500	-	1500	-	2100	APHA - 23rd EDITION 2540-C:2017
7	Total Suspended Solid	mg/L	31.0	-	-	-	-	-	APHA – 23 rd Edition 2540 D: 2017
8	Total Solids	mg/L	458.0	-	-	-	-	-	APHA -23 rd Edition 2540-B: 2017
9	Total hardness as CaCO ₃	mg/L	166.0	300	-	-	-	-	APHA - 23rd EDITION 2340-C: 2017
10	Calcium as Ca	mg/L	35.96	80.10	-	-	-	-	APHA - 23rd EDITION 3500 Ca- B: 2017
11	Magnisium as Mg	mg/L	18.30	24.28	-	-	-	-	APHA - 23rd EDITION 3500-Mg B: 2017
12	Manganese	mg/L	1.28	0.5	-	-	-	-	APHA -23 rd Edition 3500 Mn -B, : 2017
13	Alkalinity as CaCO ₃	mg/L	162.0	-	-	-	-	-	APHA - 23rd EDITION 2320 B : 2017
14	Chlorides as CL ⁻	mg/L	6.99	250p	-	600	-	600	APHA - 23rd EDITION 4500 Cl B: 2017
15	Sulphate as So ₄ ⁻	mg/L	22.90	400	-	400	-	1000	APHA - 23rd EDITION 4500 -SO ₄ – E: 2017
16	Nitrate as NO ₃	mg/L	3.85	20	-	50	-	-	I S 3025 (Part 34) 1988 : 2003
17	Iron as Fe	mg/L	0.2	0.3	-	-	50	-	APHA - 23rd EDITION 3500 B-Fe: 2017
18	Potassium	mg/L	2.89	-	-	-	-	-	APHA -23 rd Edition 3500 K -B: 2017

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19	Sodium	mg/L	17.80	-	-	-	-	-	APHA -23 rd Edition 3500 Na -A: 2017
20	Fluoride as F ⁻	mg/L	0.53	1.5	1.5	1.5	-	-	APHA - 23rd EDITION 4500 F - D: 2017
21	Ammonical Nitrogen	mg/L	BDL	-	-	-	-	-	APHA- 23 rd Edition 4500 NH3-F : 2017
22	Free Residual Chlorine	mg/L	BDL	-	-	-	-	-	APHA - 23 rd Edition 4500-B: 2017
23	Total Chromium	mg/L	BDL	0.01	-	0.01	-	-	IS 3025 (Part 52): 2003
24	COD	(mg/l)	4.00	-	-	-	-	-	APHA - 23rd EDITION 5220 B 2017
25	BOD	(mg/l)	1.2	2	3	3	-	-	IS- 3025 (Part 44) : 1993: 2009
26	Dissolved Oxygen	mg/L	6.5	6	5	4	4	3	APHA -23 rd Edition 4500 OC : 2017
27	OIL&GREASE	(mg/l)	0.1	-	-	0.1	0.1	-	5520 B - 23rd EDITION APHA 2017

A* - Drinking water without conventional treatment but after disinfection.

B* - Water for outdoor bathing.

C* - Drinking water with conventional treatment followed by disinfection.

D* - Water for fish culture and wild life propagation.

E* - Water for irrigation, industrial cooling and controlled waste disposal. (Unobj = Unobjectionable).

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Navin Singh

For Pravayu Testing Laboratory LLP

[Signature]
 Pramod Kumar Tiwari
 Quality Manager
 (Authorized Signatory)

————— End of Report —————



TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/335NI	Report No.	WS06122024-335NI
Sample Code Given By Client	None	Issue Date	06/12/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	02/12/2024	Nature of Sample	Surface Water
Sample Received on	03/12/2024	Test Duration	03/12/2024-06/12/2024
Sampling Location	SON River(Upstream)	Client's Name & Address	CHANDER SHEKHAR CHAURASIA 9A, Paramaount Villa Ansals, near regional college Bhopal ,MP -462042
Sample Quantity	2 liter		
Sampling Procedure No.	PTL/P/33		

S. No	Parameter Tested	Units	Result	Surface Water Standards					Test protocol
				A*	B*	C*	D*	E*	
1	pH Value	-	7.82	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	656.6	-	-	-	1000	2500	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	-	10	300	-	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.5	-	-	-	-	-	APHA -23rd EDITION 2130 B: 2017
5	Odour	Hazen	Agreeable	Un-objectio nable	-	-	-	-	APHA – 23 rd Edition 2150 B: 2017
6	Total Dissolve Solid	mg/L	425.0	500	-	1500	-	2100	APHA - 23rd EDITION 2540-C:2017
7	Total Suspended Solid	mg/L	31.0	-	-	-	-	-	APHA – 23 rd Edition 2540 D: 2017
8	Total Solids	mg/L	456.0	-	-	-	-	-	APHA -23 rd Edition 2540-B: 2017
9	Total hardness as CaCO ₃	mg/L	164.0	300	-	-	-	-	APHA - 23rd EDITION 2340-C: 2017
10	Calcium as Ca	mg/L	35.90	80.10	-	-	-	-	APHA - 23rd EDITION 3500 Ca- B: 2017
11	Magnisium as Mg	mg/L	18.23	24.28	-	-	-	-	APHA - 23rd EDITION 3500-Mg B: 2017
12	Manganese	mg/L	1.27	0.5	-	-	-	-	APHA -23 rd Edition 3500 Mn -B, : 2017
13	Alkalinity as CaCO ₃	mg/L	160.0	-	-	-	-	-	APHA - 23rd EDITION 2320 B : 2017
14	Chlorides as Cl ⁻	mg/L	6.99	250p	-	600	-	600	APHA - 23rd EDITION 4500 Cl B: 2017
15	Sulphate as SO ₄ ²⁻	mg/L	22.85	400	-	400	-	1000	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
16	Nitrate as NO ₃	mg/L	3.82	20	-	50	-	-	IS 3025 (Part 34) 1988 : 2003
17	Iron as Fe	mg/L	0.2	0.3	-	-	50	-	APHA - 23rd EDITION 3500 B-Fe: 2017
18	Potassium	mg/L	2.88	-	-	-	-	-	APHA -23 rd Edition 3500 K -B: 2017

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19	Sodium	mg/L	17.66	-	-	-	-	-	APHA -23 rd Edition 3500 Na -A: 2017
20	Fluoride as F ⁻	mg/L	0.53	1.5	1.5	1.5	-	-	APHA - 23rd EDITION 4500 F - D: 2017
21	Ammonical Nitrogen	mg/L	BDL	-	-	-	-	-	APHA- 23 rd Edition 4500 NH3-F : 2017
22	Free Residual Chlorine	mg/L	BDL	-	-	-	-	-	APHA - 23 rd Edition 4500-B: 2017
23	Total Chromium	mg/L	BDL	0.01	-	0.01	-	-	IS 3025 (Part 52): 2003
24	COD	(mg/l)	4.00	-	-	-	-	-	APHA - 23rd EDITION 5220 B 2017
25	BOD	(mg/l)	1.2	2	3	3	-	-	IS- 3025 (Part 44) : 1993: 2009
26	Dissolved Oxygen	mg/L	6.5	6	5	4	4	3	APHA -23 rd Edition 4500 OC : 2017
27	OIL&GREASE	(mg/l)	0.1	-	-	0.1	0.1	-	5520 B - 23rd EDITION APHA 2017

A* - Drinking water without conventional treatment but after disinfection.

B* - Water for outdoor bathing.

C* - Drinking water with conventional treatment followed by disinfection.

D* - Water for fish culture and wild life propagation.

E* - Water for irrigation, industrial cooling and controlled waste disposal. (Unobj = Unobjectionable).

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Movin Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





CTO Compliance Report – File No – 6305

**RIVER BED SAND/MORRUM MINING PROJECT FROM SON RIVER AT ARAJI NO.- 824KHA (KHAND NO. 01),
VILLAGE – AGORI KHAS, TEHSIL – OBRA, DISTRICT – SONBHADRA – U.P.,**

SHRI CHANDER SHEKHAR CHAURASIA (LEASE AREA 16.194 HA)

Project Proponent :- Shri Chander Shekhar Chaurasia

Proprietor / Owner - • Shri Chander Shekhar Chaurasia,
Owner,R/o- 9A, Paramount Villa Ansals, Near Regional
College, Shyamla Hill, Bhopal, M.P.



COMPLIANCE REPORT TO SPECIFIC CONDITIONS

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref No. 196159/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023
Dated 29.12.2023**

SI No.	GENERAL CONDITIONS	COMPLIANCE STATUS
1	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB	Environmental Monitoring being done by NABL accredited laboratory and the same is being submitted along with the Environmental Clearance compliance report. Copy of Compliance Report attached as Annexure – 1
2	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit	Noted and Agreed
3	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point	Noted and Agreed
4	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by	The compliance report being submitted to the respective authorities as per the schedule.

	the Board, legal action shall be initiated against the applicant	
5	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.	Noted and Agreed
6	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Not Applicable
7	The industry shall provide Inspection Book at the time of inspection to the Board's officials	Noted and Agreed
8	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect	All such conditions have already been complied and also the compliance is in regular process. Dust suppression is being regularly done on twice a day basis to arrest the fugitive dust emitted during vehicular movement.
9	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Not Applicable
10	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent	Not Applicable, Since the mine lease is situated in the dry riverbed which is a government waste land.

	Authority.	
11	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted and Agreed
12	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted and Agreed
SI No.	SPECIFIC CONDITIONS	COMPLIANCE STATUS
1	This consent is valid for production capacity Sand/Morrum- 259104 Cu meter /Annum by opencast and semi mechanized mining in 16.194 Hectare Lease area at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra	Noted and Agreed
2	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP123382 dated 28.04.2022 and submit its compliance report to UPPCB.	Noted and Agreed
3	If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.	Noted and Agreed
4	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Noted and Agreed
5	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate	Noted and Agreed

	(Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	
6	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Noted and Agreed. The photographs of plantation being done by the project proponent has been attached as Annexure 2
7	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Noted and Agreed. Ground water NOC has been obtained. Attached as Annexure 3
8	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Noted and Agreed.
9	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.	Dust suppression is being regularly done on twice a day basis to arrest the fugitive dust emitted during vehicular movement.
10	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Dust suppression is being regularly done on twice a day basis to arrest the fugitive dust emitted during vehicular movement.
11	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Noted and Agreed.
12	All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.	Noted and Agreed. The mining is being conducted scientifically as per the approved mining plan and conditions of Environmental Clearance which being also verified by government official by timely site visits.
13	Water will be sprayed after loading activity (if	Dust suppression is being regularly done on

	Sand/Morrum collected could be dry condition)	twice a day basis to arrest the fugitive dust emitted during vehicular movement.
14	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Agreed, Dust suppression is being regularly done on twice a day basis to arrest the fugitive dust emitted during vehicular movement.
15	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Not Applicable
16	Solid waste should be disposed in such manner, so that no water, air and soil pollution take place.	Safe disposal arrangement of solid waste being adopted at site.
17	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.	Noted and Agreed.
18	Consent fees if revised, shall be payable by industry from the date of its applicability.	Noted and Agreed.
19	Industry shall comply with the relevant provisions of Environmental Laws.	Noted and Agreed.
20	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Noted and Agreed.

Enviornmental Clearance – Compliance Report

SIX MONTHLY COMPLIANCE REPORT OF RIVERBED SAND/MORRUM MINING PROJECT ON SON RIVER OVER AN AREA OF 16.194 HA IN ARAJI NO. 824 Kha (KHAND 01), VILLAGE– AGORI KHAS, TEHSIL– OBRA, DISTRICT– SONBHADRA (U.P.)

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1. INTRODUCTION

Sand Morrurum mining from Son Riverbed at Arajji No.- 824 Kha (Khand No. 01) of Villages Agori Khas, Tehsil- Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.)

1.1. PURPOSE OF THE REPORT

- As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit six monthly compliance reports in respect of the stipulated prior environmental clearance general and specific conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter (i.e. Clause No. 24 of General Condition), Six Monthly Compliance Reports should be submitted to the Regulatory Authority by the project management.
- It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the General and Specific Conditions mentioned in Environment Clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).The regulatory authorities in this case are SEIAA/ SEAC – Uttar Pradesh, UPPCB– Regional Office, District Magistrate, District Mining Officer. Various scheduled site visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB/ UPPCB.
- Based on the General and Specific Conditions mentioned in the EC Letter, a Compliance Report has been prepared by the Project Proponent; details of which are present in Chapter – “Compliance Report”
- This report is supposed to submit after every six month as per the conditions stipulated in Environment Clearance Letter. The Environmental Assessment has been carried out to verify:

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1. That the proposed project has not any adverse effect on the project site as well as it's surrounding.
2. That there is compliance with the conditions stipulated in the Environmental Clearance Letter.
3. That the Project proponent is implementing the environmental safeguards and environmental pollution mitigation measures as suggested in approved Form-1 / PFR, Environmental Management Plan with true spirit.
4. The non-conformity in the project with respect to the environmental implication of the project.

1.2. METHODOLOGY FOR PREPARATION OF REPORT IS AS FOLLOWS

1. Study of EC Letter & Related Documents
2. Site Visits by a Team of Experts
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise & Soil.
4. Analysis of Samples collected during Monitoring
5. Interpretation of Monitoring Results
6. Preparation of six monthly Environmental Compliance Report.

1.3. GENERIC STRUCTURE OF REPORT

1. Purpose of the Report, explaining the need of a Compliance Report and methodology adopted for preparation of Report.
2. Data Sheet
3. Compliance Report, explaining the entire specific & general conditions given in the EC Letter and providing details w.r.t. each condition/ guideline.
4. Monitoring Reports & Analysis, showing the level of pollution/emission within the project site for various environment parameters.
5. Photographs showing status of the project and sampling/monitoring of environmental parameters.
6. Supporting documents related mandatory for the project.

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2. DETAILS OF THE PROJECT

Project Detail: Sand /Morrum mining from Son Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Agori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).

The salient features of the project are given below:

Sl. No	Item	Details
1	Project	Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Agori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).
2	E.C Clearance Letters / OMs and date	MoEF&CC Proposal no- SIA/UP/MIN/63476/2021 & SEIAA, U.P File no- 6305; Dated 28 th April, 2022 Attached as Annexure I.
FINANCIAL DETAILS:		
3	CSR cost	Rs. 2,96,457/-
PRODUCTION DETAILS:		
6	Geological reserve (cum)	6,47,760 cum
7	Production as per LoI(cum)	2,59,104 cum/year
8	Production in Five Years	12,95,520 cum
9	No. of Days proposed for mining	250 dry days/year except monsoon
10	Proposed Number of Workers	76 people (skilled and semi-skilled)
11	Method of Mining	Open cast; semi-mechanized mining.
ABOUT PROJECT PROPONENT:		
12	Name of the Project PropONENT	Shri Chander Sherkhari Chaurasia
13	Address	9A, Paramount Villa Ansals, Near Regional College Shyamla Hill, Bhopal, M.P.

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3. COMPLIANCE OF ENVIRONMENT CLEARANCE CONDITIONS

3.1. GENERAL CONDITIONS

<p>1. This Environmental Clearance is subject to allotment of mining lease in favour of project proponent by District Administrative/ Mining Department.</p> <p>➤ Copy of LoI is attached as Annexure II.</p>
<p>2. Forest Clearance shall be taken by the proponent as necessary under law.</p> <p>➤ The Notice of e-Tender of Lease was issued subsequent to formulation of District Survey Report of Sonbhadra and District Administration has sought prior clearance from Forest Department before publishing the e-tender Notice.</p>
<p>3. Any change in mining area, khasra numbers, entailing capacity addition with change in the process or mining technology, modernization and scope of working shall again require prior Environment Clearance as per provision of EIA Notification, 2006 (as amended) .</p> <p>➤ No change in mining area, khasra numbers, entailing capacity addition with change in the process or mining technology, modernization and scope of working in this period.</p>
<p>4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining / Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the EC letter shall be displayed on a hoarding / board at the site. A copy of site plan shall be submitted to SEIAA within a period of 02 months.</p> <p>➤ Joint demarcation shall be done by concerned district authority / mining department after execution of lease deed. Seemankan report is being attached as annexure.</p>
<p>5. Mining and loading shall be done in day hours only.</p> <p>➤ The same is complied under surveillance of CCTV Cameras.</p>
<p>6. No mining shall be carried out in safety zone of any bridge and / or embankment.</p> <p>➤ The project site lies outside the safety zone of any bridge.</p> <p>➤ The embankments are protected as per provisions of Approved Mining Plan/ SSMMG-2016.</p>
<p>7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Forest are strictly complied with. Water sprinklers and other dust control measures should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.</p>

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- The same is complied.
- The sand mining process does not create any waste water.
- Protective respiratory devices have been provided to workers, if required.
- Vehicles with valid pollution control certificates are used.
- Water sprinklers twice a day to suppress dust generated during mining operation. To restrict fugitive dust sprinkling by the hired water tankers.
- Plantation activity is also proposed in the land of panchayat and the ambient air quality shall not exceed above latest prescribed standards by Ministry of Environment & Forests, Government of India.

8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have cancelled.

- Being complied.

9. Parking of vehicles should not be on public places.

- Smooth transition of transport is ensured within haulage routes.
- The haulage route for transportation and temporary halt has been designed in such a way that it is farthest from the nearest habitation.

10. No tree-felling will be done on the leased area, except only with the permission of Forest Department.

- There is no tree existing within the pillar demarcated lease area being a river bed.

11. No wildlife habitat will be infringed.

- Compliance noted. The same shall be taken care of while conducting mining operations.

12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristic of the river bed/ basin, where mining is carried out.

- The land use is River Bed and depth of mining is restricted to 3 meter or water table, whichever is less.
- The mining is done in benches as per Mine Plan and it is ensured that underlying soil characteristic of the river bed is not disturbed.

13. It shall be ensured that mining operation of sand/morrum will not in any way disturb the velocity and flow pattern of the water significantly.

- Mining shall be done as per approved mining plan and as per SSMMG, 2016.

14. It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to RO, PCB and SEIAA within 02 month.

- Presence of flora and fauna has been studied and reported in the EIA report. No nesting has been observed in the study area.

15. Primary survey of Flora and Fauna shall be carried out and data shall be submitted to

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the RO, PCB and SEIAA within six months.

- Primary survey of flora and fauna has been conducted and report has been submitted to R.O. Office. The list of flora and fauna is attached as **Annexure**.

16. Hydro-geological study shall be carried out by a reputed organization / institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to RO, PCB and SEIAA within six months. In case adverse impact is observed / anticipated, mining shall be not carried out.

- Noted for the Compliance.
- Ground Water Board / Member of DEIAA, Sonbhadra shall be requested to conduct such study. Report shall be submitted accordingly.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitation (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.

- Water sprinkling on the transportation road (unpaved haulage route) is being regularly done to minimize pollution.
- Water sprinklers twice a day is used to suppress dust generated during mining operation. .

18. Need-Based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects / tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.

- The project, as part of its CER Programme, has earmarked an amount of Rs. 2.96 lakhs has been spent for improving the quality of life of the nearby villages. Utmost effort is being made to employ local villagers depending on their skill level for the mining operations.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with local DFO / Horticulture officer.

- Agreed and complied.

20. Separate stock piles shall be maintained for excavated top soil, if any and the top soil should be utilized for green cover / tree plantation.

- As little bit of silt/clay observed on the site after the monsoon. It is being used for

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utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided. ➤ First Aid Box is placed permanently at the site office.
22. An environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. ➤ Noted and same shall be complied annually.
23. The District mining officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA. ➤ Noted and agreed.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and representative of RO of State Pollution Control Board by 1st June and 1st December every year. ➤ Being Complied. ➤ The present report is compliance to the conditions of EC Letter.
25. A copy of clearance letter shall be sent by the proponent to the concerned Panchayet, Zila Parishad/ Municipal Corporation and Urban Local Bodies. ➤ Being Complied.
26. Transportation of minerals shall be done by covering the trucks/ tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/ dust ➤ Noted and Agreed. ➤ Transportation of sand has been done via trucks having mineral covered by tarpaulin which are optimally loaded. ➤ Loaders has been instructed to wash trucks / loaders from workshop / washing points away from the river bed as washing of trucks may degrade the river water quality.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB. ➤ The sand/morrum mining process does not create any waste water. ➤ The entire mineral extracted is saleable. ➤ The laborers from nearby villages have been hired to carry out work in day time only, hence there has been no or very less waste is expected to generate. No liquid effluents will be generated at site.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B. ➤ Noise levels has been kept under prescribed limits.

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29. Special measures shall be adopted to protect the nearby settlements from impacts of mining activities. Maintenance of village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at its own expenses.

- The transportation of minor mineral is carried out from a route which is much away from the habitataion. The roads are maintained / prepared time to time as per the provision of EMP/ CER.

30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried out with geo textile matting or other suitable material.

- It is not applicable as top soil has not been generated in River Bed Mining Project.

31. Under Corporate Social Responsibility (CSR) a sum of 5 % of the total project cost or total income whichever is higher is to be enmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared by based on the need of local habitat. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchids, free distribution of smokeless Chula etc.

- As per CER Notification dated 01/05/2018, 5% of the total project cost has been earmarked for activities related to CER which include
 - ✓ Drinking water supply for villagers of Agori Khas
 - ✓ Repair and painting of school building and construction of toilets for girls
 - ✓ Providing fertilizers for farmers of Agori Khas Village
 - ✓ Distribution of solar lanterns in villages of the study area where these are needed

32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.

- The environmental management cell is carrying out these studies time to time and same will be implemented as per the need base assessment action plan.

33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.

- Agreed and complied.
- The report is submitted accordingly.

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34. Action Plan with respect to suggestion/improvements and recommendations made and agreed during Public Hearing shall be submitted to the District Mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

- No major issue has been observed in public hearing. Issues related to handpumps, water sprinkling and employment has been mitigated as per Chapter-7 of Final EIA report. The forthcoming action as observed shall be covered in next compliance report.

35. Environmental Clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.

- Not applicable.

36. The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.

- The same is observed time to time by environmental management cell as such not observed till date.

37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

- The mining is being done as per the provisions of the mining plan and SSMMG 2016.

38. The project proponent shall be obtaining necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and ground water) required for the project.

- Not applicable, the source of water is hired tanker.
- Proposal of 9.70 KLD water already been mentioned in the EIA report.

39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicle used for the transportation.

- To ensure that only pollution control certified vehicles entered the lease area for loading.

40. Vehicular emission shall be kept under control and regularly monitored. The vehicle carrying the mineral shall not be overloaded.

- To ensure that only pollution control certified vehicles enter the lease area for loading.

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➤ No such impact is noted.

41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche, etc.(MoEF circular Dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).

➤ Labors are hired from local villages temporary rest shelter with facility of fuel for cooking, mobile toilets, safe drinking water are provide to labors and medical health check-up are done time to time as per EMP/CER provision.

42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

➤ PPE are provided to workers for their safety and health aspects, medical camps and training are conducted time to time.
➤ Medical camp is being conducted time to time for the workers.

43. A copy of the clearance letter shall be sent by the proponent to the concerned Panchayat, Zila-Parishad /Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

➤ Agreed and Complied.

44. The environment statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.

➤ Environment management cell has been formed by the company and environmental statement in the prescribed format shall be submitted to authority after proper environmental audit.

45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side. (Avenue Plantation).

➤ For green belt development an amount has been earmarked as capital cost while an

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amount has been kept aside as recurring cost.

- Along haul road & river bank, a total of 7203 saplings shall be planted.

46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.

- Agreed and noted however debris near the mining lease area has not been observed, but if after the monsoon if the debris from the river bed will be generated, it has been collected and utilized for strengthen the embankment.

47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.

- PPE are provision for workers. Medical first aid facility is available on the site of lease.

48. Periodical and Annual medical checkups of workers as per Mines Act they should be covered under ESI as per rule.

- Agreed and complied.

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3.2. SPECIFIC CONDITIONS

<p>1. Validity period of this EC is 5 year from the date of issue as the LoI has been issued for a period of 5 year or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.</p> <p>➤ Noted and agreed.</p>
<p>2. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, initially EC will be operational for a period of one year from the date of issuance and permissible quantity and area shall be strictly limited to quantity and area mentioned in LoI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.</p> <p>➤ Noted and agreed.</p>
<p>3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years..</p> <p>➤ Noted and agreed.</p>
<p>4. Directions/suggestions given during public hearing and Commitment made by the project proponent should be strictly complied</p> <p>➤ Noted and is being complied.</p>
<p>5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.</p> <p>➤ Noted and is being complied.</p>
<p>6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.</p> <p>➤ Noted and is being complied.</p>
<p>7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.</p> <p>➤ Noted and is being complied.</p>
<p>8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants</p>

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<p>should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>➤ Noted and is being complied.</p>
<p>9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 85 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.</p> <p>➤ Noted and is being complied.</p>
<p>10. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.</p> <p>➤ Noted and is being complied.</p>
<p>11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.</p> <p>➤ Noted and is being complied.</p>
<p>12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.</p> <p>➤ Noted and is being complied.</p>
<p>13. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</p> <p>➤ Noted and being complied.</p>
<p>14. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.</p> <p>➤ Noted and being complied.</p>
<p>15. The project proponent shall install solar light in their site office.</p> <p>➤ Noted and being complied.</p>
<p>16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.</p> <p>➤ Noted and being complied.</p>

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<p>17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.</p> <ul style="list-style-type: none"> ➤ Noted and being complied. ➤ Mining is being done by benching method and as per provision of approved mine plan and SSMMG, 2016.
<p>18. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.</p> <ul style="list-style-type: none"> ➤ Noted and is being complied. ➤ Mining is being done by benching method and as per provision of approved mine plan and SSMMG, 2016.
<p>19. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.</p> <ul style="list-style-type: none"> ➤ Noted and is being complied.
<p>20. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.</p> <ul style="list-style-type: none"> ➤ Complied.
<p>21. The Environmental clearance will be co-terminus with the mining lease period.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.
<p>22. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.
<p>23. Environment management in according to environmental status and impact of the project.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.
<p>24. During the school opening and closing time transportation of minerals will be restricted.</p> <ul style="list-style-type: none"> ➤ The kaccha roads are regularly maintained. ➤ Noted and agreed ➤ Plantation is being done as per the consent of Gram Panchayat/Pradhan/ and local villagers where required.
<p>25. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time. .</p> <ul style="list-style-type: none"> ➤ Species selected for greenbelt development are chosen as per CPCB guidelines and after necessary consultation with local forest division. Native plants like Neem, Ashok, Bel and other local species are being planted.
<p>26. No mining activity should be carried out in-stream channel as per SSMMG, 2016.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.
<p>27. Pakkamotorable haul road to be maintained by the project proponent.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.
<p>28. A separate Environmental Management Cell with suitable qualified personnel shall be</p>

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<p>set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>➤ Noted and agreed.</p>
<p>29. Permission from the competent authority regarding evacuation route should be taken.</p> <p>➤ Noted and agreed.</p>
<p>30. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.</p> <p>➤ Noted and agreed.</p>
<p>31. Provision for cylinder to workers should be made for cooking.</p> <p>➤ Noted and agreed.</p>
<p>32. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>➤ Noted and agreed.</p>
<p>33. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.</p> <p>➤ Noted and agreed. Paved haul road has been maintained for smooth transportation.</p>
<p>34. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.</p> <p>➤ Noted and agreed.</p>
<p>35. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by QCI-NABET accredited consultant and the district mines officer shall form the basis for midterm review of conditions of EC.</p> <p>➤ Noted and agreed. The replenishment study is under study and furnished as post monsoon replenishment report and submitted to concerned authority.</p>
<p>36. Provision of two toilets and hand pump should be made at mining site.</p> <p>➤ Agreed and applied.</p>
<p>37. Drinking water for workers would be provided by tankers.</p> <p>➤ It is ensured that only safe drinking water is providing to workers.</p>
<p>38. Mining should be done Bar scalping methods extraction (typically 0.3-0.6m or 1-2ft) as per sustainable sand mining management guideline 2016.</p> <p>➤ Mining is being done by benching method and as per provision of approved mine plan and SSMMG 2016.</p>
<p>39. A buffer / safe zone shall be maintained from the habitation as per mining guidelines.</p> <p>➤ Noted and agreed.</p> <p>➤ Mining is being done as per approved Mine Plan.</p>
<p>40. Corporate Environmental Responsibility (CER) plan with minimum Rs.2,15,878 per annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017- IA.III dated 01/05/2018.</p> <p>➤ As per CER Notification dated 01/05/2018, 2% of the total project cost (~Rs. 2.96 lakhs) has been earmarked for activities related to CER which include</p> <p>✓ Drinking water supply for villagers of Agori</p>

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<ul style="list-style-type: none"> ✓ Repair and painting of school building and construction of toilets for girls ✓ Providing fertilizers for farmers of Agori Village ✓ Distribution of solar lanterns in villages of the study area where these are needed.
<p>41. Health/Insurance card, Medical claim, regular health checkups camps, facilities provided to regular/ temporary/contractual or any base workers. Copy of receipt shall be produced to Directorate of environment along with the compliance report.</p> <ul style="list-style-type: none"> ➤ Regular health check-up is ensured with the help of Local Doctor / PHC.
<p>42. Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby area may be considered as one of the activity in CER.</p> <ul style="list-style-type: none"> ➤ Agreed and has been done accordingly.
<p>43. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.</p> <ul style="list-style-type: none"> ➤ Mining is being conducted in dry river bed and 10% of river width from the water channel side is left as no mining zone as per the SSMMG, 2016.
<p>44. Submit annual replenishment report card by an authorised agency. In case the replenishment is lower than approved rate of production, then the mining activity / production level shall be decreased / stopped accordingly till the replenishment is completed.</p> <ul style="list-style-type: none"> ➤ Agreed and complied.
<p>45. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.</p> <ul style="list-style-type: none"> ➤ The project site does not fall within the eco-sensitive zone of any National park/Sanctuary.
<p>46. If in future this lease area becomes part of cluster of equal to or more than 25 ha. Then additional conditions based on the EIA shall be Imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.</p> <ul style="list-style-type: none"> ➤ The project has been already scoped, appraised, and cleared under B1 category hence this condition is not applicable.
<p>47. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even of the eco-sensitive zone is not earmarked.</p> <ul style="list-style-type: none"> ➤ There are no Wildlife Sanctuaries within 10 km radius of the project site.
<p>48. To avoid Ponding effect and adverse environment conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.</p> <ul style="list-style-type: none"> ➤ Mining is being done by semi-mechanized method as discussed in the mine plan and as

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<p>per the Sustainable Sand Mining Management Guidelines 2016, so there is no possibility of ponding effect in the mine site.</p>
<p>49. In case it has been found that the EC obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500 mt and area is less than 25 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the EC issued will stand revoked.</p> <p>➤ Noted and agreed.</p>
<p>50. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by QCI-NABET accredited consultant and the district mines officer shall form the basis for mid -term review of conditions of EC.</p> <p>➤ Replenishment study has been conducted by QCI-NABET accredited consultant.</p>
<p>51. The mining work will be open-cast and manual/semi mechanised (subject to order of Hon'ble NGT/ Hon'ble Courts(s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.</p> <p>➤ The method of mining is open cast semi- mechanised method as per mine plan. No drilling/blasting is proposed.</p>
<p>52. It shall be ensured that there shall be no mining of the any within 03m or 10% of the width whichever is less, shall be left on both the banks of precise are to control and avoid erosion of river bank. The mining is confined to extraction of sand /morrum from the river bank only.</p> <p>➤ Mining is being done as per approved mine plan and as per SSMMG, 2016.</p>
<p>53. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensured that due to this activity the hydro-geological regime of surrounding area shall not be affected.</p> <p>➤ Mining is being done as per approved mine plan and as per SSMMG, 2016.</p>
<p>54. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the rule prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non-mining area), distance from the bridge etc. It shall be ensured that no mining shall be carried out during the monsoon season.</p> <p>➤ Agreed and complied</p> <p>➤ Mining has been done only in dry season day time.</p>
<p>55. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.</p> <p>56. The project proponent will provide personal protective equipment (PPE) as required; also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.</p> <p>➤ To minimize the health impacts PPE like dust masks, ear plugs/ muffs and other</p>

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<p>equipment has been provided for use by the work personnel.</p> <ul style="list-style-type: none"> ➤ First Aid box provided on the site. ➤ Proper training is provided through medical camps time to time.
<p>57. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further quality of discharged water if any shall also be monitored [TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].</p> <ul style="list-style-type: none"> ➤ Baseline data monitoring has been conducted for the period of March to May 2021 and reports has been furnished. ➤ Baseline data will be conducted and submitted along with next compliance report.
<p>58. Effective safeguard measures, such as regular water, sprinkling, shall be carried out in critical area prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer point. Extensive water sprinkling shall be carried out on haul roads.</p> <ul style="list-style-type: none"> ➤ Water sprinkling is being regularly done two times a day to control dust emission. ➤ River bed materials are transported by covering through tarpaulin to minimize dust emission.
<p>59. It should be ensured that ambient air quality parameters conform to the norms prescribed by central pollution control board in this regard.</p> <ul style="list-style-type: none"> ➤ The testing reports are analyzed. Parameters are within the prescribed norms.
<p>60. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.</p> <ul style="list-style-type: none"> ➤ Agreed and complied. ➤ The provision of progressive mine closure has already been taken in the mine plan.
<p>61. Four ambient air quality monitoring station should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the station should be decided based on the meteorological data, topographically features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaking in consultation with the state pollution control board.</p> <ul style="list-style-type: none"> ➤ Baseline data monitoring conducted for the period of March to May 2021 has been collected and reports has been submitted.
<p>62. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/work out on the basis of lease area among users.</p> <ul style="list-style-type: none"> ➤ The cost has been decided as per submitted Environmental Management Plan along with EIA report.
<p>63. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the work.</p> <ul style="list-style-type: none"> ➤ Noted and complied. ➤ Mobile toilets are provided to the labours engaged for the work.
<p>64. Solid waste material viz, gutkha pouches, plastic bags, glasses etc. To be generated during project activity will be separately storage in bins and managed as per solid waste management rules.</p>

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<ul style="list-style-type: none"> ➤ Separate bins marking bio-degradable and non-bio degradable waste is provided in the site. ➤ Average per day waste generated by 80 labours is approximately 8.0 kg per day.
<p>65. Natural/customary paths used by villagers should not be obstructed at anytime by the activities proposed under the project.</p> <ul style="list-style-type: none"> ➤ No such routes are obstructed or used by project proponent.
<p>66. Digital processing of the entire lease area in the districts using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt, of Uttar Pradesh. The record of such study to be maintained and report be submitted to the regional office of MoEF, SEIAA, UP and UPPCB.</p> <ul style="list-style-type: none"> ➤ The replenishment study being conducted for the pre-monsoon period of 2023. and reports will be furnished as post monsoon replenishment report and will be submitted to concerned authority.
<p>67. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter information that the project has been accorded environmental clearance and a copy of the clearance letter is available with the state pollution control board and also at website of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the regional office the ministry located in Lucknow, CPCB, State PCB.</p> <ul style="list-style-type: none"> ➤ Copy of EC has been forwarded to concerned authority.
<p>68. The MoEF/SEIAA or any other authority may alter/ modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <ul style="list-style-type: none"> ➤ Agreed and complied. Project Proponent is bound to accept any specific condition /new condition which is required to safe guard the environment.
<p>69. Concealing factual data or submission of false/ fabricated data and failure to comply with any of conditions mentioned above result in withdrawal of this EC and attract action under Environment (Protection) Act, 1986.</p> <ul style="list-style-type: none"> ➤ Agreed and complied.
<p>70. Any appeal against this EC shall lie with NGT, if preferred, within a period of 30 days as prescribed under section 11 of the NGT Appellate Authority Act, 1997.</p> <ul style="list-style-type: none"> ➤ Noted. ➤ There is no litigation pending the lease / EC.
<p>71. Waste water from portable use be collected and reused for sprinkling.</p> <ul style="list-style-type: none"> ➤ Noted.
<p>72. A width of not less than 50m or 10% width of the river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river bank.</p> <ul style="list-style-type: none"> ➤ Mining is being done as per the mining act and SSMMG 2016.



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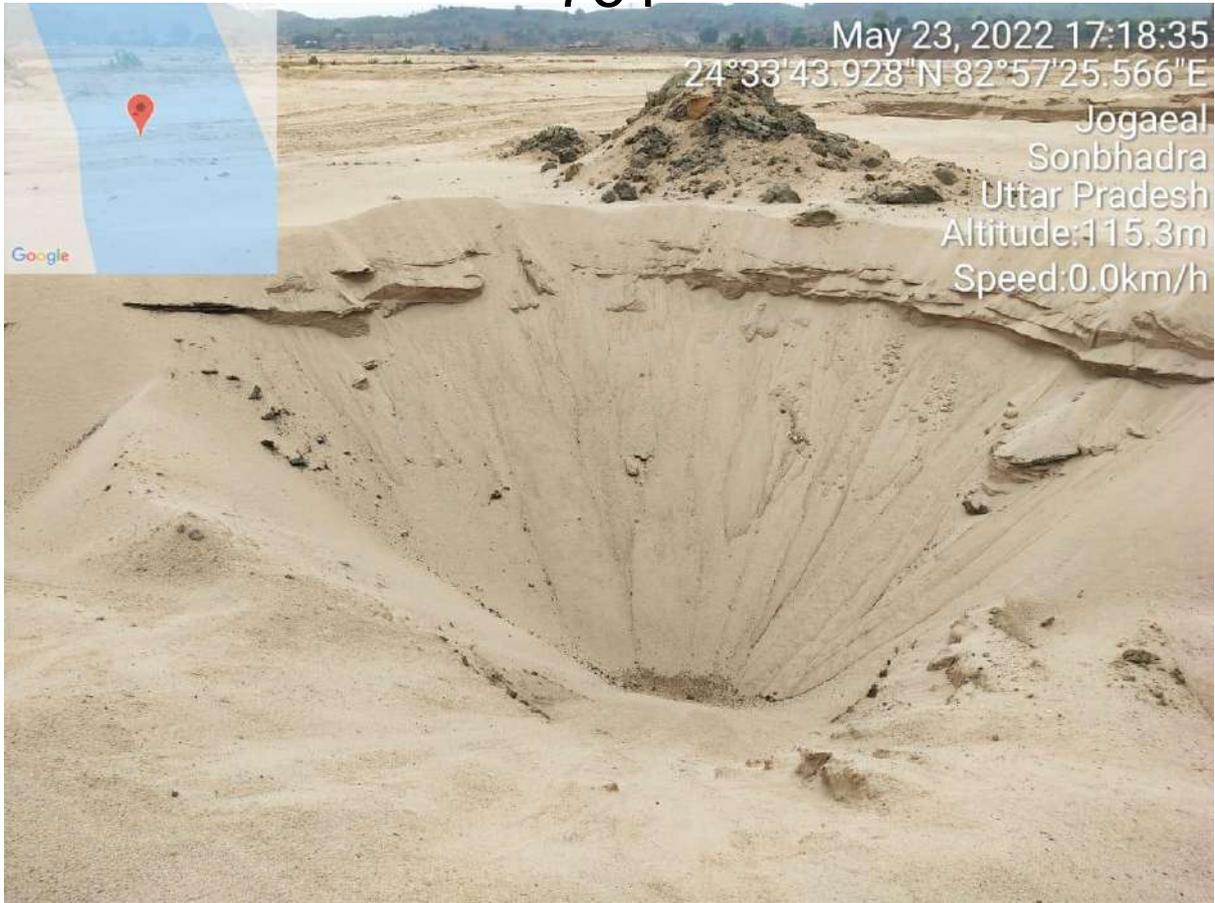


May 23, 2022 17:17:08
24°33'46.373"N 82°57'25.801"E
Bharahari - Chopan Road
Sonbhadra
Uttar Pradesh
Altitude:119.0m
Speed:0.0km/h



May 23, 2022 17:18:10
24°33'44.366"N 82°57'26.027"E
Jogaal
Sonbhadra
Uttar Pradesh
Altitude:113.1m
Speed:3.6km/h

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The owner
CHANDER SHEKHAR CHAURASIA
9A, paramaount villa ansals, near regional college bhopal, MP -462042

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/63476/2021 dated 09 Feb 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---------------------------|
| 1. EC Identification No. | EC22B001UP123382 |
| 2. File No. | 6305 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Riverbed morrum mining |
| 7. Name of Company/Organization | CHANDER SHEKHAR CHAURASIA |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 27 Oct 2021 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 28/04/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)





Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/63476/2021 & SEIAA, U.P File no-6305

Sub: Environmental Clearance is sought for Sand Morrum mining from Son Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).

Dear Sir,

This is with reference to your application / letter dated 26-05-2021, 17-06-2021, 26-07-2021, 24-08-2021, 09-02-2022, 21-02-2022 & 26-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 01-03-2022 and SEIAA in meeting held on 26-04-2022.

A presentation was made by the project proponent along with their consultant M/s GreenIndia Consulting Pvt Ltd to SEAC on 26-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Morrum mining from Son Riverbed at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra, U.P., (Leased Area – 16.194 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no 275/Parya/SEIAA/6305/2021, dated: 27/10/2021.
3. The public hearing was organized on 06/01/2022 at Primary School, Agori Khas, Tehsil-Obra, Sonbhadra, Uttar Pradesh. Final EIA report submitted by the project proponent on 09/02/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/63476/2021
2. File No. allotted by SEIAA, UP	6305
3. Name of Applicant	Owner: Shri Chander Sherkhar Chaurasia
4. Full correspondence address of proponent and mobile no.	9A, Paramount Villa Ansals, Near Regional College Shyamla Hill, Bhopal, M.P.
5. Name of Project	Morrum Mining along Sone River bed at Araji No.- 824Kha (Khand No. 01), Village- Agori Khas, Tehsil-Obra, District- Sonbhadra, U.P.
6. Project location (Plot/Khasra/Gata No.)	Village – Agori Khas, Araji No. 824Kha (Khand No. 01), Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh.
7. Name of River	Sone River
8. Name of Village	Agori Khas
9. Tehsil	Obra
10. District	Sonbhadra
11. Name of Minor Mineral	Morrum
12. Sanctioned Lease Area (in Ha.)	16.194 Ha.
13. Mineable Area (in Ha.)	10.9551 Ha.

14. Zero level mRL	168 mRL		
15. Max. & Min mRL within lease area	175-172 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	Total Lease Area Coordinate (16.194 ha)		
	A	24°33'47.01"N	82°57'16.43"E
	B	24°33'48.60"N	82°57'25.22"E
	C	24°33'32.73"N	82°57'31.50"E
	D	24°33'29.53"N	82°57'20.42"E
E	24°33'31.23"N	82°57'19.13"E	
17. Total Geological Reserves	6,47,760 m ³		
18. Total Mineable Reserves	2,70,892 m ³		
19. Proposed Production/year (as per Lol)	2,59,104 m ³		
20. Total Production (5 Years)	12,95,520 m ³		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1036.42 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	76		
27. No. Of vehicles movement/day	86		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	3.00 m		
30. Depth of Mining as per approved Mine Plan	2.50 m		
31. Nearest metaled road from site	530 m		
32. Water Requirement	Purposes	Requirement (KLD)	
	Drinking	0.76	
	Suppression of dust	3.18	
	Plantation	5.76	
	Others (if any)	0.00	
Total	9.70		
33. Name of QCI Accredited Consultant with QCI No and period of validity.	GreenclIndia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2022		
34. Any litigation pending against the project or land in any court	No		
35. Details of 500 m Cluster Map & certificate verified by Mining Officer	1358/ Khanij /2021 dated 11 th May, 2021		
36. Length and breadth of Haul Road	Length 530 m, Width 6.0 m		
37. 31. Proposed CER Cost	Rs. 2,96,457/-		
38. 32. Proposed EMP Cost	Rs. 8,40,895/-		
39. No. of Trees to be planted	7203 Trees		

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 01-03-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its

Meeting dated 26-04-2022 decided to grant the Environmental Clearance to the title project for collection of 2,59,104 m³ per year for lease area of 16.194 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project

- proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
 24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.

36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 year from the date of issue as the Lol has been issued for a period of 5 year or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, initially EC will be operational for a period of one year from the date of issuance and permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 85 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
13. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
14. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
19. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
20. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
21. The Environmental clearance will be co-terminus with the mining lease period.
22. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
23. Environment management in according to environmental status and impact of the project.
24. During the school opening and closing time transportation of minerals will be restricted.
25. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
26. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
27. Pakkamotorable haul road to be maintained by the project proponent.
28. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
29. Permission from the competent authority regarding evacuation route should be taken.
30. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
31. Provision for cylinder to workers should be made for cooking.
32. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
33. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
34. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
35. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.

36. Provision for two toilets and hand pumps should be made at mining site.
37. Drinking water for workers would be provided by tankers.
38. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
39. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
40. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
41. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
42. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
43. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
44. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
45. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
46. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
47. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
48. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
49. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
50. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
51. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
52. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
53. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

54. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
55. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
56. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
57. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
58. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
59. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
60. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
61. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
62. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
63. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
64. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
65. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
66. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
67. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
68. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

69. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
70. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
71. Waste water from potable use be collected and reused for sprinkling.
72. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Sonbhadra, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA



सत्यमेव जयते

INDIA NON JUDICIAL
Government of Uttar Pradesh

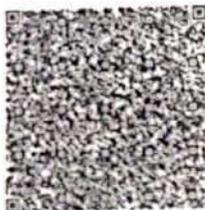


₹2,88,53,080

e-Stamp

Certificate No.	: IN-UP80535737990948U
Certificate Issued Date	: 02-May-2022 02:40 PM
Account Reference	: SHCIL (FI)/ upshcil01/ ROBERTSGANJ/ UP-SNB
Unique Doc. Reference	: SUBIN-UPUPSHCIL0151829194455067U
Purchased by	: CHANDER SHEKHAR CHAURASIA SO DEEN DAYAL CHAURASIA
Description of Document	: Article 35 Lease
Property Description	: ARAZI NO-824 KHA(KHAND-1) AREA 16.194 HECTARE VILL- AGHORI KHAS,TEH-OBRA,SONBHADRA(MINING LEASE)
Consideration Price (Rs.)	:
First Party	: DIST MAGISTRATE SONBHADRA BEHALF OF GOVERNOR OF UP
Second Party	: CHANDER SHEKHAR CHAURASIA SO DEEN DAYAL CHAURASIA
Stamp Duty Paid By	: CHANDER SHEKHAR CHAURASIA SO DEEN DAYAL CHAURASIA
Stamp Duty Amount(Rs.)	: 2,88,53,080 (Two Crore Eighty Eight Lakh Fifty Three Thousand And Eighty only)

₹2,88,53,080



Please write or type below this line

प्रपत्र-एम.एम. 6
(नियम 29)

खनन के लिए ई-निविदा सह ई-नीलाम पट्टे का प्रपत्र
रह अनुबन्ध आज बुधवार दिनांक 06/05/2022 को उत्तर प्रदेश के राज्यपाल (जिन्हें

Chandershekhra
परदेवार

ज्येष्ठ खान अधिकारी
सोनभद्र

अपर जिलाधिकारी (वि०/रा०)
ग्रन्थारी अधिकारी (खनिज)
सोनभद्र

जिलाधिकारी
सोनभद्र
00012-1694

Statutory Alert:

The authenticity of this Stamp certificate should be verified at www.shCILstampcertification.com using e-Stamp Mobile App or Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid. It is the responsibility of the user of the certificate.



सत्यमेव जयते

INDIA NON JUDICIAL

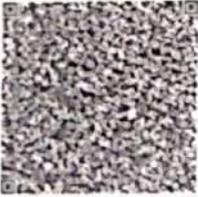
Government of Uttar Pradesh



₹100

e-Stamp

Certificate No.	: IN-UP80375306315804U
Certificate Issued Date	: 02-May-2022 01:33 PM
Account Reference	: IMPACC (SH)/ upshimp17/ ROBERTSGANJ/ UP-SNB
Unique Doc. Reference	: SUBIN-UPUPSHIMP1752010909893695U
Purchased by	: CHANDER SHEKHAR CHAURASIA SO DEEN DAYAL CHAURASIA
Description of Document	: Article 35 Lease
Property Description	: ARAZI NO-824 KHA(KHAND-1) AREA 16.194 HECTARE VILL-AGHORI KHAS, TEH-OBRA, SONBHADRA (MINING LEASE)
Consideration Price (Rs.)	:
First Party	: DIST MAGISTRATE SONBHADRA BEHALF OF GOVERNOR OF UP
Second Party	: CHANDER SHEKHAR CHAURASIA SO DEEN DAYAL CHAURASIA
Stamp Duty Paid By	: CHANDER SHEKHAR CHAURASIA SO DEEN DAYAL CHAURASIA
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



₹100

Please write or type below this line

IN-UP80375306315804U

(2)

आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे), और

Chander Shekhar Chaurasia
सोनभद्र

Jyeshth Khan
ज्येष्ठ खान अधिकारी
सोनभद्र

Pranati
प्रनारी अधिकारी (वि०/रा०)/
सोनभद्र

एक पक्ष
.....3 ...
Jyeshth Khan
जिलाधिकारी
सोनभद्र

Statutory Alert

The authenticity of this Stamp certificate should be verified at www.shrilbestamp.com/ or using e-Stamp Mobile App of Stock Holding Corporation of India Ltd. Any discrepancy in the details in this Certificate and as available on the website / Mobile App renders it invalid.

The duty of checking the legitimacy is on the user of the certificate.



202201005005524

(3)

श्री चन्द्र शेखर चौरसिया पुत्र स्व० दीनदयाल चौरसिया निवासी म०नं०-९ए, पेरामाउण्ड विला अंसल अपार्टमेंट, नियर रिजनल कॉलेज श्यामला हिल्स, भोपाल, (मध्य प्रदेश) मोबाइल नम्बर 9669540140 ई०मेल आई०डी० anymechander@gmail.com (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायार, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह ई-नीलामी में पट्टेदार को आंकलित वार्षिक खनन योग्य मोरम 2,59,104 घन मी० (दो लाख उनसठ हजार एक सौ चार मात्र) मात्रा के खनन एवं परिवहन के लिए रू० 456/- (रूपये चार सौ छप्पन मात्र) प्रति घन मी० की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि रू० 11,81,51,424/- (रूपये ग्यारह करोड़ एक्यासी लाख एक्यावन हजार चार सौ चौबीस मात्र) एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10 प्रतिशत की वृद्धि करते हुए ई-निविदा सह ई-नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर राज्य सरकार द्वारा खनन पट्टे के लिए पांच वर्ष के निमित्त एतदधीन निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 16.194 हेक्टेयर के लिए स्वीकार कर लिया गया है और उसने प्रतिभूति स्वरूप प्रथम वर्ष की कुल धनराशि का पच्चीस प्रतिशत रू० 2,36,30,285/- (रूपये दो करोड़ छत्तीस लाख तीस हजार दो सौ पच्चासी मात्र) की धनराशि चालान संख्या-AKV210001963 दिनांक 24.03.2021 द्वारा राज्य सरकार के पास जमा कर दी है।

उक्त क्षेत्र से मोरम का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन, लखनऊ के पत्र संख्या-2021/5/14/57376 दिनांक 20.05.2021 द्वारा अनुमोदित खनन योजना प्राप्त है। State Level Environment Impact Assessment Authority(SEIAA), लखनऊ के EC Identification No. EC 22B001UP123382 File No. 6305 दिनांक 28.04.2022 द्वारा प्रश्नगत क्षेत्र हेतु पर्यावरणीय अनापत्ति प्राप्त है।

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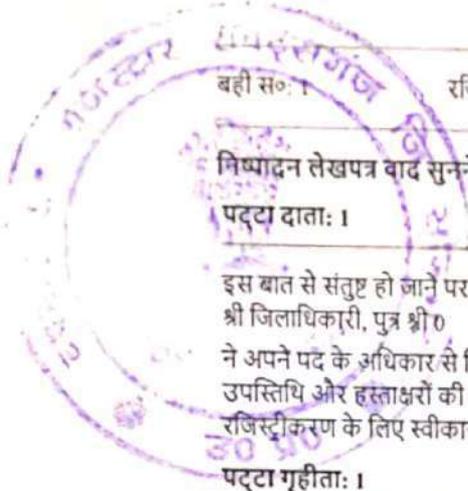
Chander Shekhar
पट्टेदार

[Signature]
ज्येष्ठ खान अधिकारी
सोनभद्र

[Signature]
अपर जिलाधिकारी (वि०/घ०)/
ग्रामारी अधिकारी (खनिज)
सोनभद्र

[Signature]
जिलाधिकारी
सोनभद्र

आवेदन सं०: 202201005005524



बही सं०: 1

रजिस्ट्रेशन सं०: 4545

वर्ष: 2022

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पददा दाता: 1

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री जिलाधिकारी, पुत्र श्री 0 ने अपने पद के अधिकार से किया है इसलिए उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं है और लेखपत्र रजिस्ट्रीकरण के लिए स्वीकार किया गया।



पददा गृहीता: 1

श्री चन्द्रशेखर चौरसिया, पुत्र श्री स्व० दीनदयाल चौरसिया
Chandrasekhar
निवासी: श्यामला हिल्स, भोपाल (म०प्र०)

व्यवसाय: व्यापार



ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता: 1

श्री शफीक अहमद, पुत्र श्री शोएब अहमद
निवासी: केडिये कालोनी, जाजपुर, कानपुर

व्यवसाय: व्यापार

पहचानकर्ता: 2



श्री रोहित जैन, पुत्र श्री अशोक कुमार जैन

निवासी: पिपरिया, (म०प्र०)

व्यवसाय: व्यापार



ने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए हैं।
टिप्पणी:

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

Neeraj Kumar
नीरज कुमार पाण्डेय
उप निबंधक : सदर
सोनभद्र
07/05/2022

Jay Shanker Mishra
जय शंकर मिश्र
निबंधक लिपिक सोनभद्र
07/05/2022

प्रिंट करें

आवेदन सं०: 202201005005524

पट्टा अनुबंध विलेख

वही सं०: 1

रजिस्ट्रेशन सं०: 4545

वर्ष: 2022

प्रतिफल- 721326258 स्टाम्प शुल्क- 28853180 बाजारी मूल्य - 0 पंजीकरण शुल्क - 7213270 प्रतिलिपिकरण शुल्क - 80 योग : 7213350

Chander Shekhar

श्री चन्द्रशेखर चौरसिया,
पुत्र श्री स्व० दीनदयाल चौरसिया
व्यवसाय : व्यापार
निवासी: श्यामला हिल्स, भोपाल (म०प्र०)



ने यह लेखपत्र इस कार्यालय में दिनांक 07/05/2022 एवं 12:53:00 PM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


नीरज कुमार पाण्डेय
उप निबंधक : सदर
सोनभद्र
07/05/2022


जय शंकर मिश्र
निबंधक लिपिक
07/05/2022

प्रिंट करें





202201005005524

(4)

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिए गये पट्टेदार की ओर से भुगतान किए जाने वाले, पालन तथा सम्पादन किए जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

मोरम (जिन्हे आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान, तल्प (beds), संदर सीम्स(veins seams) जो एतदधीन अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 06/05/2022 से दिनांक 05/05/2027 तक 05 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिए गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को एतदधीन अनुसूची के भाग-2 में उल्लिखित नीलामी धनराशि का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है, और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिए गए पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि एतदधीन अनुसूची के भाग-3 में अभिव्यक्त है।

....5....

Chand...
पट्टेदार

[Signature]
ज्येष्ठ खान अधिकारी
सोनभद्र

[Signature]
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
सोनभद्र

[Signature]
जिलाधिकारी
सोनभद्र



202201005005524

(5)

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस खनन पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जनपद-सोनभद्र में तहसील-ओबरा अन्तर्गत ग्राम-अगोरी खास स्थित सोन नदी के आराजी संख्या-824ख (खण्ड-1) रकबा-16.194 हेक्टेयर, जो यहां संलग्न नक्शे में चिन्हित है और उसे लाल स्याही से रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :-

उत्तर: आराजी संख्या-824ख का शेष भाग।

दक्षिण: आराजी संख्या-824ख में प्रस्तावित खण्ड संख्या-2

पूरब: आराजी संख्या-824ख का शेष भाग।

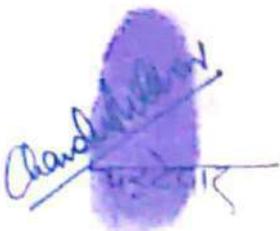
पश्चिम: आराजी संख्या-294, 295, 296, 299, 300, 302, 304, 307, 308, 313, 314, 315, 373, 375, 376, 377, 378

क्षेत्र का अक्षांश व देशान्तर निम्नवत् है:-

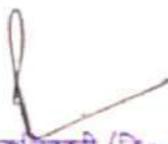
अक्षांश (Latitude) व देशान्तर (Longitude)			
'N' Pillar		'E' Pillar	
A	24°33'47.01"N	A	82°57'16.43"E
B	24°33'48.60"N	B	82°57'25.22"E
C	24°33'32.73"N	C	82°57'31.50"E
D	24°33'29.53"N	D	82°57'20.42"E
E	24°33'31.23"N	E	82°57'19.13"E

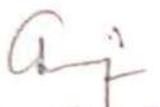
और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

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चन्दन कुमार
पट्टेदार


ज्येष्ठ खान/अधिकारी
सोनभद्र


जपर जिलाधिकारी (वि०/रा०)/
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सोनभद्र


जिलाधिकारी
सोनभद्र



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भाग-2

जमा की जाने वाली ई-निविदा सह ई-नीलामी की धनराशि
(नियम-27(3))

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिए गये क्षेत्र में उसके द्वारा हटाये गये मोरम (उपखनिज) के सम्बन्ध में निम्नलिखित नीलामी धनराशि का भुगतान करेगा :-

वर्ष	प्रथम किस्त (20%) (रु० में) देय तिथि	द्वितीय किस्त (रु० में) 10%	तृतीय किस्त (रु० में) 10%	चतुर्थ किस्त (रु० में) 10%	पंचम किस्त (रु० में) 10%	षष्ठम् किस्त (रु० में) 10%	सातम् किस्त (रु० में) 10%	अष्टम् किस्त (रु० में) 10%	नवम् किस्त (रु० में) 10%	योग (रु० में)
प्रथम वर्ष	2,36,30,285 जमा है। 01.05.2023	1,18,15,142 01.06.2022	1,18,15,142 01.10.2022	1,18,15,142 01.11.2022	1,18,15,142 01.12.2022	1,18,15,142 01.01.2023	1,18,15,142 01.02.2023	1,18,15,142 01.03.2023	1,18,15,145 01.04.2023	11,81,51,424
द्वितीय वर्ष	2,59,93,313 01.05.2023	1,29,96,657 01.06.2023	1,29,96,657 01.10.2023	1,29,96,657 01.11.2023	1,29,96,657 01.12.2023	1,29,96,657 01.01.2024	1,29,96,657 01.02.2024	1,29,96,657 01.03.2024	1,29,96,654 01.04.2024	12,99,66,566 (प्रथम वर्ष की धनराशि पर 10% इति का)
तृतीय वर्ष	2,85,92,645 01.05.2024	1,42,96,322 01.06.2024	1,42,96,322 01.10.2024	1,42,96,322 01.11.2024	1,42,96,322 01.12.2024	1,42,96,322 01.01.2025	1,42,96,322 01.02.2025	1,42,96,322 01.03.2025	1,42,96,324 01.04.2025	14,29,63,223 (द्वितीय वर्ष की धनराशि पर 10% इति का)
चतुर्थ वर्ष	3,14,51,909 01.05.2025	1,57,25,955 01.06.2025	1,57,25,955 01.10.2025	1,57,25,955 01.11.2025	1,57,25,955 01.12.2025	1,57,25,955 01.01.2026	1,57,25,955 01.02.2026	1,57,25,955 01.03.2026	1,57,25,951 01.04.2026	15,72,59,545 (तृतीय वर्ष की धनराशि पर 10% इति का)
पंचम वर्ष	3,45,97,100 01.05.2026	1,72,98,550 01.06.2026	1,72,98,550 01.10.2026	1,72,98,550 01.11.2026	1,72,98,550 01.12.2026	1,72,98,550 01.01.2027	1,72,98,550 01.02.2027	1,72,98,550 01.03.2027	1,72,98,550 01.04.2027	17,29,85,500 (चतुर्थ वर्ष की धनराशि पर 10% इति का)
सम्पूर्ण योग:-										72,13,26,258

स्वामित्व कटौती आदि से मुक्त होगा : (2) इस भाग में उल्लिखित स्वामित्व की किस्तों का भुगतान बिना किसी कटौती के राज्य सरकार को जनपद-सोनभद्र के सरकारी कोषागार में जमा किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि इस उपस्थापन-पत्र (presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किस्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण-पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

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Chandrabhakar
पट्टेदार

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Aj
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सोनभद्र



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भाग-3

सामान्य उपबन्ध

(1) नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है:-यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

(2) नोटिस :- इस उपस्थापन-पत्र द्वारा पट्टेदारको दिए जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्तियों को लिखित रूप से दिया जाएगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जाएगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जाएगी और न उसे उपाहृत (challenged) किया जाएगा।

अतिरिक्त शर्त:-

1. वन अनापत्ति प्रमाण पत्र, अनुमोदित खनन योजना संख्या-2021/5/14/57376 दिनांक 20.05.2021 तथा State Level Environment Impact Assessment Authority(SEIAA), लखनऊ के EC Identification No. EC 22B001UP123382 File No. 6305 दिनांक 28.04.2022 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
2. उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के अध्याय-5 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
3. मोरम(उपखनिज) का परिवहन प्रपत्र ई-एम0एम0-11 के माध्यम से किया जायेगा।

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4. पट्टेदार उक्त नियमावली, 2021 के नियम-75 के तहत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह के अन्त तक प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रू0 2,000/- का शास्ति का भागी होगा।
5. पट्टेदार नदी तल में तीन मीटर की गहराई अथवा जल स्तर जो भी कम हो, के परे कोई खनन संक्रियायें नहीं करेगा। जिलाधिकारी द्वारा निर्देशित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
6. पट्टाधारक द्वारा जमा की जाने वाली प्रत्येक धनराशि के सापेक्ष नियमानुसार 2 प्रतिशत के समतुल्य धनराशि आयकर (टी0सी0एस0) के मद में एवं 10 प्रतिशत के समतुल्य धनराशि जिला खनिज फाउन्डेशन न्यास (डी0एम0एफ0), सोनभद्र के मद में तथा अन्य कर जो नियमानुसार देय होगा, जमा करेगा।
7. पट्टाधारक स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति रखेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
8. उक्त नियमावली, 2021 के नियम-44 में उपबन्धित की गयी किसी शर्त को भंग करने पर पट्टेदार रू0 50,000/- की शास्ति उद्ग्रहित किये जाने हेतु दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
9. उक्त नियमावली, 2021 के नियम-35 के उपबन्धों के अनुसार अनुमोदित खनन योजना और स्वच्छता प्रमाण पत्र में उल्लिखित निबन्धनों एवं शर्तों का उल्लंघन करते हुए खनन कार्य किया जाता हुआ पाये जाने पर प्रत्येक चूक पर पट्टेदार रू0 50,000/- की दर से ऐसी शास्ति के लिए दायी होगा जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।
10. उक्त नियमावली, 2021 के नियम-36 के अनुसार पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे0 से अधिक है, परिवहन के निगरानी के लिए स्वयं के व्यय पर 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0 टी0वी0 कैमरा लगाने सहित

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Chandrabhattar
पट्टेदार

ज्येष्ठ खान अधिकारी
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(9)

एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे पट्टाकृत क्षेत्र से खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई-एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ा जा सके, और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम-66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करायेगा। इसका उल्लंघन करते हुए पाये जाने पर पट्टाधारक प्रत्येक चूक के लिए प्रतिदिन रू0 25,000/- की दर से शास्ति उद्ग्रहित की जायेगी। ऐसी उद्ग्रहित शास्ति को जमा न करने पर चूक की दशा में उक्त धनराशि की कटौती प्रतिभूति की धनराशि से की जायेगी।

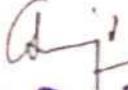
11. उक्त नियमावली, 2021 के नियम-42(ज) के अधीन उपबन्धित उपबन्धों के अनुसार यदि कोई खनन कार्य जल धारा में सक्शन मशीन व लिफ्टर आदि की सहायता से नहीं किया जायेगा। उक्त नियम के उपबन्धों का उल्लंघन करता हुआ पाये जाने पर प्रत्येक अवसर पर पांच लाख रूपये की दर से शास्ति का दायी होगा। शास्ति की उपरोक्त उल्लिखित धनराशि को जमा करने में विफल होने पर उक्त धनराशि को प्रतिभूति की धनराशि से कटौती की जायेगी।
12. नियमावली के प्राविधानों एवं कतिपय शर्तों का उल्लंघन पाये जाने पर उक्त नियमावली, 2021 के नियम-60 के अनुसार पट्टाधारक शास्ति का भागी होगा।
13. खनिजों के परिवहन हेतु जहां ई-एम0एम0-11 जारी किया जायेगा वहां पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रदर्शित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर नियत की जानी हो तो राज्य सरकार द्वारा पट्टाधारक को इनके लिए निर्देशित किया जा सकता है।
14. अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

....10....

Chandulal
पट्टेदार


ज्येष्ठ खान अधिकारी
सोनभद्र


ज्येष्ठ खान अधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
सोनभद्र


जिलाधिकारी
सोनभद्र



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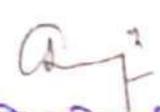
15. आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
16. खनन कार्य अनुमोदित खनन योजना में विहित प्रक्रिया के अनुसार किया जायेगा।
17. खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति की दशा में क्षतिपूर्ति की जिम्मेदारी पट्टेदार की होगी।
18. पट्टेदार उत्पादन/निकासी से सम्बन्धित अभिलेख खनन क्षेत्र पर रखेगा, जिसे जिलाधिकारी अथवा भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ के अधिकारियों द्वारा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
19. खनन श्रमिकों के प्राथमिक चिकित्सा हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उसके लिए शौचालय आदि का समुचित प्रबन्ध करेगा।
20. परिवहन के साधनों पर मोरम की लोडिंग के उपरान्त प्लास्टिक अथवा तिरपाल से ढकने के पश्चात ही उसे आगे के लिए रवाना किया जायेगा।
21. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरुद्ध उक्त नियमावली, 2021 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 में उल्लिखित प्राविधानों के अधीन वैधानिक कार्यवाही की जायेगी।
22. पट्टेदार द्वारा नियमावली, 2021 व खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 के यथासंशोधित नियमों/धाराओं में उल्लिखित प्राविधानों तथा समय-समय पर जारी शासनादेशों एवं मा० न्यायालयों द्वारा पारित आदेशों का अनुपालन किया जाना अनिवार्य होगा।
23. वन भूमि अथवा वन स्वरूप भूमि एवं वन स्वरूप भूमि की बाहरी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।
24. नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा अथवा किसी शर्त को भंग करने की दशा में राज्य सरकार प्रतिभूति को पूर्णतः अथवा अंशतः जब्त कर सकती है। अन्यथा की स्थिति में पट्टे के अंतिम किस्त में समायोजित की जायेगी।
25. खनन पट्टे के अभ्यर्पण की दशा में पट्टाधारक को राज्य सरकार या अनुवर्ती प्रस्तावक के पक्ष में सम्बन्धित क्षेत्र के लिये प्राप्त पर्यावरण अनापत्ति प्रमाण पत्र के

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पट्टेदार


ज्येष्ठ खान अधिकारी
सोनभद्र


अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
सोनभद्र


जिलाधिकारी
सोनभद्र



202201005005524

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अन्तरण हेतु शपथ पत्र प्रस्तुत किया जायेगा।

26. खनन संक्रियाओं में नदी की जलधारा को छोड़कर पर्यावरण अनापत्ति प्रमाण पत्र में विनिर्दिष्ट शर्तों के अनुसार मशीनों का प्रयोग किया जा सकता है।
27. खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदारकी होगी।
28. खदान में निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्ट युक्त सॉफ्टवेयर से इन्टीग्रेट के तौल मशीन में निम्न Features का होना अनिवार्य है:-
 - 1- The Weight bridge device should use the MQTT protocol to transmit data.
 - 2- The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.

(3) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:- पट्टेदार इस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।

(4) पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती:- यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जायें, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गई और किसी प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिए बिना उनकी विक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझें।

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Chandrabhan
पट्टेदार


ज्येष्ठ खान अधिकारी
सोनभद्र


उपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (वनिज)
सोनभद्र


जिलाधिकारी
सोनभद्र

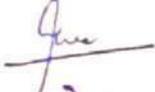


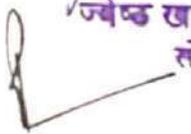
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स्टाम्प शुल्क :- स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व रु0 11,81,51,424/- प्रथम वर्ष की धनराशि, रु0 12,99,66,566/- द्वितीय वर्ष की धनराशि, रु0 14,29,63,223/- तृतीय वर्ष की धनराशि, रु0 15,72,59,545/- चतुर्थ वर्ष की धनराशि तथा रु0 17,29,85,500/- पंचम वर्ष की धनराशि, कुल धनराशि रु0 72,13,26,258/- पर सहायक महानिरीक्षक निबन्धन के पत्र संख्या-91/स0म0नि0-सोन0/2022 दिनांक 29.04.2022 के अनुसार रु0 2,88,53,080/- (दो करोड़ अठ्ठासी लाख तिरपन हजार अस्सी मात्र) का ई-स्टाम्प है। उक्त के अतिरिक्त जमा प्रतिभूति पर रु0 100/- का ई-स्टाम्प अलग से है।

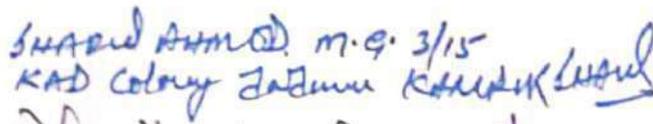
इसके साक्ष्य के रूप में उपस्थापन पत्र एतदधीन आयी हुई रीति से उपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।
उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. 
जवेद खान अधिकारी
सोनभद्र

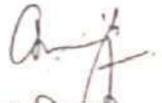
2. 
अपर जिलाधिकारी (वि०/स०)/
प्रभारी अधिकारी (बनिय)
सोनभद्र


वरिष्ठ लिपिक

की उपस्थिति में जिलाधिकारी, सोनभद्र द्वारा हस्ताक्षरित:-

1. 
SHAUKAT AHMAD M.O. 3/15
KAD Colony Jammu Kashmir
शेखरपुर 310 अशोकपुर जंम
2. 
चन्दन सिंह (म.उ.)

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-


जिलाधिकारी,
सोनभद्र।




पट्टेदारक
का हस्ताक्षर

बही संख्या 1 जिल्द संख्या 7085 के पृष्ठ 261 से 284 तक क्रमांक
4545 पर दिनांक 07/05/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


नीरज कुमार पाण्डेय
उप निबंधक : सदर
सोनभद्र
07/05/2022

प्रिंट करें



7821

प्रस्तुतकर्ता अथवा प्रार्थी द्वारा रखा जाने वाला

उपनिबन्धक सदर सोनभद्र क्रम 2022334007279

आवेदन संख्या : 202201005005524

लेख या प्रार्थना पत्र प्रस्तुत करने का दिनांक 2022-05-07 00:00:00

प्रस्तुतकर्ता या प्रार्थी का नाम चन्द्रशेखर चौरसिया

लेख का प्रकार पट्टा अनुबंध विलेख

प्रतिफल की धनराशि 721326258 / 0.00

1 . रजिस्ट्रीकरण शुल्क 7213270

2 . प्रतिलिपिकरण शुल्क 80

3 . निरीक्षण या तलाश शुल्क

4 . मुद्दतार के अधिप्रमाणी करण लिए शुल्क

5 . कमीशन शुल्क

6 . विविध

7 . यात्रिक भत्ता

1 मे 6 तक का योग 7213350

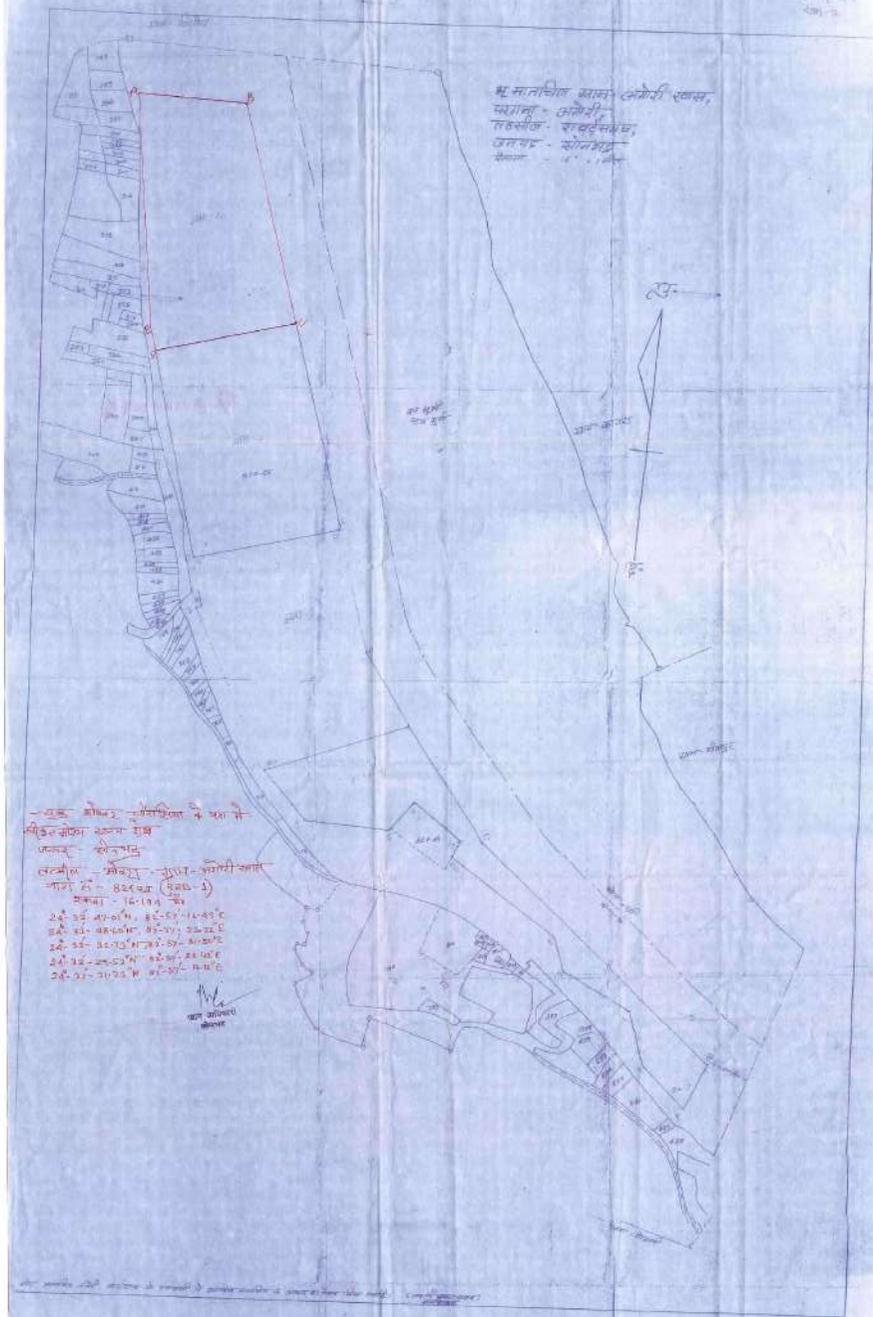
शुल्क वमूल करने का दिनांक 2022-05-07 00:00:00

दिनांक जब लेख प्रतिलिपि या तलाश

प्रमाण पत्र वापस करने के लिए तैयार होगा 2022-05-07 00:00:00

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

उप निबन्धक
रावर्ट्सगंज-सोनभद्र



श्रीमती अनामिका - अनामिका एकादश,
 पंचायत - अनामिका,
 तहसील - रायचूर,
 जिला - रायचूर,
 महाराष्ट्र - ४२२००१

— अनामिका एकादश के पंचायत में
 स्थित अनामिका एकादश
 पंचायत - अनामिका
 तहसील - रायचूर
 जिला - रायचूर
 महाराष्ट्र - ४२२००१ (अनामिका-१)
 क्षेत्रफल - १६.१११ हे.मी.
 २१.०१-२१.०१.११.०१-११.०१.०१
 २१.०१-२१.०१.११.०१-११.०१.०१
 २१.०१-२१.०१.११.०१-११.०१.०१
 २१.०१-२१.०१.११.०१-११.०१.०१
 २१.०१-२१.०१.११.०१-११.०१.०१

श्रीमती अनामिका



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196159/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2023

Date: 29/12/2023

To,

M/s

SHRI CHANDER SHEKHAR CHAURASIA

**Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra
,SONBHADRA,231205**

**Application Id-
23432956**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI CHANDER SHEKHAR CHAURASIA** located at **Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra ,SONBHADRA,231205.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI CHANDER SHEKHAR CHAURASIA** granted for the period from **01/01/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	259104	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 259104 Cu meter /Annum by opencast and semi mechanized mining in 16.194 Hectare Lease area at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP123382 dated 28.04.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

155855/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022 Date: 07/05/2022

To,

M/s

SHRI CHANDER SHEKHAR CHAURASIA

Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra ,SONBHADRA,231205

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16185491	Date-07/05/2022
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CCA is hereby granted to **SHRI CHANDER SHEKHAR CHAURASIA** located at **Araji no 824Kha, Khand 01, Agori Khas, Obra Sonbhadra ,SONBHADRA,231205**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI CHANDER SHEKHAR CHAURASIA** granted for the period from **07/05/2022 to 31/12/2023** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 59.2900009 Lakhs**

S No	Product	Quantity	Unit
1	Sand/Morrum	259104	Cubic Meters/Year

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	1.0 KLD	Septic Tank

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone
--	-----------------	-----------------	------------------	--------------

	Day Time	Night Time						
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

Annexure

Specific Conditions

1. This consent is valid for production of Sand/Morrum-259104 Cu Meter/Year by opencast and manual mining in 16.194 hectare leased area at Arajhi No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra.

2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification no. EC22B001UP123382 dated 28-04-2022. Unit shall submit its compliance report to UPPCB.

3. If the lease agreement expires prior to 31-12-2023, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.

4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.

6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility.

Industry shall maintain ZLD.

7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating "½Danger½" and "½Hazardous½" shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

Chief Environmental Officer (circle-2)

List of Identified Flora Species

S.No.	Botanical Name	Common Name	Family
1	<i>Acacia Catechu</i>	<i>Khair</i>	Fabaceae
2	<i>Delbergia Sisso</i>	<i>Sheesam</i>	Fabaceae
3	<i>Acacia Karoo</i>	<i>Kikar</i>	Fabaceae
4	<i>Diospyros Melanoxylon</i>	<i>Tendu</i>	Ebinaceae
5	<i>Salmalia Malberica</i>	<i>Semal</i>	Bombacaceae
6	<i>Azadirachta Indica</i>	<i>Neem</i>	Meliaceae
7	<i>Acacia Nilotica</i>	<i>Babool</i>	Fabaceae
8	<i>Delbergia Sisso</i>	<i>Sisum</i>	Fabaceae
9	<i>Alstonia Scholaris</i>	<i>Scholar Tree</i>	Apocyanaceae
10	<i>Albizia Lebbeck</i>	<i>Siris</i>	Fabaceae
11	<i>Cassia Fistula</i>	<i>Amaltas</i>	Caesalpinaceae
12	<i>Anthocephalus Cadamba</i>	<i>Cadamb</i>	Rubiaceae
13	<i>Ziziphus Mauritiana</i>	<i>Ber</i>	Rhamnaceae
14	<i>Polyalthia Longifolia</i>	<i>Asoka</i>	Annonaceae
15	<i>Bauhinia Purpurea</i>	<i>Kachnar</i>	Fabaceae
16	<i>Ficus Religiosa</i>	<i>Pipal</i>	Moraceae
17	<i>Aegle Marmelos</i>	<i>Bel</i>	Rutaceae
18	<i>Syzygium Cumini</i>	<i>Jamun</i>	Myretaceae
19	<i>Magnifera Indica</i>	<i>Aam</i>	Anacardiaceae
20	<i>Terminalia Arjuna</i>	<i>Arjun</i>	Combretaceae
21	<i>Tamarindus Indicus</i>	<i>Imli</i>	Fabaceae
22	<i>Bauhinia Purpurea</i>	<i>Kachnar</i>	Fabaceae

Herbs Shrubs & Grasses: The species observed in the study area are listed below in the in the table.

S.No.	Botanical Name	Common Name	Family
HERBS			
1	<i>Argemone Maxicana</i>	<i>Poppy, Satyanashi</i>	<i>Papaveraceae</i>
2	<i>Calatropis Procera</i>	<i>Madar</i>	<i>Asclepiadaceae</i>
3	<i>Ocimum Sanctum</i>	<i>Tulsi</i>	<i>Lamiaceae</i>
4	<i>Datura Innoxia</i>	<i>Datura</i>	<i>Solanaceae</i>
5	<i>Aloe Vera</i>	<i>Ghrit Kumari</i>	<i>Liliaceae</i>
6	<i>Tribulus Terrestris</i>	<i>Gokaharu</i>	<i>Zygophyllaceae</i>
7	<i>Solanum Nigrum</i>	<i>Makoi</i>	<i>Solanaceae</i>
8	<i>Achyranthus</i>	<i>Chirchita</i>	<i>Amaranthaceae</i>
9	<i>Euphorbia Hirta</i>	<i>Dudhi</i>	<i>Euphorbiaceae</i>
SHRUBS			
10	<i>Lantana Camara</i>	<i>Lantana</i>	<i>Verbenaceae</i>
11	<i>Nyctanthes Arbortristis</i>	<i>Harsingar</i>	<i>Oleaceae</i>
12	<i>Ricinus Communis</i>	<i>Arandi</i>	<i>Euphorbiaceae</i>
13	<i>Sacchrum Munja</i>	<i>Moonj</i>	<i>Gramineae</i>
14	<i>Mimosa Pudica</i>	<i>Chui Mui</i>	<i>Fabaceae</i>
15	<i>Nyctanthes Arbortristis</i>	<i>Harshingar</i>	<i>Oleaceae</i>
16	<i>Bougenvellia Glabra</i>	<i>Bougenvellia</i>	<i>Nyctaginaceae</i>
17	<i>Ipomea</i>	<i>Besharam</i>	<i>Convolvulaceae</i>
18	<i>Tridax Procumbens</i>	<i>Baramasi</i>	<i>Asteraceae</i>

19	<i>Cestrum Nocturnum</i>	<i>Raat Rani</i>	<i>Solanaceae</i>
20	<i>Vinca Rosea</i>	<i>Sadabahar</i>	<i>Apocyanaceae</i>
21	<i>Hibiscus Rosasinensis</i>	<i>Gurhal</i>	<i>Malvaceae</i>
GRASSES			
22	<i>Cyanodon Dactylon</i>	<i>Dub</i>	<i>Poaceae</i>
23	<i>Sacchrum Munja</i>	<i>Moonj</i>	<i>Poaceae</i>
24	<i>Parthenium</i>	<i>Congress/Gajar Grass</i>	<i>Asteraceae</i>
25	<i>Cymbopogan Martini</i>	<i>Lemon Grass</i>	<i>Poaceae</i>

List of Major Terrestrial and Avi-Fauna in the Study Area

S.No.	ZOOLOGICAL NAME	COMMON NAME	FAMILY	STATUS IN WPA 1972	STATUS IN IUCN CATEGORY
MAMMALS					
1.	<i>Felis Chaus</i>	<i>Jungli Billi</i>	<i>Felidae</i>	<i>Schedule II</i>	<i>Least Concern</i>
2.	<i>Funambulus Pennanti</i>	<i>Gilhari</i>	<i>Sciuridae</i>	<i>Schedule IV</i>	<i>Least Concern</i>
3.	<i>Herpetes Edwardsii</i>	<i>Nevala</i>	<i>Herpestidae</i>	<i>Schedule II</i>	<i>Least Concern</i>
4.	<i>Lepus Nigricollis</i>	<i>Khargosh</i>	<i>Leporidae</i>	<i>Schedule IV</i>	<i>Least Concern</i>
5.	<i>Rattus Rattus</i>	<i>Chuha</i>	<i>Murideae</i>	<i>Schedule V</i>	<i>Least Concern</i>
6.	<i>Semnopithecus</i>	<i>Langur</i>	<i>Cercopethicidae</i>	<i>Not Enlisted</i>	<i>Least Concern</i>
7.	<i>Cow</i>	<i>Bos Taurus</i>	<i>Bovidae</i>	-	-
8.	<i>Bubalus Bubalis</i>	<i>Buffalo</i>	<i>Bovidae</i>	-	-
9.	<i>Canis Lupus</i>	<i>Dog</i>	<i>Canidae</i>	-	-
10.	<i>Capra aegagrus hircus</i>	<i>Goat</i>	<i>Bovidae</i>	-	-
11.	<i>Sus Scrofa</i>	<i>Pig</i>	<i>Suidae</i>	<i>Schedule III</i>	<i>Least Concern</i>

List of Fishes and the Planktons in the Study Area

Scientific Name	Family/Group
Fishes	
<i>Notopterus chitala</i>	Notopteridae
<i>Barilus bola</i>	Cyprinidae
<i>Catla catla</i>	
<i>Chela laubuca</i>	
<i>Cirrhinus mrigala</i>	
<i>Cirrhinus reba</i>	
<i>Labeo bata</i>	
<i>Labeo calbasu</i>	
<i>Ompok bimaculatus</i>	
<i>Wallago attu</i>	
<i>Clarias batrachus</i>	Clariidae
<i>Channa marulius</i>	Ophiocephalidae
<i>Channa punctatus</i>	
<i>Channa gachua</i>	
<i>Chanda nama</i>	Centropomidae
<i>Chanda ranga</i>	

Source: (i) Primary survey by Team (ii) Interaction with local people

Compliance Status of Conditions CTO Issued to M/s M/s Chander Shekhar Chaurasia, Arazi No. 824 Kha, Khand No.1, Aghori Khas, Obra, Sonbhadra by UPPCB vide ref. No. vide Ref. No. 196159/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/ SONBHADRA /2023 dated 29.12.2023

S. No.	Specific conditions imposed in CTO issued on dated- 29.12.2023	Complain Status/ Remark
1.	This consent is valid for production of Building Stone (Sand Stone)-12100 Cu Meter/ This consent is valid for production capacity Sand/Morrum- 59104 Cu meter /Annum by opencast and semi mechanized mining in 16.194 Hectare Lease area at Araji No.- 824 Kha (Khand No. 01) of Villages Ahori Khas, Tehsil-Obra, Sonbhadra.	Complying
2.	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. C22B001UP123382 dated 28.04.2022 and submit its compliance report to UPPCB.	Complying
3.	If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.	Complying
4.	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Instructed for Compliance
5.	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Complying
6.	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Complying
7.	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Complying

8.	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Complying
9.	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.	Complying
10.	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Complying
11.	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Complying
12.	All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.	Complying
13.	Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)	Complying
14.	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Complying
15.	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Instructed for Compliance
16.	Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.	Instructed for Compliance
17.	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.	Instructed for Compliance
18.	Consent fees if revised, shall be payable by industry from the date of its applicability.	Complying
19.	Industry shall comply with the relevant provisions of Environmental Laws.	Complying
20.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Complying



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क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

Annexure No.R3/9



संदर्भ संख्या:- G10400/O.A.S.-1040/2025
Ref.No.:

दिनांक:- 05/04/2025
Date:

सेवा में,

जेष्ठ खान अधिकारी
सोनभद्र।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विराचाधीन ओ०ए० संख्या 1040/2024 सुरेन्द्र एवं अन्य बनाम उ०प्र० राज्य एवं अन्य में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक-18.03.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयकय मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ०ए० संख्या 1040/2024 सुरेन्द्र एवं अन्य बनाम उ०प्र० राज्य एवं अन्य में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक-18.03.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसका अंश निम्नवत् है-

".....9. In the course of hearing, we have noted that in its report, the Joint Committee had referred to satellite image reproduced on page 11 of its report and mentioned in para 9 that as per satellite image dated 23.04.2024 mining activity was observed near the lease area in the river stream."

अतः मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में पारित आदेश दिनांक 18.03.2025 के अनुपालन में आपसे अपेक्षा है कि उक्त माइनिंग परियोजना द्वारा अवैध खनन के सम्बन्ध में कृत कार्यवाही/पर्यावरणीय क्षतिपूर्ति की सूचना कार्यालय में प्रेषित कराने का कष्ट करें, जिनसे मा० एनजीटी, नई दिल्ली को ससमय अवगत कराया जा सकें।

भवदीय

P. Singh

(आर०के० सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि-जिलाधिकारी महोदय, सोनभद्र को सादर सूचनार्थ प्रेषित।

P. Singh

क्षेत्रीय अधिकारी

RS

कार्यालय जिलाधिकारी, सोनभद्र।
(खनिज अनुभाग)

पत्रांक 4070/खनिज/2023

दिनांक 21/02/2023

आदेश

जनपद सोनभद्र के तहसील-ओबरा स्थित ग्राम-अगोरीखास के आराजी संख्या-824ख (खण्ड-3) रकबा-16.194 हे० क्षेत्र पर नदी तल स्थित मोरम का 05 वर्षीय खनन पट्टा मै० न्यू इण्डिया मिनरल्स, द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी निवासी 190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकरनगर के पक्ष में दिनांक 13.12.2021 से दिनांक 12.12.2026 तक की अवधि के लिए स्वीकृत एवं संचालित है।

ओ०ए० नं०-818/2022 संदल परवीन बनाम यूनियन आफ इण्डिया व अन्य में पारित मा० राष्ट्रीय हरित न्यायाधिकरण (एन०जी०टी०) के आदेश दिनांक 20.02.2023 के कार्यकारी अंश निम्नवत् है:-

- "14. In these circumstances, we issue notice to both Project Proponents, namely, M/s Sudhakar Pandey and Associates and M/s New India Minerals. A copy of report shall also be supplied to them permitting them to file their response and objections, if any, to the report within 10 days from today.
15. Shri Vishwajeet Singh, Advocate assisted by Sharad Chouhan, Advocate has appeared and stated that they have received instructions on behalf of both Project Proponents only yesterday and they may be given copy of the proceedings to enable them to file their replies. In case they file their Vakalatnama in registry by tomorrow, Registry may supply documents to learned Counsel and thereupon service on both project proponents shall be deemed sufficient.
16. Looking to findings recorded in the report indicating blatant and gross violations and as well as having deleterious effects on environment and particularly effecting rivers, we find it appropriate that both Project Proponents should not be allowed to continue with mining activities. Hence we restrain them from undergoing with mining activities until further orders."

अतः मा० एन०जी०टी० के उक्त आदेश दिनांक 20.02.2023 के अनुपालन में आपके पक्ष में स्वीकृत खनन पट्टे में मा० एन०जी०टी० के अग्रिम आदेश तक खनन एवं परिवहन कार्य प्रतिबन्धित किया जाता है।

जिलाधिकारी,
सोनभद्र।

पत्रांक व तद दिनांक:-

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
3. उप जिलाधिकारी, ओबरा, सोनभद्र।
4. ज्येष्ठ खान अधिकारी, सोनभद्र।
5. थानाध्यक्ष, थाना-जुगैल।
6. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
7. मै० न्यू इण्डिया मिनरल्स, द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी निवासी 190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकरनगर।

जिलाधिकारी,
सोनभद्र।



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170202/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 13/01/2023

To,

M/s

NEW INDIA MINERALS

**Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra,
District- Sonbhadra,SONBHADRA,201219**

**Application Id-
18669786**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NEW INDIA MINERALS** located at **Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra,SONBHADRA,201219**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NEW INDIA MINERALS** granted for the period from **01/01/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	259104	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Industry shall submit the bank guarantee of Rs 50000 in the prescribed format within 15 days for ensuring the compliance of following specific conditions. Otherwise this CTO will be deemed cancelled.
2. This consent is valid for production capacity Sand/Morrum- 2,59,104 Cu meter/annum, by opencast and manual mining in 16.194 hectare leased area at Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC Identification No. EC21B001UP196497 dated 01.12.2021, and submit its compliance report to UPPCB.
4. Industry shall ensure the compliance of order passed by Hon'ble NGT in O.A. No. 817/2022 Sandal Parveen Vs Union of India and Ors.
5. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
6. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
7. Industry shall submit the CA certified balance sheet within 15 days for fee verification. In case CTO fee dues then it shall be submitted to the Board immediately.
8. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
9. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
10. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
11. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
12. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
13. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
14. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
15. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
16. The dust suppression measures like water spraying will be done on the haul roads and working areas.
17. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
18. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
19. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. Consent fees if revised, shall be payable by industry from the date of its applicability.
21. Industry shall comply with the relevant provisions of Environmental Laws.
22. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by RAJENDRA
SINGH
Date: 2023.01.13 20:09:49
+05'30'

Chief Environmental Officer (circle-2)

Copy to:

805

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.01.13 20:10:02 +05'30'
Chief Environmental Officer (circle-2)



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC029431

VALID FROM 20/12/2021 TO 19/12/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202109000019			
Name of the Owner	SURENDRA TIWARI		
Designation पद	Partner	Company Name कंपनी का नाम	Ms New India Minerals
Company Address कंपनी का पता	Brahmpuri colony, 28, jugauli crossing, faizabad r	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	190 Govindpur Ganesh Uttar Pradesh	Application Form Serial No.	SNBD0921NBU0001
Date of Submission	01/09/2021	Specimen Signature	
Location Particulars			
District	Sonbhadra	Block	CHOPAN
Plot No./Khasra No.	Arazi No. 824Kha (Khand No. 03)	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/12/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	30.00
Date of Energization (In Case of Electric Pump)	01/11/2021		
Maximum Allowable Rate of Withdrawal (m³/hr.):	30.00	Maximum Allowable Running Hours Per Day:	2.00

807

**Maximum Allowable
Annual Extraction of
Ground Water:**

13500

Recharge Required

6750.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 6750.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and

for its validation.

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :26/12/2021

Place:Sonbhadra

This certificate is electronically generated and does not require digital signature

**Hydrogeological assessment Report of River Bed Mining Project located at
Araji No.- 824 Kha (Khand No. 03)
Villages Agori Khas, Tehsil- Obra, Sonbhadra, U.P.
(Leased Area – 16.194 ha.)
Submitted by - M/s New India Minerals**

Introduction:-

- Sonbhadra district covers an area of 6788 sq.km and the Southern most district of U.P is characterized by Hard rocks particularly Bijawar Group and ChhotaNagpur Gniassic Complex of rocks. The district is administratively divided in 04 tehsils namely Robertsganj, Dudhi, Obra and Ghorawal which are further divided into 10 development blocks.
- The district is characterized with hard rock undulating and hilly topographic features. table land topographic features. Along the courses of river and stream, very limited valley fill deposits are observed. River Son divides the district into two distinct topographic division. The thickness of alluvium or weathered zone is more in North of river Son while it is negligible in south of river Son. Geomorphologically, the district can be divided into three distinct units; 1. Residual hills / Table lands 2.River and hills and 3. Valleys and ravines. Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. The elevation of the area varies from 150-400mamsl. The general slope of the tract is from North to South. The topography is influenced or modified by the existing rivers and streams.
- Geologically the district is characterized by Bijawar phyllites and Chhotanagpur granite/gneiss, Vindhyan formation and younger alluvium. The age of these formations ranges from Archean to Sub recent. The Granitoids and gneisses forms the main land and traversed by pegmatitic veins, quartz reefs and basic dykes.

HYDROGEOLOGY

- Hydrogeological Set-up: Exploratory drilling data of CGWB and state tubewell department show that there are fractures which create secondary porosity in hard rock area and porous formation in alluvial formations.

- The depth of these fractures differ from place to place. The ground water condition in the area are greatly influenced by the occurrence of two distinct litho-units. a) Unconsolidated sediments in the valley filled area (Alluvium) b) Hard Rock Formation: Comprising Vindhyan and Precambrian formations.
- SONBHADRA district is underlain by Alluvium of Quaternary age. Dynamic Ground water resources of the district have been estimated for base year-2022-23, on block/urban area wise basis. Out of 680957.52 ha of geographical area, 241458.89 ha is ground water recharge worthy area and 439498.63 ha is hilly area.
- There are 10 number of assessment units in the district which fall under command category. The Annual Extractable Ground Water Resources in the district is 51851.11 ham and ground water extraction for all uses is 26394.62 ham, making stage of ground water extraction 50.9% as a whole for the district.
- The highest stage of ground water extraction is 76.68% in DUDHI block. After allocation of Ground Water Resource for domestic utilization for projected year 2025, the Net Annual Ground Water Availability for future use is 25040.7ham in the district. 1 block are categorized in semi critical, 0in critical. 0 block of the district are categorized in over exploited. 9 blocks are categorized in Safe.

Project Description:-

Name of Applicant	M/s New India Minerals Owner: Surendra Tiwari		
Full correspondence address of proponent and mobile no.	190, Govindpur Ganeshpur, Akbarpur Distt-Ambedkarnagar UP.		
Name of Project	Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-Agori Khas, Tehsil-Obra, District-Sonbhadra, U.P.		
Project location (Plot/Khasra/Gata No.)	Village – Agori Khas, Araji No. 824Kha (Khand no 03), Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh.		
Name of River	Sone River		
Name of Village	Agori Khas		
Tehsil	Obra		
District	Sonbhadra		
Name of Minor Mineral	Morrum		
Sanctioned Lease Area (in Ha.)	16.194 Ha		
Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	Total Lease Area Coordinate (12.146 ha)		
	A	24°33'14.49"N	82°57'26.10"E
	B	24°33'17.75"N	82°57'37.51"E
	C	24°33'09.03"N	82°57'41.07"E
	D	24°33'04.36"N	82°57'45.23"E
	E	24°33'00.00"N	82°57'35.40"E
	F	24°33'00.22"N	82°57'34.91"E
	G	24°33'10.77"N	82°57'26.35"E
H	24°33'11.19"N	82°57'27.20"E	
Proposed Production/year (as per LoI)	2,59,104 m ³		
Sanctioned Period of Mine lease	5 Years		

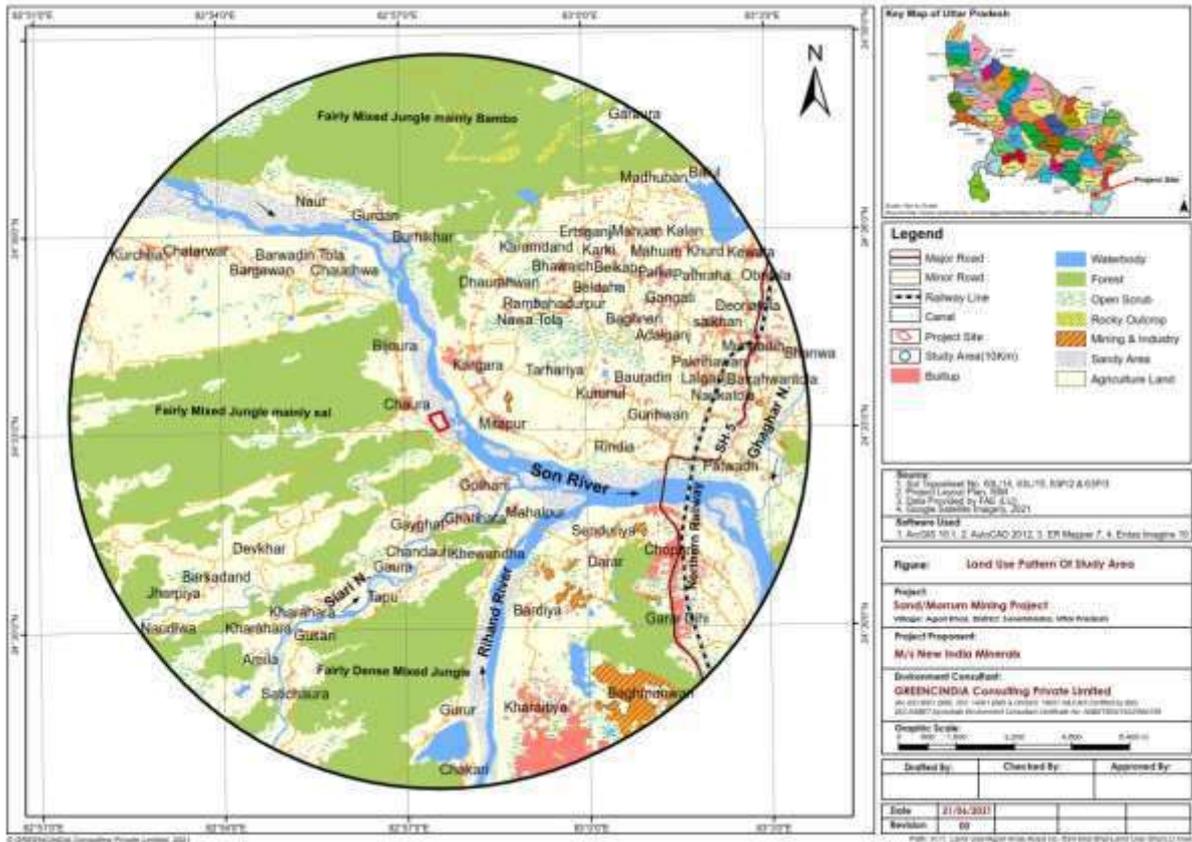
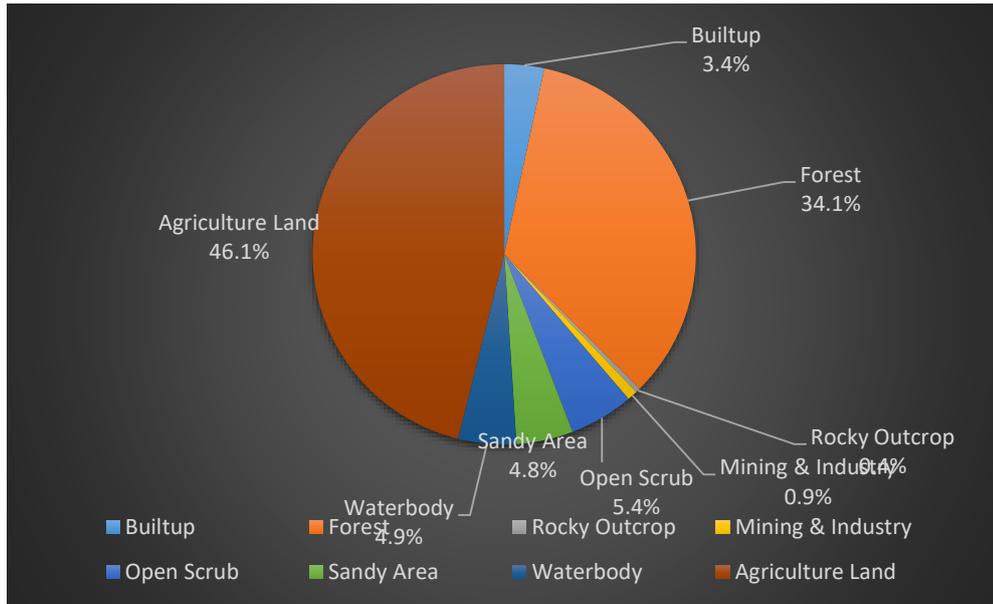
- **Land use Pattern of Mine Lease Area**

Sl. No.	Type of Land Use	Total Value (in Hectares)
A. PRE-MINING AREA		
A-1	River bed area under Mine Lease	16.194
Total		16.194
B. DURING MINING		
B-1	Restricted area (7.5m mining area boundary, 3m barrier from periphery of stream water)	5.2389
B-2	Available area for mining	10.9551
Total		16.194
C. END OF LEASE PERIOD		
C-1	Restricted area (7.5m mining area boundary, 3m barrier from periphery of stream water)	5.2389
C-2	Naturally reclaimed in river bed	10.9551
Total		16.194

- **Land Use Pattern within 10 Km Area**

Landuse	Area in ha	Area in %
Builtup	1112.55	3.37
Forest	11285.99	34.14
Rocky Outcrop	127.18	0.38
Mining & Industry	286.29	0.87
Open Scrub	1796.21	5.43
Sandy Area	1583.06	4.79
Waterbody	1619.44	4.90
Agriculture Land	15243.93	46.12
Total Area	33054.65	100

- As clearly depicted in the pie-chart above, about 46.1% of the study area is agricultural land followed by about 3.37% of built-up, 4.9% of water body, 0.9% of Morrum & industry Area and 5.4% of open scrub area each and forest land is about 34.1%. Therefore, overall we can predict that our study area majorly being agricultural land with some built-up area and presence of some forests, the envisaged impact of mining would be very less.



TOPOGRAPHY & PHYSIOGRAPHY:

- The proposed lease area is situated on the left flank of the river Son. The Son River flows through the Sonbhadra district from west to east direction, which forms the main drainage system of the area. It flows parallel to the strike direction of Vindhyan, in the softer rocks of the Lower Vindhyan Group. Its tributary, Kanhar River, flows from south to north to join the Son at a right angle.
- The lease area along Son river has mild slope towards south-east. The highest level of area is 175mRL in north-west of the area near boundary pillar “A” while on the south-eastern corner near pillar “C” it is 172 mRL. The area lies on left bank of Son River which flows from west to east direction in the area. In past no mining activities was carried out with in the area and it depicts its original topography.

REGIONAL GEOLOGY:

- Geologically the district is characterized by Bijawar phyllites and Dudhi ranite/gneiss, Vindhyan formation and younger alluvium. The age of these formations ranges from Archean to Sub recent. The Granitoids and gneisses form the main land and traversed by pegmatitic veins, quartz reefs and basic dykes. The district is characterized with hard rock undulating and hilly topographic features. Table land topographic features. Along the courses of river and stream, very limited valley fill deposits are observed. River Son divides the district into two distinct topographic divisions. The thickness of alluvium or weathered zone is more in North of river Son while it is negligible in south of river Son.
- Geomorphologically, the district can be divided into three distinct units:
 - Residual hills
 - River and hills and
 - Valleys and ravines.
- Dendritic drainage pattern is common and trellis drainage pattern is observed in hard rock area. The elevation of the area varies from 150-400 msl. The general slope of the tract is from North to South. The topography is influenced or modified by the existing rivers and streams. Mineral resources in Sonbhadra district: Sonbhadra district has rich mineral resources. Govt. organizations as well as private lease holders are doing mining in these areas.

Local Geology

- The sediments of newer alluvium are mainly arenaceous in nature and are found in topographically lower region. These sediments are loose, unconsolidated, flood plain deposits or back swamp deposits and are confined in narrow strips all along the present drainage system. The younger alluvium material resembles mineralogically to older alluvium. The older alluvium material generally occupies the region of higher elevation. These sediments are argillaceous in nature and relatively compact.

General Hydrogeology , Groundwater condition

➤ **Categorization of Assessment Units :-**

The CGWA and UP – Ground Water Department, the norms for Categorization of Assessment Units depending on stage of ground water extraction is as under:-

Stage of Ground Water Extraction	Category
Less than or upto 70%	Safe
More than 70% upto 90%	Semi- critical
More than 90% upto 100%	Critical
More than 100%	Over-exploited

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

➤ **Hydro geological Status of the lease area:-**

The State Ground Water Board, Uttar Pradesh has Notified Areas/Blocks which were over-exploited, Critical or semi-critical in stressed cities on June-2020 (further amended on June-2022), as per which district Sonbhadra has not been identified under Notified Area. As per the UP Ground Water Board Report-2023, Duddhi has been assessed as Semi-Critical Assessment unit which is far away from the lease area.

https://upgwdonline.in/images/NotifiedArea17062020_Hi.pdf

<https://upgwdonline.in/pdf/Notified-Area-2022.pdf>

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

➤ **Stage of Extraction & Categorization of Sonbhadra:-**

As per the data published by Central Ground Water Board on National Compilation on Dynamic Ground Water Resources of India, 2023, the “Nagwa” assessment unit of district Sonbhadra was observed as per which the Stage of ground water extraction percentage from 72.76% (Semi-Critical Categorization) in Year-2022 Improved to 67.28% (Safe Categorization) in Year-2023.

Main references -

<https://cdn.cseindia.org/gic/state-of-ground-water-20210927.pdf>

https://upgwd.gov.in/MediaGallery/GWREReport23_En.pdf

Supplementary references

https://www.cgwb.gov.in/sites/default/files/2024-01/statefactsheet2023_revised.pdf

<https://cgwb.gov.in/cgwbpnm/public/uploads/documents/170565526211711280file.pdf>

➤ **Status of Ground Water Level in the Block:-**

- “Markundi New” is the nearest Ground Water assessment Block near to the lease Agor Khas. The depth of water level data of monitoring Wells show that in Aug-2022 depth was 5.48 MBGL and Jan-2023 depth was 6.66 MBGL (CGWA-2022-23)

➤ **Interpretation of surface water and Conclusion-**

- The sand mining unit is not discharging any industrial waste and is not doing any in-stream mining, as mining is done in the dry river bed only. The Sone river flows from the North direction of the lease area. The degradation of river water quality as a whole is a big subject and has many attributes spread in entire catchment area.

TEST REPORT

Sample Code No.: PTL-AA-125NI

Report No.: AAQ-06122024-125NI

Issue Date 06.12.2024

Issue To- M/S NEW INDIA MINERALS Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	02.12.2024 - 03.12.2024	Sample Received :	03.12.2024
Sample Quantity:	30 ml	Analysis Duration:	03.12.2024 – 06.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	20 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

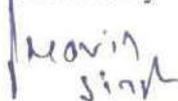
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.50	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.22	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.62	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	22.44	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP



Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report





PRAVAYU
TESTING LABORATORY LLP.

822

PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
Mobile No. : 9452319886, 7905923302, E-mail : ptl.env@gmail.com
GSTIN : 09ABCFP7334F1Z6, NABL ACCREDITED LABORATORY



TC-12468

TEST REPORT

Sample Code No.: PTL-AA-126NI

Report No.: AAQ-10122024-126NI

Issue Date 10.12.2024

Issue To- M/S NEW INDIA MINERALS Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	06.12.2024 - 07.12.2024	Sample Received :	07.12.2024
Sample Quantity:	30 ml	Analysis Duration:	07.12.2024 – 10.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	20 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	41.30	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.10	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	13.22	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	22.10	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Manish Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report



TEST REPORT

Sample Code No.: PTL-AA-127NI

Report No.: AAQ-14122024-127NI

Issue Date 14.12.2024

Issue To- M/S NEW INDIA MINERALS Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	10.12.2024 - 11.12.2024	Sample Received :	11.12.2024
Sample Quantity:	30 ml	Analysis Duration:	11.12.2024 – 14.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	21 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	40.60	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.20	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.62	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.50	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Pravin Singh

For Pravayu Testing Laboratory LLP

Pr
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

_____ End of Report _____



TEST REPORT

Sample Code No.: PTL-AA-128NI

Report No.: AAQ-18122024-128NI

Issue Date 18.12.2024

Issue To- M/S NEW INDIA MINERALS Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	14.12.2024 - 15.12.2024	Sample Received :	15.12.2024
Sample Quantity:	30 ml	Analysis Duration:	15.12.2024 – 18.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	20 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	40.24	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.10	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.47	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	21.43	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Mohini Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report



TEST REPORT

Sample Code No.: PTL-AA-129NI

Report No.: AAQ-21122024-129NI

Issue Date 21.12.2024

Issue To- M/S NEW INDIA MINERALS Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	17.12.2024 - 18.12.2024	Sample Received :	18.12.2024
Sample Quantity:	30 ml	Analysis Duration:	18.12.2024 – 21.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	19 ^o C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

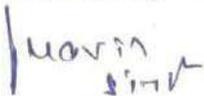
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	39.80	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.20	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	12.10	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	20.35	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



TEST REPORT

Sample Code No.: PTL-AA-130NI

Report No.: AAQ-24122024-130NI

Issue Date 24.12.2024

Issue To- M/S NEW INDIA MINERALS Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	20.12.2024 - 21.12.2024	Sample Received :	21.12.2024
Sample Quantity:	30 ml	Analysis Duration:	21.12.2024 – 24.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	18 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

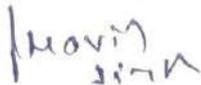
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	39.20	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	80.10	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	11.85	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	20.10	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP



Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————





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TESTING LABORATORY LLP.

PRAVAYU TESTING LABORATORY LLP

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GSTIN : 09ABCFP7334F1Z6, NABL ACCREDITED LABORATORY



TC-12468

TEST REPORT

Sample Code No.: PTL-AA-131NI

Report No.: AAQ-28122024-131NI

Issue Date 28.12.2024

Issue To- M/S NEW INDIA MINERALS Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	24.12.2024 - 25.12.2024	Sample Received :	25.12.2024
Sample Quantity:	30 ml	Analysis Duration:	25.12.2024 – 28.12.2024
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	17 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	38.90	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	79.80	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	10.95	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	19.80	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Mohit Singh

For Pravayu Testing Laboratory LLP

P.K. Tiwari
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

End of Report



TEST REPORT

Sample Code No.: PTL-AA-132NI

Report No.: AAQ-01012025-132NI

Issue Date 01.01.2025

Issue To- M/S NEW INDIA MINERALS Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Format No. PTL/SF/33A

Sample plan / Procedure No.:	PTL-P-16	Environment Condition :	Weather Clear
Type of Sample:	Air Ambient quality	Sample Drawn by:	PTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	28.12.2024 - 29.12.2024	Sample Received :	29.12.2024
Sample Quantity:	30 ml	Analysis Duration:	29.12.2024 – 01.01.2025
Sampling Location:	Near Project Site Villages Ahori Khas	Ambient Temperature :	17 ⁰ C

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment & PM_{2.5} Sampler

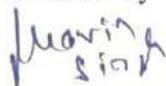
Test Results:

S.No	Parameter	Units	Results	Test Method used	Limit as per CPCB
1.	PM _{2.5}	µg/m ³	40.70	IS 5182 (Part 24):2019	60 µg/m ³
2.	PM ₁₀	µg/m ³	81.70	IS – 5182 (PART-23) 2006, RA: 2017	100 µg/m ³
3.	SO ₂	µg/m ³	11.90	IS – 5182 (PART-2) 2001, RA: 2017	80 µg/m ³
4.	NO ₂	µg/m ³	20.85	IS – 5182 (PART-6) 2006, RA: 2017	80 µg/m ³

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



TEST REPORT

Format No. PTL/SF/33N

Sample Code No.	PTL/NQ/124NI	Report No.	NQ06122024-124NI
Environment Condition	Weather Clear	Issue Date	06.12.2024
Sample Drawn by	PTL Team	Condition of the Sample	Ok
Sample Drawn on	02/12/2024-03/12/2024	Nature of Sample	Ambient Noise Quality
Sample Received on	03.12.2024	Ambient Temperature	20 ^o C
Sampling Location	Villages Ahori Khas	Client's Name & Address	M/S NEW INDIA MINERALS Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Test Result

S. No.	Noise Level dB(A)	Observed Values (Max)	Observed Values (Min.)	Average in dB(A)	Limiting value in dB(A)
1.	Day (Ld)	70.5	68.3	62.4	65
	Night (Ln)	60.4	43.6	52.1	55

Standards of Noise Level

S. No.	Category of Area	Day dB (A)	Night dB (A)	Test Method
1.	Commercial Area	65	55	IS:9989-1981

NOTE:

- The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Pravin Singh

For Pravayu Testing Laboratory LLP

Pr
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



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PRAVAYU
TESTING LABORATORY LLP.

PRAVAYU TESTING LABORATORY LLP

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Mobile No. : 9452319886, 7905923302, E-mail : ptl.env@gmail.com
GSTIN : 09ABCFP7334F1Z6, NABL ACCREDITED LABORATORY



TC-12468

TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/332NI	Report No.	WS06122024-332NI
Sample Code Given By Client	None	Issue Date	06/12/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	02/12/2024	Nature of Sample	Ground Water
Sample Received on	03/12/2024	Test Duration	03/12/2024-06/12/2024
Sampling Location	Villages Ahori Khas	Client's Name & Address	M/S NEW INDIA MINERALS Brahmपुरi Colony, 28, Jugauli Crossing, Lucknow - 226016
Sample Quantity	1 liter		
Sampling Procedure No.	PTL/P/33		

S. No.	Parameter Tested	Units	Result	Desirable limits	Maximum permissible limits	Test protocol
				(is 10500:2012) Second revision		
1	pH Value	-	7.30	6.5-8.50	No Relaxation	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	523.2	-	-	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	5.0	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.01	1.00	5.0	APHA -23rd EDITION 2130 B: 2017
5	Total Dissolve Solid	mg/L	322.0	500	2000	APHA - 23rd EDITION 2540-C:2017
6	Total Suspended Solid	mg/L	BDL	-	-	APHA - 23 rd Edition 2540 D: 2017
7	Total Solids	mg/L	322.0	500	2000	APHA -23 rd Edition 2540-B; 2017
8	Total hardness as CaCO ₃	mg/L	180.0	200.0	600.0	APHA - 23rd EDITION 2340-C: 2017
9	Calcium as Ca	mg/L	40.80	75.0	200.0	APHA - 23rd EDITION 3500 Ca- B: 2017
10	Magnesium as Mg	mg/L	20.30	30	No Relaxation	APHA - 23rd EDITION 3500-Mg B: 2017
11	Manganese	mg/L	BDL	0.1	0.3	APHA -23 rd Edition 3500 Mn -B, : 2017
12	Alkalinity as CaCO ₃	mg/L	178.0	200.0	600.0	APHA - 23rd EDITION 2320 B : 2017
13	Chlorides as Cl ⁻	mg/L	22.99	250.0	1000.0	APHA - 23rd EDITION 4500 Cl B: 2017
14	Sulphate as SO ₄ ²⁻	mg/L	24.62	200.0	400.0	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
15	Nitrate as NO ₃	mg/L	6.25	45.0	No Relaxation	I S 3025 (Part 34) 1988 : 2003
16	Iron as Fe	mg/L	0.16	0.3	No Relaxation	APHA - 23rd EDITION 3500 B-Fe: 2017

Pravin Singh

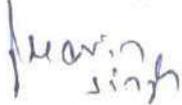


17	Potassium	mg/L	3.78	-	-	APHA -23 rd Edition 3500 K -B: 2017
18	Sodium	mg/L	18.56	-	-	APHA -23 rd Edition 3500 Na -A: 2017
19	Fluoride as F ⁻	mg/L	0.87	1.0	1.5	APHA - 23rd EDITION 4500 F - D: 2017
20	Free Residual Chlorine	mg/L	BDL	0.2	1.0	APHA - 23 rd Edition 4500-B: 2017
21	Total Chromium	mg/L	BDL	0.05	No Relaxation	IS 3025 (Part 52): 2003

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by



For Pravayu Testing Laboratory LLP


 Pramod Kumar Tiwari
 Quality Manager
 (Authorized Signatory)


————— End of Report —————

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PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
 Mobile No. : 9452319886, 7905923302, E-mail : ptl.env@gmail.com
 GSTIN : 09ABCFP7334F1Z6, NABL ACCREDITED LABORATORY



TC-12468

SOIL TEST REPORT

Format No. PTL/SF/335

SampleNo.	:	PTL/SQ/40NI
Name & Address of the Customer	:	M/S NEW INDIA MINERALS Brahmipuri Colony, 28, Jugauli Crossing, Lucknow -226016
Date of Sampling	:	02/12/2024
Date of Receipt	:	03/12/2024
Sample Description	:	Agriculture Soil
Sample Condition	:	OK
Start Date of Analysis	:	03/12/2024
End Date of Analysis	:	06/12/2024
Date of Reporting	:	06/12/2024
Sampling Location	:	Villages Ahori Khas
Sample Submitted by	:	PTL Team
Environmental Condition at Lab	:	Temp. 25±2 °C Humidity 50 ± 10 %
Ref. of Sampling Procedure No.	:	PTL-P-16

TEST RESULTS

Sl. No.	Parameter	Units of Measurements	Value	Protocol
1.	pH	-	8.80	IS-2720 (Part 26): 1987
2.	Conductivity	µs/cm	403.10	IS-14767:2000
3.	Organic Matter	%	2.70	IS-2720 (Part 22): 1972
4.	Moisture (Water Content)	%	4.3	IS-2720 (Part II):1982
5.	Water holding capacity (WHC)	%	32.0	IS - 14765 : 2000
6.	Nitrogen as N	%	9.0	IS - 14684: 1999
7.	Potassium as k	mg/kg	160.0	IS - 9497: 1980
8.	Sodium	Kg/ha	145.0	IS - 9497: 1980
9.	CEC (Cation Exchange Capacity)	Meq/100g	12.0	IS -2720 (Part24): 1976

Checked by

Pravin Singh

For Pravayu Testing Laboratory LLP

Pravin Singh
 Pramod Kumar Tiwari
 Quality Manager
 (Authorized Signatory)



————— End of Report —————

TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/336NI	Report No.	WS06122024-336NI
Sample Code Given By Client	None	Issue Date	06/12/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	02/12/2024	Nature of Sample	Surface Water
Sample Received on	03/12/2024	Test Duration	03/12/2024-06/12/2024
Sampling Location	SON River (Downstream)	Client's Name & Address	M/S NEW INDIA MINERALS Brahmपुरi Colony, 28, Jugauli Crossing, Lucknow - 226016
Sample Quantity	2 liter		
Sampling Procedure No.	PTL/P/33		

S. No.	Parameter Tested	Units	Result	Surface Water Standards					Test protocol
				A*	B*	C*	D*	E*	
1	pH Value	-	7.90	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	659.5	-	-	-	1000	2500	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	-	10	300	-	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.5	-	-	-	-	-	APHA -23rd EDITION 2130 B: 2017
5	Odour	Hazen	Agreeable	Un-objectio nable	-	-	-	-	APHA – 23 rd Edition 2150 B: 2017
6	Total Dissolve Solid	mg/L	427.0	500	-	1500	-	2100	APHA - 23rd EDITION 2540-C:2017
7	Total Suspended Solid	mg/L	32.0	-	-	-	-	-	APHA – 23 rd Edition 2540 D: 2017
8	Total Solids	mg/L	459.0	-	-	-	-	-	APHA -23 rd Edition 2540-B; 2017
9	Total hardness as CaCO ₃	mg/L	164.0	300	-	-	-	-	APHA - 23rd EDITION 2340-C: 2017
10	Calcium as Ca	mg/L	36.30	80.10	-	-	-	-	APHA - 23rd EDITION 3500 Ca- B: 2017
11	Magnisium as Mg	mg/L	18.80	24.28	-	-	-	-	APHA - 23rd EDITION 3500-Mg B: 2017
12	Manganese	mg/L	1.29	0.5	-	-	-	-	APHA -23 rd Edition 3500 Mn -B, : 2017
13	Alkalinity as CaCO ₃	mg/L	161.0	-	-	-	-	-	APHA - 23rd EDITION 2320 B : 2017
14	Chlorides as Cl ⁻	mg/L	6.99	250p	-	600	-	600	APHA - 23rd EDITION 4500 Cl B: 2017
15	Sulphate as So ₄ ⁻	mg/L	22.98	400	-	400	-	1000	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
16	Nitrate as NO ₃	mg/L	3.85	20	-	50	-	-	I S 3025 (Part 34) 1988 : 2003
17	Iron as Fe	mg/L	0.2	0.3	-	-	50	-	APHA - 23rd EDITION 3500 B-Fe: 2017
18	Potassium	mg/L	2.88	-	-	-	-	-	APHA -23 rd Edition 3500 K -B: 2017

Moving



19	Sodium	mg/L	17.70	-	-	-	-	-	APHA -23 rd Edition 3500 Na -A: 2017
20	Fluoride as F ⁻	mg/L	0.52	1.5	1.5	1.5	-	-	APHA - 23rd EDITION 4500 F - D: 2017
21	Ammonical Nitrogen	mg/L	BDL	-	-	-	-	-	APHA- 23 rd Edition 4500 NH3-F : 2017
22	Free Residual Chlorine	mg/L	BDL	-	-	-	-	-	APHA - 23 rd Edition 4500-B: 2017
23	Total Chromium	mg/L	BDL	0.01	-	0.01	-	-	IS 3025 (Part 52): 2003
24	COD	(mg/l)	4.00	-	-	-	-	-	APHA - 23rd EDITION 5220 B 2017
25	BOD	(mg/l)	1.2	2	3	3	-	-	IS- 3025 (Part 44) : 1993: 2009
26	Dissolved Oxygen	mg/L	6.5	6	5	4	4	3	APHA -23 rd Edition 4500 OC : 2017
27	OIL&GREASE	(mg/l)	0.1	-	-	0.1	0.1	-	5520 B - 23rd EDITION APHA 2017

A* - Drinking water without conventional treatment but after disinfection.

B* - Water for outdoor bathing.

C* - Drinking water with conventional treatment followed by disinfection.

D* - Water for fish culture and wild life propagation.

E* - Water for irrigation, industrial cooling and controlled waste disposal. (Unobj = Unobjectionable).

NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Pravin Singh

For Pravayu Testing Laboratory LLP

Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

[Signature]

————— End of Report —————



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PRAVAYU TESTING LABORATORY LLP

Plot No. 60, Kanchanpur, Chinhat, Matiyari, Chinhat, Lucknow-226028 (U.P.)
Mobile No. : 9452319886, 7905923302, E-mail : ptl.env@gmail.com
GSTIN : 09ABCFP7334F1Z6, NABL ACCREDITED LABORATORY



TC-12468

TEST REPORT

Format No. PTL/SF/33W

Sample Code No.	PTL/WS/333NI	Report No.	WS06122024-333NI
Sample Code Given By Client	None	Issue Date	06/12/2024
Sample Drawn by	PTL Team	Condition of the Sample	Sealed
Sample Drawn on	02/12/2024	Nature of Sample	Surface Water
Sample Received on	03/12/2024	Test Duration	03/12/2024-06/12/2024
Sampling Location	SON River (Upstream)	Client's Name & Address	M/S NEW INDIA MINERALS Brahmपुरi Colony, 28, Jugauli Crossing, Lucknow - 226016
Sample Quantity	2 liter		
Sampling Procedure No.	PTL/P/33		

S. No.	Parameter Tested	Units	Result	Surface Water Standards					Test protocol
				A*	B*	C*	D*	E*	
1	pH Value	-	7.80	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	APHA -23 rd Edition 4500 H +, B: 2017
2	Electrical Conductivity	µs/cm	655.3	-	-	-	1000	2500	APHA - 23rd EDITION 2510 B: 2017
3	Color	Hazen units	<5.0	-	10	300	-	-	APHA -23rd EDITION 2120 B: 2017
4	Turbidity	NTU	0.5	-	-	-	-	-	APHA -23rd EDITION 2130 B: 2017
5	Odour	Hazen	Agreeable	Un-objectio nable	-	-	-	-	APHA - 23 rd Edition 2150 B: 2017
6	Total Dissolve Solid	mg/L	424.0	500	-	1500	-	2100	APHA - 23rd EDITION 2540-C:2017
7	Total Suspended Solid	mg/L	30.0	-	-	-	-	-	APHA - 23 rd Edition 2540 D: 2017
8	Total Solids	mg/L	454.0	-	-	-	-	-	APHA -23 rd Edition 2540-B: 2017
9	Total hardness as CaCO ₃	mg/L	162.0	300	-	-	-	-	APHA - 23rd EDITION 2340-C: 2017
10	Calcium as Ca	mg/L	35.84	80.10	-	-	-	-	APHA - 23rd EDITION 3500 Ca- B: 2017
11	Magnisium as Mg	mg/L	18.20	24.28	-	-	-	-	APHA - 23rd EDITION 3500-Mg B: 2017
12	Manganese	mg/L	1.25	0.5	-	-	-	-	APHA -23 rd Edition 3500 Mn -B, : 2017
13	Alkalinity as CaCO ₃	mg/L	159.0	-	-	-	-	-	APHA - 23rd EDITION 2320 B : 2017
14	Chlorides as CL ⁻	mg/L	6.99	250p	-	600	-	600	APHA - 23rd EDITION 4500 Cl B: 2017
15	Sulphate as So ₄ ⁻	mg/L	22.85	400	-	400	-	1000	APHA - 23rd EDITION 4500 -SO ₄ - E: 2017
16	Nitrate as NO ₃	mg/L	3.80	20	-	50	-	-	IS 3025 (Part 34) 1988 : 2003
17	Iron as Fe	mg/L	0.2	0.3	-	-	50	-	APHA - 23rd EDITION 3500 B-Fe: 2017
18	Potassium	mg/L	2.86	-	-	-	-	-	APHA -23 rd Edition 3500 K -B: 2017

Handwritten signature/initials.



19	Sodium	mg/L	17.65	-	-	-	-	-	APHA -23 rd Edition 3500 Na -A: 2017
20	Fluoride as F ⁻	mg/L	0.52	1.5	1.5	1.5	-	-	APHA - 23rd EDITION 4500 F - D: 2017
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22	Free Residual Chlorine	mg/L	BDL	-	-	-	-	-	APHA - 23 rd Edition 4500-B: 2017
23	Total Chromium	mg/L	BDL	0.01	-	0.01	-	-	IS 3025 (Part 52): 2003
24	COD	(mg/l)	4.00	-	-	-	-	-	APHA - 23rd EDITION 5220 B 2017
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A* - Drinking water without conventional treatment but after disinfection.

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NOTE:

1. The results given above are related to the tested sample as received for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

Mavin Singh

For Pravayu Testing Laboratory LLP

Pramod
Pramod Kumar Tiwari
Quality Manager
(Authorized Signatory)

————— End of Report —————



837



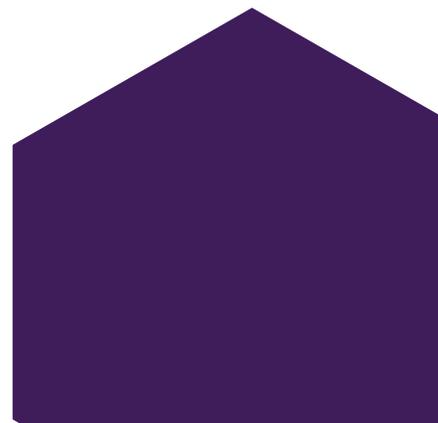
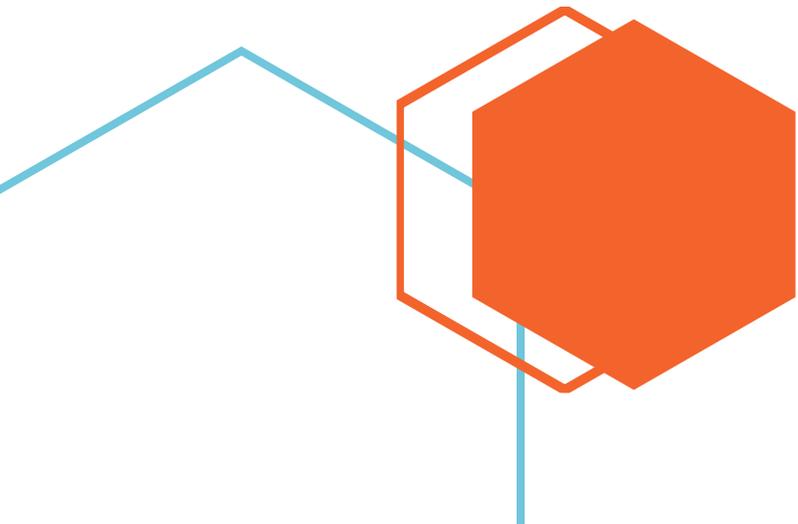
CTO Compliance Report

**RIVER BED SAND/MORRUM MINING PROJECT FROM SON RIVER AT ARAJI NO.- 824KHA (KHAND NO. 03),
VILLAGE – AGORI KHAS, TEHSIL – OBRA, DISTRICT – SONBHADRA – U.P.,**

SHRI SURENDRA TIWARI (LEASE AREA 16.194 HA)

Project Proponent :- M/s New India Minerals

Proprietor / Owner - • Shri Surendra Tiwari, Owner, R/o-
190, Govindpur Ganeshpur, Akbarpur,
Ambedkarnagar, U.P.



NEW INDIA MINERALS located at Arazi No. 824Kha (Khand No. 03),**Village- Agori Khas, Tehsil- Obra, District- Sonbhadra****COMPLIANCE REPORT TO SPECIFIC CONDITIONS**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref No. 170202/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Dated - 13.01.2023

SI No.	GENERAL CONDITIONS	COMPLIANCE STATUS
1	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB	Environmental Monitoring were being submitted in the earlier reports and will be submitted along with the next compliance reports and Environmental Clearance compliance report attached as Annexure – 1
2	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit	Noted and Agreed
3	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point	Noted and Agreed
4	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions	The compliance report being submitted to the respective authorities as per the schedule.

	within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant	
5	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.	Noted and Agreed
6	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Not Applicable
7	The industry shall provide Inspection Book at the time of inspection to the Board's officials	Noted and Agreed
8	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect	All such conditions have already been complied and also the compliance is in regular process. Dust suppression is being regularly done on twice a day basis to arrest the fugitive dust emitted during vehicular movement during the mines operation.
9	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Not Applicable
10	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with	Not Applicable, Since the mine lease is situated in the dry riverbed which is a government waste land.

	immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	
11	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted and Agreed
12	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted and Agreed
SI No.	SPECIFIC CONDITIONS	COMPLIANCE STATUS
1	Industry shall submit the bank guarantee of Rs 50000 in the prescribed format within 15 days for ensuring the compliance of following specific conditions. Otherwise, this CTO will be deemed cancelled.	Noted and Agreed. The same will be submitted after start of mines operations.
2	This consent is valid for production capacity Sand/Morrum- 259104 Cu meter /Annum by opencast and semi mechanized mining in 16.194 Hectare Lease area at Araji No.- 824 Kha (Khand No. 03) of Villages Agori Khas, Tehsil-Obra, Sonbhadra	Noted and Agreed
3	Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP196497 dated 01.12.2021 and submit its compliance report to UPPCB.	Noted and Agreed

4	Industry shall ensure the compliance of order passed by Hon'ble NGT in O.A. No. 817/2022 Sandal Parveen Vs Union of India and Ors.	Noted and Agreed
5	If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.	Noted and Agreed
6	Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.	Noted and Agreed
7	The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.	Noted and Agreed
8	Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.	Noted and Agreed. The photographs of plantation being done by the project proponent has been attached as Annexure 2
9	Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.	Noted and Agreed. Ground water NOC has been obtained. Attached as Annexure 3
10	The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.	Noted and Agreed.
11	Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.	Dust suppression is being regularly done on twice a day basis to arrest the fugitive dust emitted during vehicular movement during the operations of the mine.

12	Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.	Dust suppression is being regularly done on twice a day basis to arrest the fugitive dust emitted during vehicular movement during the operations of the mine.
13	Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.	Noted and Agreed.
14	All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.	Noted and Agreed. The mining is being conducted scientifically as per the approved mining plan and conditions of Environmental Clearance which being also verified by government official by timely site visits.
15	Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)	Dust suppression is being regularly done on twice a day basis to arrest the fugitive dust emitted during vehicular movement.
16	The dust suppression measures like water spraying will be done on the haul roads and working areas.	Agreed, Dust suppression is being regularly done on twice a day basis to arrest the fugitive dust emitted during vehicular movement.
17	Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.	Not Applicable
18	Solid waste should be disposed in such manner, so that no water, air and soil pollution take place.	Safe disposal arrangement of solid waste being adopted at site.
19	Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.	Noted and Agreed.
20	Consent fees if revised, shall be payable by industry from the date of its applicability.	Noted and Agreed.
21	Industry shall comply with the relevant	Noted and Agreed.

	provisions of Environmental Laws.	
22	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Noted and Agreed.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170202/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 13/01/2023

To,

M/s

NEW INDIA MINERALS

**Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra,
District- Sonbhadra,SONBHADRA,201219**

**Application Id-
18669786**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NEW INDIA MINERALS** located at **Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra,SONBHADRA,201219**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NEW INDIA MINERALS** granted for the period from **01/01/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	259104	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Industry shall submit the bank guarantee of Rs 50000 in the prescribed format within 15 days for ensuring the compliance of following specific conditions. Otherwise this CTO will be deemed cancelled.
2. This consent is valid for production capacity Sand/Morrum- 2,59,104 Cu meter/annum, by opencast and manual mining in 16.194 hectare leased area at Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC Identification No. EC21B001UP196497 dated 01.12.2021, and submit its compliance report to UPPCB.
4. Industry shall ensure the compliance of order passed by Hon'ble NGT in O.A. No. 817/2022 Sandal Parveen Vs Union of India and Ors.
5. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
6. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
7. Industry shall submit the CA certified balance sheet within 15 days for fee verification. In case CTO fee dues then it shall be submitted to the Board immediately.
8. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
9. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
10. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
11. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
12. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
13. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
14. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
15. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
16. The dust suppression measures like water spraying will be done on the haul roads and working areas.
17. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
18. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
19. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. Consent fees if revised, shall be payable by industry from the date of its applicability.
21. Industry shall comply with the relevant provisions of Environmental Laws.
22. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

849



Six Monthly Compliance Report – File No – 6257

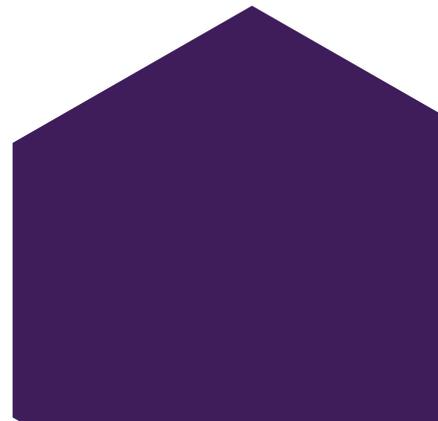
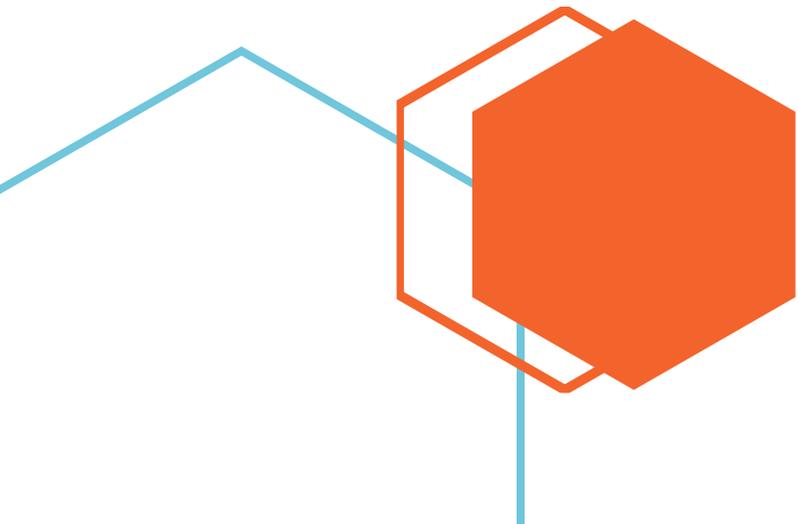
Period of Compliance – From Jan-2024 till June-2024

**RIVER BED SAND/MORRUM MINING PROJECT FROM SON RIVER AT ARAJI NO.- 824KHA (KHAND NO. 03),
VILLAGE – AGORI KHAS, TEHSIL – OBRA, DISTRICT – SONBHADRA – U.P.,**

SHRI SURENDRA TIWARI (LEASE AREA 16.194 HA)

Project Proponent :- M/s New India Minerals

Proprietor / Owner - • Shri Surendra Tiwari,
Owner,R/o- 190, Govindpur Ganeshpur, Akbarpur,
Ambedkarnagar, U.P.



Compliance of Environment Clearance Conditions

General Conditions

SL.No.	General Conditions
1	<p>This Environmental Clearance is subject to allotment of Mining Lease in Favour of Project Proponent by District Administration/ Mining Department.</p> <ul style="list-style-type: none"> ➤ Documents for Lease Deed Execution for 5 years has been submitted to the district authority and Seemankan Report has been carried out. (Copy Enclosed A-1)
2	<p>Forest Clearance should be taken by the proponent as necessary under Law.</p> <ul style="list-style-type: none"> ➤ The Notice of e-Tender of Lease was issued subsequent to formulation of District Survey Report of District Sonbhadra and District Administration has sought prior clearance from Forest Department before publishing the e-tender Notice.
3	<p>Any change in mining area, change of khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again require prior Environment Clearance as per EIA Notification, 2006 (as amended).</p> <ul style="list-style-type: none"> ➤ No change in mining lease area, khasra numbers, entailing capacity addition with change in the process or mining technology, modernization and scope of working in this period. ➤ However, if any shall be made with prior approval of SEIAA – UP.
4	<p>Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.</p> <ul style="list-style-type: none"> ➤ Joint demarcation was done by concerned district authorities/mining department, before execution of lease deed. (Copy Enclosed)
5	<p>Mining and loading shall be done only within day hours' time.</p> <ul style="list-style-type: none"> ➤ The same is complied with, under surveillance of CCTV Cameras.
6	<p>No mining shall be carried out in the safety zone of any bridge and/or embankment.</p>

	<ul style="list-style-type: none"> ➤ The project site lies outside the safety zone of any bridge. ➤ The embankment are protected as per provisions of Mining Plan / SSMMG-2016
7	<p>It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.</p> <ul style="list-style-type: none"> ➤ The same is complied with. ➤ The morrum mining process does not create any waste water. ➤ Protective respiratory devices have been provided to workers, when required. ➤ Vehicles with valid pollution control certificates are used. ➤ Water sprinklers twice a day are used to suppress dust generated during mining operation and vehicular movement. To restrict fugitive emission about 0.55 KL/day water is used as water sprinkling by the hired water tankers. ➤ Plantation activity is also proposed in the land of panchayat and the ambient air quality do not exceed above latest prescribed standards by Ministry of Environment & Forests, Government of India.
8	<p>All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.</p> <ul style="list-style-type: none"> ➤ The same is being complied with.
9	<p>Parking of vehicles should not be made on public places.</p> <ul style="list-style-type: none"> ➤ Smooth transition of transport is ensured within Haulage Routs. ➤ Parking of vehicles are restricted being river bed / village area. ➤ Specific parking area for vehicles has been located. (Copy Enclosed)
10	<p>No tree-felling will be done in the leased area, except only with the permission of Forest Department.</p> <ul style="list-style-type: none"> ➤ There is not tree existing within the pillar demarcated lease area being a river bed.
11	<p>No wildlife habitat will be infringed.</p> <ul style="list-style-type: none"> ➤ Compliance noted. The same shall be taken care of while conducting mining operations.

12	<p>It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.</p> <ul style="list-style-type: none"> ➤ The land use is River Bed and ultimate depth of mining is restricted to 3 meter or water table, whichever is less, as per SSMMG, 2016. ➤ The mining is done as per approved Mine Plan and it is ensured that underlying soil characteristic of the river bed is not disturbed.
13	<p>It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.</p> <ul style="list-style-type: none"> ➤ The safety zone of not less than 7.5 meters is left near zero level to ensure that velocity and flow pattern of the water is not disturbed.
14	<p>It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.</p> <ul style="list-style-type: none"> ➤ The same is being complied with. ➤ The mining is done as per approved Mine Plan and Environmental Clearance issued by SEIAA-U.P.
15	<p>Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.</p> <ul style="list-style-type: none"> ➤ The same is being complied with the provision of temporary rest shelter equipped with such facilities has been made at the project site for the labourers.
16	<p>Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.</p> <ul style="list-style-type: none"> ➤ Agreed and noted. ➤ The same will be carried out and submitted along with the next compliance report.
17	<p>Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported</p>

	<p>to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.</p> <ul style="list-style-type: none"> ➤ The same is being carried out. ➤ Water sprinklers twice a day are used to suppress dust generated during mining operation and vehicular movement.
18	<p>Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.</p> <ul style="list-style-type: none"> ➤ The same is being carried out. The same will be implemented as per the need base assessment action plan.
19	<p>Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.</p> <ul style="list-style-type: none"> ➤ Agreed and will be complied.
20	<p>Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.</p> <ul style="list-style-type: none"> ➤ Agreed and will be complied.
21	<p>Dispensary facilities for first-aid shall be provided at site.</p> <ul style="list-style-type: none"> ➤ Agreed and will be complied.
22	<p>An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.</p> <ul style="list-style-type: none"> ➤ Noted and same shall be complied annually.
23	<p>The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.

24	<p>The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. ➤ The present report is compliance to the condition.
25	<p>A copy of clearance letter shall be sent by the proponent to the concerned Panchayet, Zila Parishad / Municipal Corporation and Urban Local Bodies.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.
26	<p>Transportation of minerals shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral / dust.</p> <ul style="list-style-type: none"> ➤ Noted and Agreed. ➤ Transportation of sand has been done via trucks having mineral covered by tarpaulin which are optimally loaded. ➤ Loaders has been instructed to wash trucks / loaders from workshop / washing points away from the river bed as washing of trucks may degrade the river water quality.
27	<p>Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.</p> <ul style="list-style-type: none"> ➤ The sand mining process does not create any waste water. ➤ The entire mineral extracted is saleable. ➤ The laborers from nearby villages will be hired to carry out work in day time only, hence there will be no or very less waste is expected to generate. No liquid effluents will be generated at site.
28	<p>Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.</p> <ul style="list-style-type: none"> ➤ Noise levels will be kept under prescribed limits
29	<p>Special Measures shall be adopted to protect the nearby settlements from impacts of mining activities. Maintenance of village roads through which transportation of</p>

	<p>minor minerals is to be undertaken shall be carried-out by the project proponent regularly at its own expenses.</p> <ul style="list-style-type: none"> ➤ The transportation of minor mineral is carried out from a route which is much away from the settlement. The roads are maintained /repaired time to time as per the provision of EMP/CER
30	<p>Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried out with geo textile matting or other suitable material.</p> <ul style="list-style-type: none"> ➤ It is not applicable as top soil will not be generated in River Bed Mining Project.
31	<p>Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.</p> <ul style="list-style-type: none"> ➤ CER Proposed in the conceptual plans are as under: ➤ CER activities are being carried out. 2% (Rs. 2.32 lacs) mandate is being fulfilled as per the norms of EC.
32	<p>Possibility of adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent expenses shall be submitted within 02 months from the date of issuance of EC.</p> <ul style="list-style-type: none"> ➤ The environmental management cell is carrying out these studies time to time and same will be implemented as per the need base assessment action plan.
33	<p>The funds earmarked for environmental protection measure should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and forests and its Regional office located at Lucknow, SEIAA, UP and UPPCB.</p> <ul style="list-style-type: none"> ➤ Agreed and complied the report will be submitted accordingly at year end.
34	<p>Action Plan with respect to suggestion/improvements and recommendations made</p>

	<p>and agreed during Public Hearing shall be submitted to the District Mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.</p> <ul style="list-style-type: none"> ➤ All the suggestion / improvement of public hearing has been planned and mitigated in the Chapter – 7 of the Final EIA Report.
35	<p>Environmental Clearance is subject to obtaining clearance under the Wildlife (protection) Act, 1972 from the competent authority, if applicable to this project.</p> <ul style="list-style-type: none"> ➤ Not Applicable
36	<p>The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the state Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.</p> <ul style="list-style-type: none"> ➤ The same is observed time to time by environmental management cell as such not observed till date. ➤ Awareness among workers and ensured by providing them education.
37	<p>The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that the due to this activity the hydro geological regime of the surrounding area shall not be affected.</p> <ul style="list-style-type: none"> ➤ The mining is being done as per the provisions of the approved mining plan and SSMMG, 2016
38	<p>The project proponent shall be obtain necessary prior permission of the competent authorities for with drawl of requisite quantity of water (surface water and ground water), required for the project.</p> <ul style="list-style-type: none"> ➤ Not Applicable as the source of water is hired tanker.
39	<p>Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicle used for the transportation.</p> <ul style="list-style-type: none"> ➤ It is ensure that only Pollution control certified Vehicle enter the lease area for loading.

40	<p>Vehicular emission shall be kept under control and regularly monitored. The vehicle carrying the mineral shall not be overloaded.</p> <ul style="list-style-type: none"> ➤ It is ensure that only Pollution control certified Vehicle enter the lease area for loading. ➤ The check of noise and air emissions are monitored time to time as per CPCB standards and compliance report shall be submitted.
41	<p>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking , mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).</p> <ul style="list-style-type: none"> ➤ Labors are hired from the nearby villages. Rest shelter with facility of fuel for cooking, mobile toilets, safe drinking water are provided to labors, medical health checkup are done time to time as per EMP/CER provision. Cooking cylinder's has been provided to labor's. (Copy Enclosed)
42	<p>Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.</p> <ul style="list-style-type: none"> ➤ PPE are provided to workers for their safety and health aspects, medical camps and training are conducted time to time.
43	<p>A copy of the clearance letter shall be sent by the proponent to the concerned Panchayat, Zila Parishad /Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.</p> <ul style="list-style-type: none"> ➤ Complied.
44	<p>The environment statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (protection)</p>

	<p>Rules,1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and forests, Lucknow by e-mail.</p> <ul style="list-style-type: none"> ➤ Environment statement as per prescribed format will be submitted in the ending of financial year as per the norms
45	<p>The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation)</p> <ul style="list-style-type: none"> ➤ Avenue plantation being achieved as per the conditions of EC.
46	<p>Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.</p> <ul style="list-style-type: none"> ➤ Agreed and noted however debris near the mining lease area has not been observed.
47	<p>Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.</p> <ul style="list-style-type: none"> ➤ PPE (personal protective equipment's) are provisioned for workers; medical first aid facility is available at the site office.
48	<p>Periodical and Annual medical check-up of workers as per Mines Act they Should be covered under ESI as per rule.</p> <ul style="list-style-type: none"> ➤ Agreed and complied.

Specific Conditions

SL.No	Specific Conditions
1.	<p>Directions/Suggestions given during public hearing and commitment made by project proponent should be strictly complied.</p> <ul style="list-style-type: none"> ➤ Directions of the public hearing were addressed and incorporated in the chapter-7 of the final EIA report and approval of SEIAA/SEAC committee were taken accordingly.

2.	<p>A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.</p> <p>➤ Noted and agreed.</p>
3.	<p>The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.</p> <p>➤ Noted and agreed.</p>
4.	<p>Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.</p> <p>➤ Noted and agreed. Replenishment study has been submitted to the respective authorities for consideration.</p>
5.	<p>If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.</p> <p>➤ Noted and agreed.</p>
6.	<p>Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p>

	<ul style="list-style-type: none"> ➤ Agreed and Noted. ➤ Plantation programm has been submitted to the concerned authority. (Copy Enclosed)
7.	<p>Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.</p> <ul style="list-style-type: none"> ➤ Agreed and Noted. ➤ Already submitted at the time of EIA Appraisal.
8.	<p>Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.</p> <ul style="list-style-type: none"> ➤ Agreed and Noted.
9.	<p>Number of mining projects are coming up in district Sonbhadra. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.
10.	<p>The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. ➤ The method of mining will be semi-mechanised open cast.
11.	<p>At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.

12.	<p>Environment management in according to environmental status and impact of the project.</p> <p>➤ Noted and agreed.</p>
13.	<p>During the school opening and closing time transportation of minerals will be restricted.</p> <p>➤ Noted and agreed.</p>
14.	<p>Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.</p> <p>➤ Noted and agreed.</p> <p>➤ Mining will be done by scrapping method in layers or as per provision of approved mine plan and SSMMG, 2016.</p>
15.	<p>No mining activity should be carried out in-stream channel as per SSMMG, 2016.</p> <p>➤ Noted and agreed.</p>
16.	<p>Pakka motorable haul road to be maintained by the project proponent.</p> <p>➤ Agreed.</p> <p>➤ The kaccha roads are regularly maintained. Water sprinkling will be done twice a day to arrest the fugitive dust.</p>
17.	<p>A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>➤ Noted and agreed.</p>
18.	<p>Permission from the competent authority regarding evacuation route should be taken.</p> <p>➤ Noted and agreed.</p>
19.	<p>One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.</p> <p>➤ Noted and agreed.</p>
20.	<p>Provision for cylinder to workers should be made for cooking.</p> <p>➤ Noted and agreed.</p>

21.	<p>The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <ul style="list-style-type: none"> ➤ Agreed and will be done when in operation. ➤ Mining is being done as per approved Mine Plan
22.	<p>Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.</p> <ul style="list-style-type: none"> ➤ Agreed and same will be applied.
23.	<p>Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.</p> <ul style="list-style-type: none"> ➤ Agreed and same will be applied.
24.	<p>The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.</p> <ul style="list-style-type: none"> ➤ Agreed and will be done when/if required.
25.	<p>Provision for two toilets and hand pumps should be made at mining site.</p> <ul style="list-style-type: none"> ➤ Agreed and toilet is under construction for workers. (Copy Enclosed A-4)
26.	<p>Drinking water for workers would be provided by tankers.</p> <ul style="list-style-type: none"> ➤ Agreed and will be done.
27.	<p>Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <ul style="list-style-type: none"> ➤ Agreed and will be complied. ➤ Mining will be done as per approved mine plan and SSMMG, 2016 guidelines.
28.	<p>A buffer/safe zone shall be maintained from the habitation as per mining guidelines.</p> <ul style="list-style-type: none"> ➤ The kaccha roads are regularly maintained. ➤ Water sprinkling being done twice a day to arrest the fugitive dust.
29.	<p>Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.

30.	<p>Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.</p> <p>➤ Agreed and same will be applied and copy will be submitted in the next compliance report.</p>
31.	<p>Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.</p> <p>➤ Agreed and Noted.</p>
32.	<p>The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.</p> <p>➤ Agreed and complied.</p>
33.	<p>Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.</p> <p>➤ Agreed and complied.</p>
34.	<p>The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.</p> <p>➤ Noted and agreed</p>
35.	<p>If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.</p> <p>➤ Agreed and same shall be complied (if any).</p>

36.	<p>Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.</p> <ul style="list-style-type: none"> ➤ Agreed and same shall be complied (if any).
37.	<p>To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.</p> <ul style="list-style-type: none"> ➤ The mining is being done by living a buffer area of 7.5m from the lease boundary as per approved mining plan. ➤ The mining is being done as per the provisions of the approved mining plan SSMMG, 2016.
38.	<p>In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <ul style="list-style-type: none"> ➤ Noted and Agreed. ➤ Cluster Certificate issued by District Mines Officer has already been submitted.
39.	<p>The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.</p> <ul style="list-style-type: none"> ➤ Noted and Agreed.
40.	<p>The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.</p> <ul style="list-style-type: none"> ➤ The mining is being done by living a buffer area of 7.5m from the lease boundary as per approved mining plan. ➤ The mining is being done as per the provisions of the approved mining plan SSMMG, 2016.

41.	<p>It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which- ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.</p> <ul style="list-style-type: none"> ➤ The same is complied with. ➤ The mining is being done by living a buffer area of 7.5m from the lease boundary as per approved mining plan. ➤ The mining is being done as per the provisions of the approved mining plan SSMMG, 2016.
42.	<p>The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.</p> <ul style="list-style-type: none"> ➤ Noted and Agreed.
43.	<p>The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.</p> <ul style="list-style-type: none"> ➤ Agreed and Complied.
44.	<p>The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.</p> <ul style="list-style-type: none"> ➤ Agreed and Complied.
45.	<p>The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.</p> <ul style="list-style-type: none"> ➤ Agreed and Complied. The provision of CER has already been taken care and followed.
46.	<p>The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of</p>

	<p>discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].</p> <p>➤ Noted and Agreed.</p>
47.	<p>Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.</p> <p>➤ Noted and Agreed.</p> <p>➤ The kaccha roads are regularly maintained.</p> <p>➤ Water sprinkling being done twice a day to arrest the fugitive dust.</p>
48.	<p>It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.</p> <p>➤ Noted and Agreed.</p>
49.	<p>The extended mining scheme will be submitted by the proponent before expiry of present mining plan.</p> <p>➤ Noted and Agreed.</p>
50.	<p>Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.</p> <p>➤ Noted and Agreed.</p>
51.	<p>Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.</p> <p>➤ Noted and Agreed.</p>
52.	<p>Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.</p> <p>➤ Noted and Agreed.</p>
53.	<p>Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid</p>

	<p>Waste Management rules.</p> <p>➤ Noted and Agreed.</p>
54.	<p>Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.</p> <p>➤ Noted and Agreed.</p>
55.	<p>Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.</p> <p>➤ Noted and Agreed.</p>
56.	<p>The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.</p> <p>➤ Noted and Agreed.</p>
57.	<p>The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>➤ Noted and Agreed.</p>
58.	<p>Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.</p> <p>➤ Noted and Agreed.</p>
59.	<p>Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p>

	➤ Noted and Agreed.
60.	Waste water from potable use be collected and reused for sprinkling. ➤ Noted and Agreed.
61.	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. ➤ Noted and Agreed.
62.	Project Proponent/Consultant should explore the possibilities of Solar light and water Conservation/harvesting around the mining site/area. ➤ Noted and Agreed.
63.	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. ➤ Noted and Agreed.

Seemankan Report

सीमांकन आख्या / सहमति पत्र

कार्यालय जिलाधिकारी, क्वैरी कार्यालय, सोनभद्र के पत्र संख्या-3579/ खनिज/2021 दिनांक 22.10.2021 के अनुपालन में न्यू इण्डिया मिनरल्स, पता-28 ब्रह्मपुरी कालोनी, जुगौली क्रासिंग, द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी, निवासी 190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकरनगर के पक्ष में स्वीकृत खनन पट्टा क्षेत्र, जनपद सोनभद्र की तहसील ओबरा स्थित ग्राम-अगोरी खास के आराजी संख्या-824ख रकबा-16.194 हे० (खण्ड-3) क्षेत्र का दिनांक 28.10.2021 को क्षेत्रीय लेखपाल, शरफुद्दीन खान, सर्वेक्षक, खनिज विभाग, सोनभद्र प्रतिनिधि वन विभाग श. र. म. वि. वि. देवुमार के द्वारा अ. ए. ए. ए. एस. को सन्दर्भ बिन्दु मानकर निदेशालय द्वारा जारी टोटल स्टेशन / जी०पी०एस० से सीमांकन किया गया। स्वीकृत एवं सीमाबन्धित खनन क्षेत्र को मानचित्र में लाल रंग से हैचिंग लाइन से प्रदर्शित किया गया है। स्वीकृत क्षेत्र के सभी सीमास्तम्भों क्रमशः A, B, C, D, E, F, G, H, A को मौके पर उपस्थित पट्टाधारक को चिह्नित सीमास्तम्भों को पक्का निर्माण कर फोटो सहित सात दिवस के भीतर कार्यालय में सूचित करने हेतु निर्देशित किया गया है। मौके पर सीमांकित सीमास्तम्भों का GPS निर्देशांक लिया गया है, जिसका विवरण निम्नवत् है:-

Name of Pillars	Latitude	Longitude
A	24° 33' 14.49"N	82° 57' 26.10"E
B	24° 33' 17.75"N	82° 57' 37.51"E
C	24° 33' 9.03"N	82° 57' 41.07"E
D	24° 33' 4.36"N	82° 57' 45.23"E
E	24° 33' 0.00"N	82° 57' 35.40"E
F	24° 33' 0.22"N	82° 57' 34.91"E
G	24° 33' 10.77"N	82° 57' 26.35"E
H	24° 33' 11.19"N	82° 57' 27.20"E

सीमांकित क्षेत्र का चौहददी

उत्तर: आराजी संख्या-824ख का शेष भाग।
 दक्षिण: आराजी संख्या-824ख का शेष भाग।
 पूरव: आराजी संख्या-824ख का शेष भाग।
 पश्चिम: आराजी संख्या-824ख का शेष भाग।

उपरोक्तानुसार सीमांकन आख्या अग्रिम कार्यवाही हेतु प्रस्तुत है।

Pattadharak
 खनन पट्टाधारक/प्रतिनिधि के हस्ताक्षर
 28/10/21

Ranjit
 क्षेत्रीय लेखपाल,
 क्षेत्र अगोरी खास
 तहसील-ओबरा,
 जनपद-सोनभद्र।
 28.10.2021

S. P. S.
 सर्वेक्षक,
 खनिज विभाग
 सोनभद्र।
 28/10/21

(वि. अ. क. म.)
 ज्येष्ठ खान अधिकारी,
 सोनभद्र।
 28/10/21

कार्यालय जिलाधिकारी महोदय, जनपद-सोनभद्र।

(खनिज अनुभाग)

पत्रांक संख्या-2787(31) खनिज/2022

विषय-ग्राम-अगोरी खास, परगना-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र
बालू/मोरम खनन स्थल पर वृक्ष लगाये जाने के सम्बन्ध में :-

महोदय,

आपके पत्रांक संख्या-2787(31) खनिज/2022, दिनांक-18.11.2022 के सम्बन्ध में पूर्व में प्राप्त ओबरा वन प्रभाग, ओबरा द्वारा पत्र संख्या-986/ओबरा/15 खनन दिनांक-04.11.2022 द्वारा खनिज वन अनापत्ति प्रमाण-पत्र में उल्लिखित शर्तों के अनुसार प्रति एकड़ 200 वृक्ष लगाये जाने हेतु वन प्रभाग, ओबरा द्वारा निर्देश दिया गया था।

उक्त के सन्दर्भ में श्रीमान् जी को अवगत कराना है कि प्रार्थी में० न्यू इण्डिया मिनरल्स निवासी 28-ब्रह्मपुरी कालोनी, जगौली क्रासिंग, फैजाबाद रोड़, लखनऊ द्वारा श्री सुरेश चन्द्र तिवारी पुत्र श्री आत्माराम तिवारी निवासी 190, गोविन्दपुर, गणेशपुर, अकबरपुर, जनपद-अम्बेडकर नगर द्वारा ग्राम-अगोरी खास, परगना-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र के खण्ड संख्या-0३ में छायादार एवं फलदार वृक्ष लगाये गये हैं, जिसकी देखभाल एवं रख-रखाव के लिए नियमित रूप से कर्मचारी भी रखे गये हैं, जो समय-समय पर उपरोक्त वृक्षों की सिचाई व देखभाल करते हैं। प्रार्थी द्वारा वृक्षों के प्रति कोई भी लापरवाही नहीं बरती जा रही है।

दिनांक:- 26/12/2022

ह० प्रार्थी

yal

सुरेश चन्द्र तिवारी



कार्यालय जिलाधिकारी महोदय, जनपद-सोनभद्र।

(खनिज अनुभाग)

पत्रांक संख्या-2787(34) खनिज/2022

विषय-ग्राम-अगोरी खास, परगना-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र
बालू/मोरम खनन स्थल पर वृक्ष लगाये जाने के सम्बन्ध में :-

महोदय,

आपके पत्रांक संख्या-2787(34) खनिज/2022, दिनांक-18.11.2022 के सम्बन्ध में पूर्व में प्राप्त ओबरा वन प्रभाग, ओबरा द्वारा पत्र संख्या-986/ओबरा/15 खनन दिनांक-04.11.2022 द्वारा खनिज वन अनापत्ति प्रमाण-पत्र में उल्लिखित शर्त के अनुसार प्रति एकड़ 200 वृक्ष लगाये जाने हेतु वन प्रभाग, ओबरा द्वारा निर्देश दिया गया था।

उक्त के सन्दर्भ में श्रीमान् जी को अवगत कराना है कि प्रार्थी चन्द्रशेखर चौरसिया पुत्र स्व० दीनानाथ चौरसिया निवासी 9ए, पैरामाउण्ट विला, अंसल अपार्टमेन्ट, नियर रिजनल कालेज, श्यामला हिल्स, भोपाल, (म०प्र०) द्वारा ग्राम-अगोरी खास, परगना-अगोरी, तहसील-ओबरा, जनपद-सोनभद्र के खण्ड संख्या-01 में छायादार एवं फलदार वृक्ष लगाये गये हैं, जिसकी देखभाल एवं रख-रखाव के लिए नियमित रूप से कर्मचारी भी रखे गये हैं, जो समय-समय पर उपरोक्त वृक्षों की सिचाई व देखभाल करते हैं। प्रार्थी द्वारा वृक्षों के प्रति कोई भी लापरवाही नहीं बरती जा रही है।

दिनांक:-26-12-12

ह० प्रार्थी

Ch. K. Singh

चन्द्रशेखर चौरसिया

आप

26/12/2022

4:28



Plantation









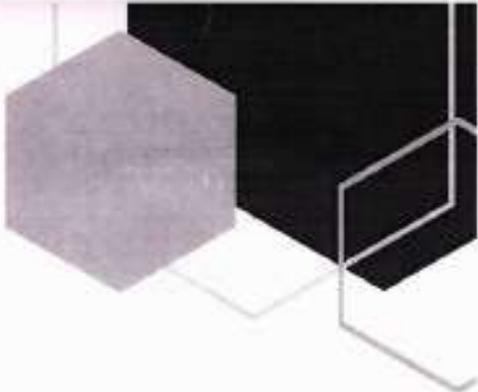


ANNEXURE

Parking Area



ANNEXURE

Plantation Scheme Submission


Green Belt Plantation Scheme – File No – 6257
Submitted to D.F.O. - OBRA

**MORRUM MINING ALONG SONE RIVER BED AT ARAZI NO.- 824KHA (KHAND NO 03),
VILLAGE-AGORI KHAS, TEHSIL-OBRA, DISTRICT-SONBHADRA, U.P.
(LEASED AREA 16.194 HA.)**

PROJECT LIFE (LIFE OF MINE AS PER L.O.E.) is 5 years

Project Proposer :- M/S NEW INDIA MINERALS.
Proprietor / Owner :- /Sushdra Tiwari
190, Gecindpur Ganeshpur, Akbarpur, Distt-Ambikamagar UP.

Proposed Green Belt area (40% of total project area) = 6.4776 ha.
Total No. of Plants Proposed in 5 Years (Stage wise) = 7203 Plants
Selection of Species = Native/EIA Studies in consultation with D.F.O.




In conformity and compliance to :-

- U.P.P.C.B. O.M Dated 16.02.2018 (H16405/220/2018/02) Issue by Member Secretary, U.P.P.C.B.
- District Environment Management Plan Issued by U.P.P.C.B, Lucknow (Ref. = Table 4.1.2 , SLNo-5; Table 3.2.3, SL. No. – 5)
- MoEF O.M. Dated 31.10.2019 - F. No. 22-23/2018-IA-III(P) reg. CPA/SPA



Other Compliances

Haul Road Maintenance



Rest Shelter Maintenance



Royalty Office



Site Office



Water Tanker For Sprinkling



Demarcation Pillar A



Demarcation Pillar B



Bhbhaech, Uttar Pradesh, India
Unnamed Road, Bhbhaech, Uttar Pradesh 231205, India
Lat 24.551227°
Long 82.962562°
01/11/21 03:49 PM

Demarcation Pillar C



Bhbhaech, Uttar Pradesh, India
Unnamed Road, Bhbhaech, Uttar Pradesh 231205, India
Lat 24.551227°
Long 82.962562°
01/11/21 03:56 PM

Demarcation Pillar D



Demarcation Pillar E



Demarcation Pillar F



Demarcation Pillar G



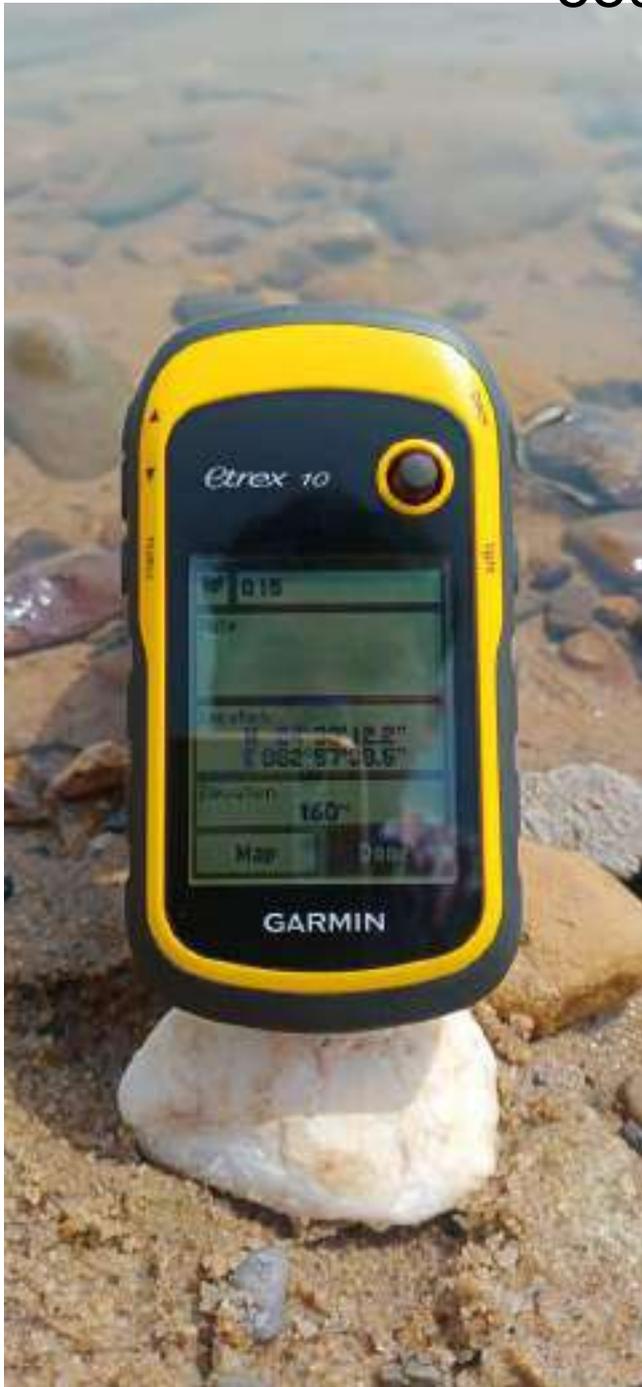
Demarcation Pillar H



887











ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
 M/S NEW INDIA MINERALS
 Brahmipuri Colony, 28, Jugauli Crossing, Lucknow -226016

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/61251/2021 dated 06 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC21B001UP196497
2. File No.	6257
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Riverbed Morrum Mining (Son River)
7. Name of Company/Organization	M/S NEW INDIA MINERALS
8. Location of Project	Uttar Pradesh
9. TOR Date	11 Jun 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/12/2021

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/61251/2021 & SEIAA, U.P File no- 6257

Sub: Environmental Clearance is sought for Proposed Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P Area – 16.194 ha M/s New India Minerals

Dear Sir,

This is with reference to your application / letter dated 30-03-2021, 12-04-2021, 06-09-2021, 08-09-2021 & 17-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 24-09-2021 and SEIAA in meeting held on 23-11-2021.

A presentation was made by the project proponent along with their consultant M/s Greenc India Consulting Pvt Ltd to SEAC on 24-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P Area – 16.194 ha M/s New India Minerals.
2. The terms of reference were issued by SEIAA, U.P. Ref. No.: 109/Parya/SEAC/6257/2019 Dated 11 June 2021. The public hearing was organized on 18-08-2021.

3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/61251/2021
2. File No. allotted by SEIAA, UP	6257
3. Name of Applicant	M/s New India Minerals Owner: SurendraTiwari
4. Full correspondence address of proponent and mobile no.	190, GovindpurGaneshpur, Akbarpur Distt-Ambedkarnagar UP.
5. Name of Project	Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P.
6. Project location (Plot/Khasra/Gata No.)	Village – AgoriKhas, Arazi No. 824Kha (Khand no 03), Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh.
7. Name of River	Sone River
8. Name of Village	AgoriKhas
9. Tehsil	Obra
10. District	Sonbhadra
11. Name of Minor Mineral	Morrum
12. Sanctioned Lease Area (in Ha.)	16.194 Ha
13. Mineable Area (in Ha.)	14.8273 Ha.
14. Zero level mRL	165 mRL

15. Max. & Min mRL within lease area	169-172 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	Total Lease Area Coordinate (12.146 ha)		
	A	24°33'14.49"N	82°57'26.10"E
	B	24°33'17.75"N	82°57'37.51"E
	C	24°33'09.03"N	82°57'41.07"E
	D	24°33'04.36"N	82°57'45.23"E
	E	24°33'00.00"N	82°57'35.40"E
	F	24°33'00.22"N	82°57'34.91"E
	G	24°33'10.77"N	82°57'26.35"E
H	24°33'11.19"N	82°57'27.20"E	
17. Total Geological Reserves	4,85,820 m ³		
18. Total Mineable Reserves	2,59,104 m ³		
19. Proposed Production/year (as per Lol)	2,59,104 m ³		
20. Total Production (5 Years)	12,95,520 m ³		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1036.42 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	66		
27. No. Of vehicles movement/day	86		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	3.0 m		
30. Nearest metaled road from site	130 m		
31. Water Requirement	Purposes	Requirement (KLD)	
	Drinking	0.66	
	Suppression of dust	0.55	
	Plantation	11.53	
	Others (if any)	0.00	
	Total	12.74	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	GreenIndia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2022		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	357/ Khanij /2021 dated 29 th January 2021		
35. Length and breadth of Haul Road	Length 130 m, Width 6.0 m		
36. Proposed CER Cost	2,32,762/-		
37. Proposed EMP Cost	Rs. 7,50,281/-		
38. No. of Trees to be planted	7203 Trees		

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 24-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 23-11-2021 decided to grant the Environmental Clearance to the title project for collection of 2,59,104

m³/annum for one year only for lease area of 16.194 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- 1- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- 2- Forest clearance shall be taken by the proponent as necessary under law.
- 3- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- 4- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- 5- Mining and loading shall be done only within day hours' time.
- 6- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 7- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 8- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- 9- Parking of vehicles should not be made on public places.
- 10- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
- 11- No wildlife habitat will be infringed.
- 12- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- 13- It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
- 14- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
- 15- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
- 16- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
- 17- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
- 18- Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
- 19- Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- 20- Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.

- 21- Dispensary facilities for first-aid shall be provided at site.
- 22- An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
- 23- The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
- 24- The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
- 25- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
- 26- Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
- 27- Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
- 28- Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
- 29- Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
- 30- Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
- 31- Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
- 32- Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
- 33- The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
- 34- Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
- 35- Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- 36- The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
- 37- The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

- 38- The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
- 39- Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- 40- Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
- 41- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
- 42- Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 43- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- 44- The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
- 45- The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
- 46- Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
- 47- Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
- 48- Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 3- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
- 4- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
- 5- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from

alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

- 6- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
- 7- Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
- 8- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 9- Number of mining projects are coming up in district Sonbhadra. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 10- The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
- 11- At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
- 12- Environment management in according to environmental status and impact of the project.
- 13- During the school opening and closing time transportation of minerals will be restricted.
- 14- Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 15- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
- 16- Pakkamotorable haul road to be maintained by the project proponent.
- 17- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 18- Permission from the competent authority regarding evacuation route should be taken.
- 19- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 20- Provision for cylinder to workers should be made for cooking.
- 21- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 22- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
- 23- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 24- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 25- Provision for two toilets and hand pumps should be made at mining site.
- 26- Drinking water for workers would be provided by tankers.
- 27- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 28- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 29- Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

- 30- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 31- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 32- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 33- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 34- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 35- If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 36- Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 37- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 38- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
- 39- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 40- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 41- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 42- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 43- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 44- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 45- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 46- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].

- 47- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 48- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 49- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 50- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 51- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 52- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 53- Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 56- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 57- The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 58- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 59- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 60- Waste water from potable use be collected and reused for sprinkling.
- 61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- 62- Project Proponent/Consultant should explore the possibilities of Solar light and water Conservation/harvesting around the mining site/area.
- 63- During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Sonbhadra, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA



सत्यमेव जयते

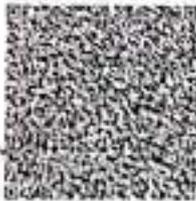
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Government of Uttar Pradesh

e-Stamp



Certificate No. : IN-UP56992494567489T
 Certificate Issued Date : 04-Dec-2021 03:54 PM
 Account Reference : SHCIL (FI)/upshcil01/ ROBERTSGANJ/ UP-SNB
 Unique Doc. Reference : SUBIN-UPUPSHCIL0103300585969483T
 Purchased by : MS NEW INDIA MINERALS PURCHASED BY C S CHAURASIA
 Description of Document : Article 35 Lease
 Property Description : ARAZI NO-824 KHA (KHAND-3) AREA 16.194 HECTARE VILL-
 AGHORI KHAS TAH-OBRA SONBHADRA (MINING LEASE)
 Consideration Price (Rs.) :
 First Party : DIST MAGISTRATE SONBHADRA BEHALF OF GOVERNOR OF
 UP
 Second Party : MS NEW INDIA MINERALS PURCHASED BY C S CHAURASIA
 Stamp Duty Paid By : MS NEW INDIA MINERALS PURCHASED BY C S CHAURASIA
 Stamp Duty Amount(Rs.) : 2,69,55,000
 (Two Crore Sixty Nine Lakh Fifty Five Thousand only)



New India Minerals

Authorised Signatory

Please write or type below this line.....

प्रपत्र-एम.एम. 6

(नियम 29)

खनन के लिए ई-निविदा सह ई-नीलाम पट्टे का प्रपत्र-
 यह अनुबन्ध आज सोमवार दिनांक 13/12/2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें

....2...

New India Minerals

Authorised Signatory

ज्येष्ठ खान अधिकारी
 सोनभद्र

अपर जिलाधिकारी (वि०/रा०)
 प्रभारी अधिकारी (खनिज)
 सोनभद्र

0001211671

13/12/2021
 जिलाधिकारी
 सोनभद्र

Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at www.shchil.gov.in or using e-Stamp Mobile App of State Treasury.
2. The cost of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

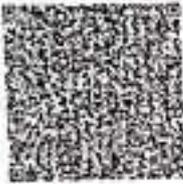


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Uttar Pradesh

e-Stamp

Certificate No.	: IN-UP58175502748731T
Certificate Issued Date	: 06-Dec-2021 01:35 PM
Account Reference	: IMPACC (SH)/ upshimp17/ ROBERTSGANJ/ UP-SNB
Unique Doc. Reference	: SUBIN-UPUPSHIMP1706522822868806T
Purchased by	: MS NEW INDIA MINERALS
Description of Document	: Article 6 Agreement relating to deposit of title deeds, pawn or pledge
Property Description	: Not Applicable
Consideration Price (Rs.)	: 100 (One Hundred only)
First Party	: MS NEW INDIA MINERALS
Second Party	: Not Applicable
Stamp Duty Paid By	: MS NEW INDIA MINERALS
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



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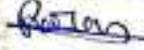
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आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे), और

एक पक्ष

....3 ...

New India Minerals


Authorised Signatory


ज्येष्ठ खान अधिकारी
सोनभद्र


अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (जनिज)
सोनभद्र


जिलाधिकारी
सोनभद्र

Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at www.eStamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on the Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

(3)

मै0 न्यू इण्डिया मिनरल्स, पता-28 ब्रह्म पुरी कालोनी, जुगौली क्रासिंग, फैजाबाद रोड, लखनऊ द्वारा-श्री सुरेन्द्र तिवारी पुत्र श्री आत्माराम तिवारी निवासी 190, गोविन्दपुर, गनेशपुर, अकबरपुर, जनपद-अम्बेडकरनगर मो0नं0-9838902272 ई0मेल आई0डी0 newindiaminerals18@gmail.com द्वारा दिनांक 04.12.2021 को पंजीकृत मुख्तारनामा के आधार पर श्री राजन तिवारी पुत्र श्री सुरेन्द्र तिवारी निवासी 190 गोविन्दपुर, गनेशपुर, परगना व तहसील अकबरपुर, जनपद अकबरपुर (जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह ई-नीलामी में पट्टेदार को आंकलित वार्षिक खनन योग्य मोरम 2,59,104 घन मी0 (दो लाख उनसठ हजार एक सौ चार मात्र) मात्रा के खनन एवं परिवहन के लिए रू0 426/- (रू0 चार सौ छब्बीस मात्र) प्रति घन मी0 की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि रू0 11,03,78,304/- (रूपये ग्यारह करोड़ तीन लाख अठहत्तर हजार तीन सौ चार मात्र) एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10 प्रतिशत की वृद्धि करते हुए ई-निविदा सह ई-नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर राज्य सरकार द्वारा खनन पट्टे के लिए पांच वर्ष के निमित्त एतद्धीन निम्नलिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 16.194 हेक्टेयर के लिए स्वीकार कर लिया गया है और उसने प्रतिभूति स्वरूप प्रथम वर्ष की कुल धनराशि का पच्चीस प्रतिशत रू0 2,75,94,576/- (रूपये दो करोड़ पचहत्तर लाख चौरानबे हजार पांच सौ छिहत्तर मात्र) की धनराशि चालान संख्या-AKD210009953 दिनांक 13.01.2021 द्वारा राज्य सरकार के पास जमा कर दी है।

उक्त क्षेत्र से मोरम का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्मा निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या-2021/2/24/50852 दिनांक 26.03.2021 द्वारा अनुमोदित खनन योजना प्राप्त है। State Level Environment Impact Assessment Authority(SEIAA), लखनऊ के कार्यालय पत्र संख्या- SIA/UP/ MIN/61251/2021 & SEIAA, U.P. File No. 6257 दिनांक 01.12.2021 द्वारा प्रश्नगत क्षेत्र हेतु पर्यावरणीय अनापत्ति प्राप्त है।

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सोनभद्र

अपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
सोनभद्र

जिलाधिकारी
सोनभद्र

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यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिए गये पट्टेदार की ओर से भुगतान किए जाने वाले, पालन तथा सम्पादन किए जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

मोरम (जिन्हे आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान, तल्प (beds), संदर सीम्स(veins seams) जो एतदधीन अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 13/12/2021 से दिनांक 12/12/2026 तक 05 वर्ष की आगामी अवधि के लिए पट्टेदार को एतद्वारा दिए गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को एतदधीन अनुसूची के भाग-2 में उल्लिखित नीलामी धनराशि का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है, और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिए गए पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि एतदधीन अनुसूची के भाग-3 में अभिव्यक्त है।

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सोनमद्र



अपर जिलाधिकारी (वि०/रा०)
प्रणारी अधिकारी (खनिज)
सोनमद्र



जिलाधिकारी
सोनमद्र

(5)

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस खनन पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जनपद-सोनमद्र में तहसील-ओबरा अन्तर्गत ग्राम-अगोरी खास स्थित सोन नदी के आराजी संख्या-824ख (खण्ड-3) रकबा-16.194 हेक्टेयर, जो यहां संलग्न नक्शे में चिन्हित है और उसे लाल स्याही से रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :-

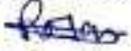
उत्तर: आराजी संख्या-824ख का शेष भाग।
दक्षिण: आराजी संख्या-824ख का शेष भाग।
पूरब: आराजी संख्या-824ख का शेष भाग।
पश्चिम: आराजी संख्या-824ख का शेष भाग।

अक्षांश (Latitude) व देशान्तर (Longitude)			
'N' Pillar		'E' Pillar	
A	24° 33' 14.49"N	A	82° 57' 26.10"E
B	24° 33' 17.75"N	B	82° 57' 37.51"E
C	24° 33' 9.03"N	C	82° 57' 41.07"E
D	24° 33' 4.36"N	D	82° 57' 45.23"E
E	24° 33' 0.00"N	E	82° 57' 35.40"E
F	24° 33' 0.22"N	F	82° 57' 34.91"E
G	24° 33' 10.77"N	G	82° 57' 26.35"E
H	24° 33' 11.19"N	H	82° 57' 27.20"E

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

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सोनमद्र


अपर जिलाधिकारी (वि०/रा०)/
प्रणारी अधिकारी (घनिन)
सोनमद्र


जिलाधिकारी
सोनमद्र

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भाग-2

जमा की जाने वाली ई-निविदा सह ई-नीलामी की धनराशि
(नियम-27(3))

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिए गये क्षेत्र में उसके द्वारा हटाये गये मोरम (उपखनिज) के सम्वन्ध में निम्नलिखित नीलामी धनराशि का भुगतान करेगा :-

वर्ष	प्रथम किरस्त (20%) (रु० में) देय तिथि	द्वितीय किरस्त (रु० में) 10%	तृतीय किरस्त (रु० में) 10%	चतुर्थ किरस्त (रु० में) 10%	पंचम किरस्त (रु० में) 10%	षष्ठम किरस्त (रु० में) 10%	सप्तम किरस्त (रु० में) 10%	अष्टम किरस्त (रु० में) 10%	नवम किरस्त (रु० में) 10%	योग (रु० में)
प्रथम वर्ष	22075661, जमा है।	1,10,37,830 01.01.2022	1,10,37,830 01.02.2022	1,10,37,830 01.03.2022	1,10,37,830 01.04.2022	1,10,37,830 01.05.2022	1,10,37,830 01.06.2022	1,10,37,830 01.10.2022	1,10,37,830 01.11.2022	11,03,76,301
द्वितीय वर्ष	242,83,227 01.12.2022	1,21,41,613 01.01.2023	1,21,41,613 01.02.2023	1,21,41,613 01.03.2023	1,21,41,613 01.04.2023	1,21,41,613 01.05.2023	1,21,41,613 01.06.2023	1,21,41,613 01.10.2023	1,21,41,617 01.11.2023	12,91,16,135 (जमा न होने पर राज्य सरकार को देय करेगा)
तृतीय वर्ष	2,67,11,550 01.12.2023	1,33,55,774 01.01.2024	1,33,55,774 01.02.2024	1,33,55,774 01.03.2024	1,33,55,774 01.04.2024	1,33,55,774 01.05.2024	1,33,55,774 01.06.2024	1,33,55,774 01.10.2024	1,33,55,761 01.11.2024	13,35,57,740 (जमा न होने पर राज्य सरकार को देय करेगा)
चतुर्थ वर्ष	2,93,82,709 01.12.2024	1,46,91,352 01.01.2025	1,46,91,352 01.02.2025	1,46,91,352 01.03.2025	1,46,91,352 01.04.2025	1,46,91,352 01.05.2025	1,46,91,352 01.06.2025	1,46,91,352 01.10.2025	1,46,91,355 01.11.2025	14,69,16,524 (जमा न होने पर राज्य सरकार को देय करेगा)
पंचम वर्ष	3,23,20,975 01.12.2025	1,61,60,488 01.01.2026	1,61,60,488 01.02.2026	1,61,60,488 01.03.2026	1,61,60,488 01.04.2026	1,61,60,488 01.05.2026	1,61,60,488 01.06.2026	1,61,60,488 01.10.2026	1,61,60,466 01.11.2026	16,16,04,877 (जमा न होने पर राज्य सरकार को देय करेगा)
सम्पूर्ण योग:-										67,13,71,519

स्वामित्व कटौती आदि से मुक्त होगा : (2) इस भाग में उल्लिखित स्वामित्व की किरस्तों का भुगतान बिना किसी कटौती के राज्य सरकार को जनपद-सोनभद्र के सरकारी कोषागार में जमा किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि इस उपस्थापन-पत्र (presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किरस्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण-पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का दफाया।

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ज्येष्ठ खान अधिकारी
सोनभद्रअपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
सोनभद्रजिलाधिकारी
सोनभद्र

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भाग-3

सामान्य उपबन्ध

(1) नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है:-यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

(2) नोटिस :- इस उपस्थापन-पत्र द्वारा पट्टेदारको दिए जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्तियों को लिखित रूप से दिया जाएगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जाएगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जाएगी और न उसे उपाहृत (challenged) किया जाएगा।

अतिरिक्त शर्त:-

1. वन अनापत्ति प्रमाण पत्र, अनुमोदित खनन योजना संख्या-2021/2/24/50852 दिनांक 26.03.2021 तथा राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण, लखनऊ द्वारा निर्गत पर्यावरण स्वच्छता प्रमाण पत्र संख्या-SIA/UP/ MIN/61251/2021 & SEIAA, U.P. File No. 6257 दिनांक 01.12.2021 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
2. उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के अध्याय-5 में उल्लिखित सभी शर्तों का अनुपालन करना अनिवार्य होगा।
3. मोरम(उपखनिज) का परिवहन प्रपत्र ई-एम0एम0-11 के माध्यम से किया जायेगा।

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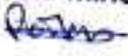

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4. पट्टेदार उक्त नियमावली, 2021 के नियम-75 के तहत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह के अन्त तक प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशक के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा। विनिर्दिष्ट समय के भीतर त्रैमासिक विवरणी प्रस्तुत करने में विफल होने पर रू0 2,000/- का शास्ति का भागी होगा।
5. पट्टेदार नदी तल में तीन मीटर की गहराई अथवा जल स्तर जो भी कम हो, के परे कोई खनन संक्रियायें नहीं करेगा। जिलाधिकारी द्वारा निर्देशित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
6. पट्टाधारक द्वारा जमा की जाने वाली प्रत्येक धनराशि के सापेक्ष नियमानुसार 2 प्रतिशत के समतुल्य धनराशि आयकर (टी0सी0एस0) के मद में एवं 10 प्रतिशत के समतुल्य धनराशि जिला खनिज फाउन्डेशन न्यास (डी0एम0एफ0), सोनभद्र के मद में तथा अन्य कर जो नियमानुसार देय होगा, जमा करेगा।
7. पट्टाधारक स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भे को तथा पट्टे से सम्बन्धित सूचना बोर्ड परिनिर्मित करेगा और सदैव अनुरक्षित करेगा और अच्छी स्थिति रखेगा, जो पट्टाविलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक हो।
8. उक्त नियमावली, 2021 के नियम-44 में उपबन्धित की गयी किसी शर्त को भंग करने पर पट्टेदार रू0 50,000/- की शास्ति उद्ग्रहित किये जाने हेतु दायी होगा। शास्ति की उक्त धनराशि जमा करने में विफल होने पर पट्टे के सापेक्ष जमा की गयी प्रतिभूति धनराशि से कटौती कर ली जायेगी।
9. उक्त नियमावली, 2021 के नियम-35 के उपबन्धों के अनुसार अनुमोदित खनन योजना और स्वच्छता प्रमाण पत्र में उल्लिखित निबन्धनों एवं शर्तों का उल्लंघन करते हुए खनन कार्य किया जाता हुआ पाये जाने पर प्रत्येक चूक पर पट्टेदार रू0 50,000/- की दर से ऐसी शास्ति के लिए दायी होगा जिसकी वसूली जिला मजिस्ट्रेट द्वारा की जायेगी।

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10. उक्त नियमावली, 2021 के नियम-36 के अनुसार पट्टाधारक, जिनका खनन पट्टा क्षेत्र 05 हे० से अधिक है, परिवहन के निगरानी के लिए स्वयं के व्यय पर 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी०सी० टी०वी० कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर०एफ०आई०डी० स्कैनर भी रखेगा, जिससे पट्टाकृत क्षेत्र से खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई-एम०एम०-11 पर अंकित बार कोड का डाटा पढ़ा जा सके, और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी०सी०टी०वी० कैमरे और आर०एफ०आई०डी० स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम-66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करायेगा। इसका उल्लंघन करते हुए पाये जाने पर पट्टाधारक प्रत्येक चूक के लिए प्रतिदिन रू० 25,000/- की दर से शास्ति उद्ग्रहित की जायेगी। ऐसी उद्ग्रहित शास्ति को जमा न करने पर चूक की दशा में उक्त धनराशि की कटौती प्रतिभूति की धनराशि से की जायेगी।
11. उक्त नियमावली, 2021 के नियम-42(ज) के अधीन उपबन्धित उपबन्धों के अनुसार यदि कोई खनन कार्य जल धारा में सक्शन मशीन व लिफ्टर आदि की सहायता से नहीं किया जायेगा। उक्त नियम के उपबन्धों का उल्लंघन करता हुआ पाये जाने पर प्रत्येक अवसर पर पांच लाख रूपये की दर से शास्ति का दायी होगा। शास्ति की उपरोक्त उल्लिखित धनराशि को जमा करने में विफल होन पर उक्त धनराशि को प्रतिभूति की धनराशि से कटौती की जायेगी।
12. नियमावली के प्राविधानों एवं कतिपय शर्तों का उल्लंघन पाये जाने पर उक्त नियमावली, 2021 के नियम-60 के अनुसार पट्टाधारक शास्ति का भागी होगा।
13. खनिजों के परिवहन हेतु जहां ई-एम०एम०-11 जारी किया जायेगा वहां पट्टेदार उपखनिज के विक्रय मूल्य की दर को प्रदर्शित करेगा। यदि राज्य सरकार की राय में अधिकतम विक्रय मूल्य की दर नियत की जानी हो तो राज्य सरकार द्वारा पट्टाधारक को इनके लिए निर्देशित किया जा सकता है।

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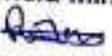
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14. अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
15. आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
16. खनन कार्य अनुमोदित खनन योजना में विहित प्रक्रिया के अनुसार किया जायेगा।
17. खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति की दशा में क्षतिपूर्ति की जिम्मेदारी पट्टेदार की होगी।
18. पट्टेदार उत्पादन/निकासी से सम्बन्धित अभिलेख खनन क्षेत्र पर रखेगा, जिसे जिलाधिकारी अथवा भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ के अधिकारियों द्वारा निरीक्षण हेतु मांगे जाने पर प्रस्तुत करेगा।
19. खनन श्रमिकों के प्राथमिक चिकित्सा हेतु खनन क्षेत्र पर First Aid Box रखना अनिवार्य होगा तथा उसके लिए शौचालय आदि का समुचित प्रबन्ध करेगा।
20. परिवहन के साधनों पर मोरग की लोडिंग के उपरान्त प्लास्टिक अथवा तिरपाल से ढकने के पश्चात ही उसे आगे के लिए रवाना किया जायेगा।
21. पट्टेदार स्वीकृत पट्टा क्षेत्र के अन्दर खनन कार्य करेगा। स्वीकृत पट्टा क्षेत्र के बाहर खनन कार्य किया जाता हुआ पाये जाने पर पट्टेदार के विरुद्ध उक्त नियमावली, 2021 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 में उल्लिखित प्राविधानों के अधीन वैधानिक कार्यवाही की जायेगी।
22. पट्टेदार द्वारा नियमावली, 2021 व खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 के यथासंशोधित नियमों/धाराओं में उल्लिखित प्राविधानों तथा समय-समय पर जारी शासनादेशों एवं मा० न्यायालयों द्वारा पारित आदेशों का अनुपालन किया जाना अनिवार्य होगा।
23. वन भूमि अथवा वन स्वरूप भूमि एवं वन स्वरूप भूमि की बाहरी सीमा से 100 मीटर की परिधि के अन्दर कोई खनन कार्य नहीं किया जायेगा।

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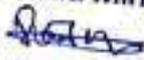
24. नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा अथवा किसी शर्त को भंग करने की दशा में राज्य सरकार प्रतिभूति को पूर्णतः अथवा अंशतः जब्त कर सकती है। अन्यथा की स्थिति में पट्टे के अंतिम किस्त में समायोजित की जायेगी।

(3) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:- पट्टेदार इस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।

(4) पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती:- यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जायें, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गई और किसी प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिए बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझें।

....12...

New India Minerals


 Authorised Signatory

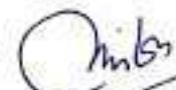

 ज्येष्ठ खान अधिकारी।

सोनभद्र

अपर जिलाधिकारी (वि०/रा०)

प्रनारी अधिकारी (यन्त्रि)

सोनभद्र


 जिलाधिकारी
 सोनभद्र

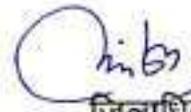
(12)

स्टाम्प शुल्क :- स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व रु0 11,03,78,304/- प्रथम वर्ष की धनराशि, रु0 12,14,16,135/- द्वितीय वर्ष की धनराशि, रु0 13,35,57,749/- तृतीय वर्ष की धनराशि, रु0 14,69,13,524/- चतुर्थ वर्ष की धनराशि तथा रु0 16,16,04,877/- पंचम वर्ष की धनराशि, कुल धनराशि रु0 67,38,70,589/- पर सहायक महानिरीक्षक निबन्धन की आख्या दिनांक 27.10.2021 के अनुसार रु0 2,69,55,000/- (दो करोड़ उन्हत्तर लाख पचपन हजार मात्र) का स्टाम्प है। उक्त के अतिरिक्त जमा प्रतिभूति पर रु0 100/- का स्टाम्प अलग से है।

इसके साक्ष्य के रूप में उपस्थापन पत्र एतदधीन आयी हुई रीति से उपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।
उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1. श्री ज्योष्ठी खान अधिकारी
2. श्री विकास सिंह परगाँव महानिरीक्षक
3. श्री गणेश कुमार वरिष्ठ लिपिक

की उपस्थिति में जिलाधिकारी, सोनभद्र द्वारा हस्ताक्षरित:-


जिलाधिकारी,
सोनभद्र।

1. रविन्द्र राय S/o निरज राय
हामीताल लक्ष्मी कालेनी गैररक्तुल जलकूप (मं. 30)
898295999
 2. रोहित जैन S/o जसोद कुमारे जैन
पंचमडी रोड, पिप्लिया (फ. 5) Cell no - 7000306331
- की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-

New India Minerals


Authorized Signatory
का हस्ताक्षर




ज्योष्ठी खान अधिकारी
सोनभद्र


अपर जिलाधिकारी (वि०/स०),
प्रभारी अधिकारी (जनित)
सोनभद्र


जिलाधिकारी
सोनभद्र



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170202/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2022

Date: 13/01/2023

To,

M/s

NEW INDIA MINERALS

**Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra,
District- Sonbhadra,SONBHADRA,201219**

**Application Id-
18669786**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NEW INDIA MINERALS** located at **Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra,SONBHADRA,201219**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NEW INDIA MINERALS** granted for the period from **01/01/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	259104	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Industry shall submit the bank guarantee of Rs 50000 in the prescribed format within 15 days for ensuring the compliance of following specific conditions. Otherwise this CTO will be deemed cancelled.
2. This consent is valid for production capacity Sand/Morrum- 2,59,104 Cu meter/annum, by opencast and manual mining in 16.194 hectare leased area at Arazi No. 824Kha (Khand No. 03), Village- Agori Khas, Tehsil- Obra, District- Sonbhadra.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. EC Identification No. EC21B001UP196497 dated 01.12.2021, and submit its compliance report to UPPCB.
4. Industry shall ensure the compliance of order passed by Hon'ble NGT in O.A. No. 817/2022 Sandal Parveen Vs Union of India and Ors.
5. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
6. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
7. Industry shall submit the CA certified balance sheet within 15 days for fee verification. In case CTO fee dues then it shall be submitted to the Board immediately.
8. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
9. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
10. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
11. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
12. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
13. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
14. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
15. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
16. The dust suppression measures like water spraying will be done on the haul roads and working areas.
17. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
18. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
19. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. Consent fees if revised, shall be payable by industry from the date of its applicability.
21. Industry shall comply with the relevant provisions of Environmental Laws.
22. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

सेवा में,
जिला अधिकारी महोदय,
सोनभद्र - उत्तर प्रदेश।

विषय - सोन नदी तल में स्थित ग्राम - अगोरी खास , खंड संख्या - 03, तहसील - ओवरा , स्वीकृत खंड क्षेत्रफल - 16.194 हेक्टेयर की प्री - मानसून रेप्लेनिशमेंट स्टडी रिपोर्ट (2022) जमा करने के सम्बन्ध में।

महोदय,

कृपया अवगत हो कि उक्त खंड के पर्यावरण स्वीकृति पत्र में दिए गए नियम और शर्तों के अनुसार पट्टाधारक को प्री-मानसून और पोस्ट-मानसून पुनःपूर्ति अध्ययन (Replenishment Study) करा कर उसके परिणाम को सक्षम स्तर पर सूचित कर अनुपालन सुनिश्चित करने का प्रावधान अनिवार्य किया गया है।

उपरोक्त के आलोक में, उक्त खंड की पर्यावरण स्वीकृति पत्र में दी गई नियम और शर्तों के अनुपालन में वर्ष - 2022 की प्री - मानसून रेप्लेनिशमेंट स्टडी रिपोर्ट आपके अवलोकन हेतु सादर प्रस्तुत करी जा रही है (संलग्नक)।

हमारी अनुमोदित वार्षिक मात्रा 2,59,104 घन मीटर है। दिनांक 15/12/2021 से 31/05/2022 के अंत तक हमारे द्वारा 1,95,058 घन मीटर मात्रा की निकासी करी गई है। प्री - मानसून रेप्लेनिशमेंट स्टडी रिपोर्ट के परिणाम यह बताते हैं की खंड में लगभग 49,230 घन मीटर की मात्रा, औसतन 0.75 मीटर गहराई तक जून - 2022 के अंतिम हफ्तों तक दिखाई दे रही है।

महोदय, सादर अवगत होकी उपरोक्त वर्णित स्थिति में प्रार्थी, मानसून उपरान्त खंड का संचालन अगले 9 माह तक करने में तभी सक्षम होगा, जब पुनःपूर्ति (replenishment) सम्पूर्ण खंड में 2.25 मीटर या उससे अधिक हो या कुल वार्षिक मात्रा 2,59,104 घन मीटर जल स्तर से ऊपर 3 मीटर तक दिखाई दे।

अन्यथा की स्थिति में प्रार्थी पर्यावरण स्वीकृति पत्र में दिए गए नियम और शर्तों के अनुसार प्रगतिशील खनन का संचालन एवं सम्बंधित भुगतान करने में अक्षम होगा, जिसकी ज़िम्मेदारी उसकी नहीं होगी।

आपसे सादर अनुरोध है कि इस मामले में आवश्यक कार्रवाई करने के निर्देश जारी करने के कृपा करे।

प्रार्थी,

मैसर्स न्यू इंडिया मिनरल्स
द्वारा - सुरेंद्र तिवारी

पट्टा धारक - अगोरी खास , खंड संख्या - 03

संलग्नक - प्री - मानसून रेप्लेनिशमेंट स्टडी रिपोर्ट (2022)

प्रति-लिपि एवं सूचनार्थ - ज्येष्ठ खान अधिकारी, सोनभद्र।



सेवा में,
जिला अधिकारी महोदय,
सोनभद्र - उत्तर प्रदेश।

विषय - सोन नदी तल में स्थित ग्राम - अगोरी खास , खंड संख्या - 03, तहसील - ओवरा , स्वीकृत खंड क्षेत्रफल - 16.194 हेक्टेयर की प्री - मानसून रेप्लेनिशमेंट स्टडी रिपोर्ट (2022) जमा करने के सम्बन्ध में।

महोदय,

कृपया अवगत हो कि उक्त खंड के पर्यावरण स्वीकृति पत्र में दिए गए नियम और शर्तों के अनुसार पट्टाधारक को प्री-मानसून और पोस्ट-मानसून पुनःपूर्ति अध्ययन (Replenishment Study) करा कर उसके परिणाम को सक्षम स्तर पर सूचित कर अनुपालन सुनिश्चित करने का प्रावधान अनिवार्य किया गया है।

उपरोक्त के आलोक में, उक्त खंड की पर्यावरण स्वीकृति पत्र में दी गई नियम और शर्तों के अनुपालन में वर्ष - 2022 की प्री - मानसून रेप्लेनिशमेंट स्टडी रिपोर्ट आपके अवलोकन हेतु सादर प्रस्तुत करी जा रही है (संलग्नक)।

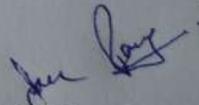
हमारी अनुमोदित वार्षिक मात्रा 2,59,104 घन मीटर है। दिनांक 15/12/2021 से 31/05/2022 के अंत तक हमारे द्वारा 1,95,058 घन मीटर मात्रा की निकासी करी गई है। प्री - मानसून रेप्लेनिशमेंट स्टडी रिपोर्ट के परिणाम यह बताते हैं की खंड में लगभग 49,230 घन मीटर की मात्रा, औसतन 0.75 मीटर गहराई तक जून - 2022 के अंतिम हफ्तों तक दिखाई दे रही है।

महोदय, सादर अवगत होकी उपरोक्त वर्णित स्थिति में प्रार्थी, मानसून उपरान्त खंड का संचालन अगले 9 माह तक करने में तभी सक्षम होगा, जब पुनःपूर्ति (replenishment) सम्पूर्ण खंड में 2.25 मीटर या उससे अधिक हो या कुल वार्षिक मात्रा 2,59,104 घन मीटर जल स्तर से ऊपर 3 मीटर तक दिखाई दे।

अन्यथा की स्थिति में प्रार्थी पर्यावरण स्वीकृति पत्र में दिए गए नियम और शर्तों के अनुसार प्रगतिशील खनन का संचालन एवं सम्बंधित भुगतान करने में अक्षम होगा, जिसकी जिम्मेदारी उसकी नहीं होगी।

आपसे सादर अनुरोध है कि इस मामले में आवश्यक कार्रवाई करने के निर्देश जारी करने के कृपा करें।

प्रार्थी,



मैसर्स न्यू इंडिया मिनरल्स

द्वारा - सुरेन्द्र तिवारी

पट्टा धारक - अगोरी खास , खंड संख्या - 03

संलग्नक - प्री - मानसून रेप्लेनिशमेंट स्टडी रिपोर्ट (2022)

प्रति-लिपि एवं सूचनार्थ - ज्योत्सु खान अधिकारी, सोनभद्र।



List of Identified Flora Species

S.No.	Botanical Name	Common Name	Family
1	<i>Acacia Catechu</i>	<i>Khair</i>	Fabaceae
2	<i>Delbergia Sisso</i>	<i>Sheesam</i>	Fabaceae
3	<i>Acacia Karoo</i>	<i>Kikar</i>	Fabaceae
4	<i>Diospyros Melanoxylon</i>	<i>Tendu</i>	Ebinaceae
5	<i>Salmalia Malberica</i>	<i>Semal</i>	Bombacaceae
6	<i>Azadirachta Indica</i>	<i>Neem</i>	Meliaceae
7	<i>Acacia Nilotica</i>	<i>Babool</i>	Fabaceae
8	<i>Delbergia Sisso</i>	<i>Sisum</i>	Fabaceae
9	<i>Alstonia Scholaris</i>	<i>Scholar Tree</i>	Apocyanaceae
10	<i>Albizia Lebbeck</i>	<i>Siris</i>	Fabaceae
11	<i>Cassia Fistula</i>	<i>Amaltas</i>	Caesalpinaceae
12	<i>Anthocephalus Cadamba</i>	<i>Cadamb</i>	Rubiaceae
13	<i>Ziziphus Mauritiana</i>	<i>Ber</i>	Rhamnaceae
14	<i>Polyalthia Longifolia</i>	<i>Asoka</i>	Annonaceae
15	<i>Bauhinia Purpurea</i>	<i>Kachnar</i>	Fabaceae
16	<i>Ficus Religiosa</i>	<i>Pipal</i>	Moraceae
17	<i>Aegle Marmelos</i>	<i>Bel</i>	Rutaceae
18	<i>Syzygium Cumini</i>	<i>Jamun</i>	Myretaceae
19	<i>Magnifera Indica</i>	<i>Aam</i>	Anacardiaceae
20	<i>Terminalia Arjuna</i>	<i>Arjun</i>	Combretaceae
21	<i>Tamarindus Indicus</i>	<i>Imli</i>	Fabaceae
22	<i>Bauhinia Purpurea</i>	<i>Kachnar</i>	Fabaceae

Herbs Shrubs& Grasses: The species observed in the study area are listed below in the in the table.

S.No.	Botanical Name	Common Name	Family
HERBS			
1	<i>Argemone Maxicana</i>	<i>Poppy, Satyanashi</i>	<i>Papaveraceae</i>
2	<i>Calatropis Procera</i>	<i>Madar</i>	<i>Asclepiadaceae</i>
3	<i>Ocimum Sanctum</i>	<i>Tulsi</i>	<i>Lamiaceae</i>
4	<i>Datura Innoxia</i>	<i>Datura</i>	<i>Solanaceae</i>
5	<i>Aloe Vera</i>	<i>Ghrit Kumari</i>	<i>Liliaceae</i>
6	<i>Tribulus Terrestris</i>	<i>Gokaharu</i>	<i>Zygophyllaceae</i>
7	<i>Solanum Nigrum</i>	<i>Makoi</i>	<i>Solanaceae</i>
8	<i>Achyranthus</i>	<i>Chirchita</i>	<i>Amaranthaceae</i>
9	<i>Euphorbia Hirta</i>	<i>Dudhi</i>	<i>Euphorbiaceae</i>
SHRUBS			
10	<i>Lantana Camara</i>	<i>Lantana</i>	<i>Verbenaceae</i>
11	<i>Nyctanthes Arbortristis</i>	<i>Harsingar</i>	<i>Oleaceae</i>
12	<i>Ricinus Communis</i>	<i>Arandi</i>	<i>Euphorbiaceae</i>
13	<i>Sacchrum Munja</i>	<i>Moonj</i>	<i>Gramineae</i>
14	<i>Mimosa Pudica</i>	<i>Chui Mui</i>	<i>Fabaceae</i>
15	<i>Nyctanthes Arbortristis</i>	<i>Harshingar</i>	<i>Oleaceae</i>
16	<i>Bougenvellia Glabra</i>	<i>Bougenvellia</i>	<i>Nyctaginaceae</i>
17	<i>Ipomea</i>	<i>Besharam</i>	<i>Convolvulaceae</i>
18	<i>Tridax Procumbens</i>	<i>Baramasi</i>	<i>Asteraceae</i>

19	<i>Cestrum Nocturnum</i>	<i>Raat Rani</i>	<i>Solanaceae</i>
20	<i>Vinca Rosea</i>	<i>Sadabahar</i>	<i>Apocyanaceae</i>
21	<i>Hibiscus Rosasinensis</i>	<i>Gurhal</i>	<i>Malvaceae</i>
GRASSES			
22	<i>Cyanodon Dactylon</i>	<i>Dub</i>	<i>Poaceae</i>
23	<i>Sacchrum Munja</i>	<i>Moonj</i>	<i>Poaceae</i>
24	<i>Parthenium</i>	<i>Congress/Gajar Grass</i>	<i>Asteraceae</i>
25	<i>Cymbopogan Martini</i>	<i>Lemon Grass</i>	<i>Poaceae</i>

List of Major Terrestrial and Avi-Fauna in the Study Area

S.No.	ZOOLOGICAL NAME	COMMON NAME	FAMILY	STATUS IN WPA 1972	STATUS IN IUCN CATEGORY
MAMMALS					
1.	<i>Felis Chaus</i>	<i>Jungli Billi</i>	<i>Felidae</i>	<i>Schedule II</i>	<i>Least Concern</i>
2.	<i>Funambulus Pennanti</i>	<i>Gilhari</i>	<i>Sciuridae</i>	<i>Schedule IV</i>	<i>Least Concern</i>
3.	<i>Herpetes Edwardsii</i>	<i>Nevala</i>	<i>Herpestidae</i>	<i>Schedule II</i>	<i>Least Concern</i>
4.	<i>Lepus Nigricollis</i>	<i>Khargosh</i>	<i>Leporidae</i>	<i>Schedule IV</i>	<i>Least Concern</i>
5.	<i>Rattus Rattus</i>	<i>Chuha</i>	<i>Murideae</i>	<i>Schedule V</i>	<i>Least Concern</i>
6.	<i>Semnopithecus</i>	<i>Langur</i>	<i>Cercopethicidae</i>	<i>Not Enlisted</i>	<i>Least Concern</i>
7.	<i>Cow</i>	<i>Bos Taurus</i>	<i>Bovidae</i>	-	-
8.	<i>Bubalus Bubalis</i>	<i>Buffalo</i>	<i>Bovidae</i>	-	-
9.	<i>Canis Lupus</i>	<i>Dog</i>	<i>Canidae</i>	-	-
10.	<i>Capra aegagrus hircus</i>	<i>Goat</i>	<i>Bovidae</i>	-	-
11.	<i>Sus Scrofa</i>	<i>Pig</i>	<i>Suidae</i>	<i>Schedule III</i>	<i>Least Concern</i>

List of Fishes and the Planktons in the Study Area

Scientific Name	Family/Group
Fishes	
<i>Notopterus chitala</i>	Notopteridae
<i>Barilus bola</i>	Cyprinidae
<i>Catla catla</i>	
<i>Chela laubuca</i>	
<i>Cirrhinus mrigala</i>	
<i>Cirrhinus reba</i>	
<i>Labeo bata</i>	
<i>Labeo calbasu</i>	
<i>Ompok bimaculatus</i>	
<i>Wallago attu</i>	
<i>Clarias batrachus</i>	Clariidae
<i>Channa marulius</i>	Ophiocephalidae
<i>Channa punctatus</i>	
<i>Channa gachua</i>	
<i>Chanda nama</i>	Centropomidae
<i>Chanda ranga</i>	

Source: (i) Primary survey by Team (ii) Interaction with local people

To,

Date:

**The District Mining Officer / In-Charge
Sonbhadra,
Uttar Pradesh**

SUBJECT –Submission of Post-Monsoon-2023 Replenishment Study Report.

Lease Reference – Morrum Mining Project – – Arazi No. 824 (Khand No.-3) Village – Agori Khas, Tehsil- Obra, District – Sonbhadra, Uttar Pradesh , Lease Area – 16.194 Ha. in River Bed of SONE River

Dear Sir,

This is in reference to the above mentioned subject and lease reference.

In this regard, as per Government Order ref. no. 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining and letter issued by district we are herewith submitting Post-Monsoon-2023 Replenishment Study Report for your kind perusal and evaluation, prepared by a QCI/NABET accredited EIA Consultant Organization in Mining Sector.

Thanking You,

M/s New India Minerals
190, Govindpur Ganeshpur, Akhbarpur,
District- Ambedkarnagar, Uttar Pradesh

Encls: Post-Monsoon Replenishment Study Report

To,

Date:

**The District Mining Officer / In-Charge
Sonbhadra,
Uttar Pradesh**

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190, Govindpur Ganeshpur, Akhbarpur,
District- Ambedkarnagar, Uttar Pradesh

Encls: Post-Monsoon Replenishment Study Report



Environmental Research & Analysis, Lucknow

An ISO 9001: 2015 Certified Organization
An OCI-NABET Accredited Organization



926

Date:- 20/11/23

To,

M/s New India Minerals
190, Govindpur Ganeshpur, Akhbarpur,
District- Ambedkarnagar, Uttar Pradesh

Dear Sir/Madam,

With reference to your WORK ORDER FOR CONDUCTING REPLENISHMENT STUDY for the Pre & Post Monsoon Period of year 2023 as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining, please find enclosed Pre-Monsoon-2023 replenishment study report for following lease:-

Morrum Mining Project – Arazi No. 824 (Khand No.-3) Village – Agori Khas, Tehsil- Obra, District – Sonbhadra, Uttar Pradesh , Lease Area – 16.194 Ha. in River Bed of SONE River.

It is requested to please submit the report to District Mining Department/District Administration for evaluation and comments of Sub-Divisional Committee, for further necessary action.

Yours Sincerely,

Environmental Research & Analysis


Director

(Authorized Signatory)

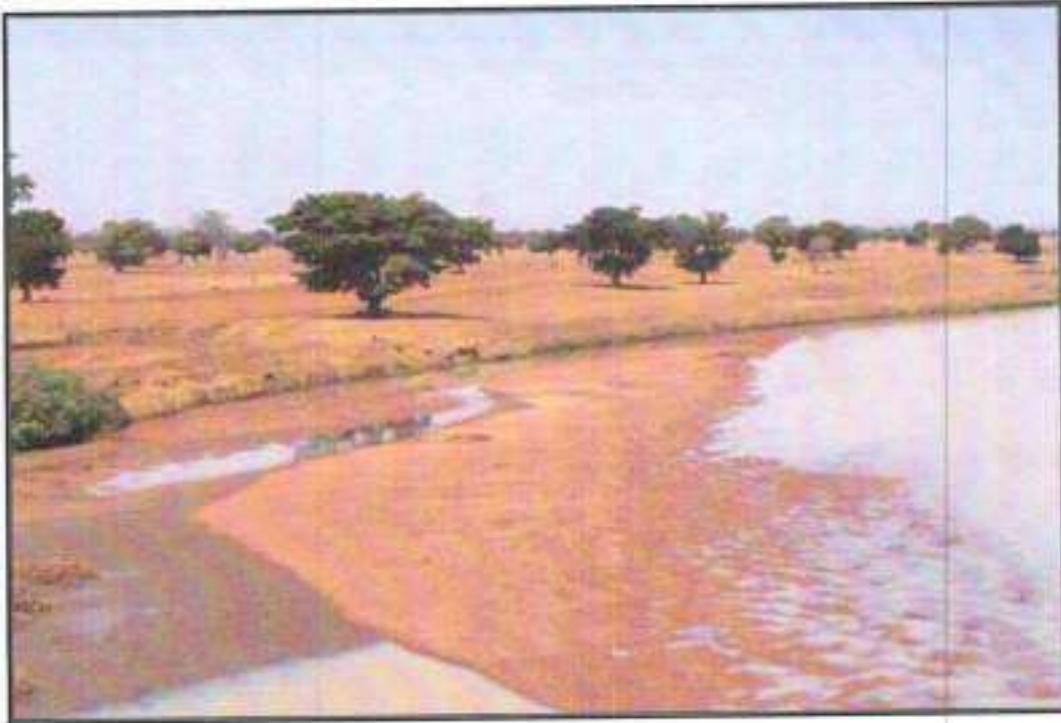
Encl: - Post-Monsoon-2023 replenishment study report of the above referred lease.

Flat No- 203, Second Floor, Yash Silver Height Opposite Badshahnagar Railway Station,
Mahanagar, Faizabad Road, Lucknow (U.P)-226006

Phone No- 0522-4078000, +91-8423500351, 9565508272, 7080999935 and 7080999961

Website- www.eraconsultancy.org, Email- eraenvcle@gmail.com

**Post-Monsoon (2023) Replenishment Study Report
As per EMGSM-2020 Guidelines issued by MoEF&CC**



**Morrum Mining Project – Arazi No. 824 (Khand No.-3) Village – Agori Khas,
Tehsil- Obra, District – Sonbhadra, Uttar Pradesh , Lease Area – 16.194 Ha. in
River Bed of SONE River**

**Lease Holder
M/s New India Minerals
190, Govindpur Ganeshpur, Akbarpur,
District- Ambedkarnagar, Uttar Pradesh**

**Prepared By - Environmental Research and Analysis, Lucknow.
A QCI/NABET accredited EIA Consultant Organization in Mining Sector
NABET Certificate No - NABET/EIA/ENV/ACO/21/1707**

Environmental Research & Analysis
Director

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3) District and River Profile <ul style="list-style-type: none">• Geology, Hydrogeology & Physiography Of District• Geomorphology & Soil Types• Sediment Composition• Sustainable River Bed Sand Mining
4) Methodology of Collecting Data
5) Collecting Post-Monsoon Ground Level Records (Baseline Data) with DGPS equipment at regular intervals and preparing Ground Record Matrix
6) Estimation of Replenished Quantity using DGPS Surface Elevation results and Total Quantity Post-Monsoon
7) Conclusion
8) Annexures

Chapter 1 – Introduction of the Project

The sediment of a river is commonly considered to be aesthetically displeasing and environmentally degrading. Conversely, part of the sediment (sand and gravel) may represent a natural resource for use by society. The potential usefulness of the sediment is enhanced when it is composed of particle sizes found in deposits on the river-bed that would be replenished by newly transported sediment after mining. As such, river deposits become renewable resources, periodically replaced by sediment transport in the river.

- **Bed-load Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to sediment transport because as energy level of a stream increases, some bed-material particles are mobilized and become part of the bed-load or suspended load.

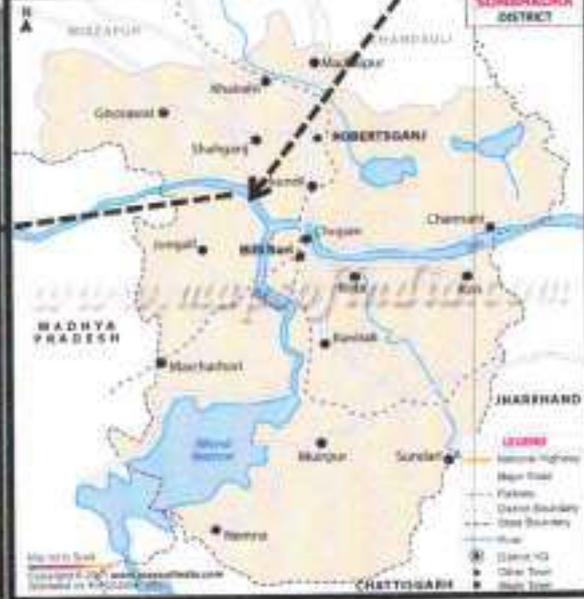
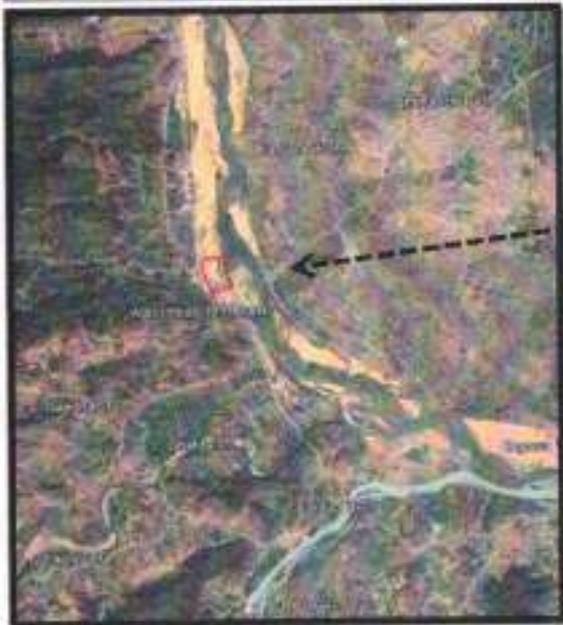
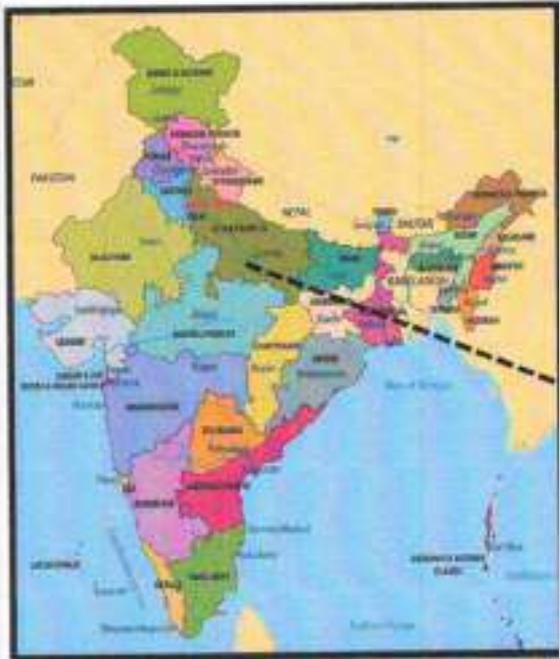


- **Bed-load discharge:** A measure of the quantity (weight) of bed-load per unit time also referred to as bed-load-transport rate.
- **Bed Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to sediment transport because as energy level of a stream increases, some bed-material particles are mobilized and become part of the bed-load or suspended load. In this report, composition of bed material is defined by particle-size distribution.
- **Suspended Sediment Material:** Usually small particles, suspended by turbulence of the flow or existing as colloids, and transported at about the same downstream velocity as the flowing water. Suspended sediment is distributed at all depths in flowing water.
- **Suspended-sediment load:** A general term referring to the quantity (weight) of suspended sediment in transport.
- **Suspended-sediment discharge:** A computed value of the quantity (weight) of suspended sediment per unit time, also referred to as suspended-sediment transport rate.
- **Total sediment load:** The sum of bed load and suspended sediment load.
- **Total sediment discharge:** The sum of bed load discharge and suspended-sediment discharge

Introduction of Lease and Lease Holder

- The present project is for sand mining over an area of **16.194 Ha** over **SONE River**. The location of the project is **KHAND-3 at Agori Khas Village, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh**.
- The lease for the mine is with **M/s New India Minerals** for a period of 5 years.
- **Environmental Clearance for the project has been granted by SEIAA, UP on 01-December-2021 vide E.C. Identification No EC21B001UP196497.**
- Mining in this project will be opencast semi-mechanised mining, while the transportation would be done through trucks/dumpers. Mining will be done in line with statutory guidelines of MoEF&CC like Enforcement & Monitoring Guidelines for Sand Mining, 2020 and Sustainable Sand Mining Management Guidelines, 2016.
- Mining will not be done during monsoon and from in-stream. The ultimate depth of mining will be 3.0 m as per the approved mine plan at a safe distance from the banks and from the water line and there would be no mining at the concave side of the river channel. Mining will be done signifying that all times mining will be done off-stream and above the bed water level.

Location Map
Agori Khas- Khand-1, Obra, Sonbhadra, Uttar Pradesh



Study Area Map
Agori Khas- Khand-3, Obra, Sonbhadra, Uttar Pradesh



Chapter 2 - Objective of Study

PURPOSE OF THE STUDY

For ecological and environmental sustainable balance there must be a balance between river sand mining and replenishment. The extracted sand is required to be replenished in next monsoon. Therefore, it is necessary to do sand budgeting before and after monsoon to ensure that the extraction will not exceed sedimentation. Due to unscientific and & over extraction, the imbalance may cause following threat to the ecosystem of the area / region, especially in arid and semi -arid regions. Some of the impacts are as follows.

- Transformation of river into buried channel
- Changes in abiotic environment
- Soil / land erosion (especially at banks) at the time of flood
- Possible changes in regional water table (may increase or decrease in pockets) or may form a local water tables
- Quality of ground-water may change
- Ponding in river bed
- Change in river course

OBJECTIVE OF THE STUDY

- To assess the possibility of safe extraction of river bed material from River; and
- To determine the actual reserve of replenishable sand within mine lease area

Chapter 3 – District & River Profile

DISTRICT PROFILE

District Sonbhadra is the 2nd largest district of Uttar Pradesh, India. It is the only district in India which borders four states namely M.P., Chhattishgarh, Jharkhand and Bihar. In the popular TV show Kaun Banega Crorepati , a question rewarding 50 lacs was asked based on the fact just mentioned. The districts has an area of 6788 Sq.Km and a population density of 270 persons per km². The district lies in the extreme southeast of the state, and is bounded by Mirzapur district to the northwest, Chandauli district to the North, Kaimur and Rohtas districts of Bihar state to the Northeast, Garhwa district of Jharkhand state to the East, Koriya and Surguja districts of Chhattisgarh state to the South, and Singrauli district of Madhya Pradesh state to the West.



Chhattisgarh flows north to join the Son River.

The district headquarters is in the town of Sonbhadra district is an industrial Zone and it has lots of minerals like bauxite, limestone, coal, gold etc. The northern third of the district lies on a plateau north of the Kaimur Range, and is drained by tributaries of the Ganges including the Belan and Karmanasha rivers. South of the steep escarpment of the Kaimur Range is the valley of the Son River, which flows through the district from West to East. The southern portion of the district is hilly, interspread with fertile stream valleys, The Rihand River, which rises to the south in the highlands of Surguja district of Chhattisgarh, flows north to join the Son river in the centre of the district. The Kanhar River originates in

DESCRIPTION OF SONE RIVER

Son River (Hindi: सोन नदी, also spelt Sone River) is a perennial river located in central India. It originates near Amarkantak Hill in Anuppur district of Madhya Pradesh and finally merges with the Ganges River near Patna in Bihar. Sone river is the second-largest southern tributary of the Ganges' after Yamuna River. India's oldest river bridge Koilwar Bridge over Sone River connects Arrah with Patna. Sone river is famous for its sand across country.

Sone River is called 'सोन / सोने' in Hindi, but called 'शोण' in Sanskrit, a rare instance of an Indian river having masculine name. Damodar and Brahmaputr also have masculine name. The Sone originates near Amarkantak in Anuppur district of Madhya Pradesh,[2] just east of the headwater of the Narmada River, and flows north-northwest through Shahdol district in Madhya Pradesh state before turning sharply eastward where it encounters the southwest-northeast-Kaimur Range. The Sone parallels the Kaimur hills, flowing east-northeast through Uttar Pradesh, Jharkhand and Bihar states to join the Ganges just west of Patna. Geologically, the lower valley of the Son is an extension of the Narmada Valley, and the Kaimur Range an extension of the Vindhya Range. Arwal, Daudnagar, Deori, Rohtasgarh, Dehri, Sonbhadra and Bihta are some of the major cities situated on Sone River.

The Sone river which is 784 kilometres (487 mi) long, is one of the longest Indian rivers.[2] Its chief tributaries are the Rihand, Kanhar and the North Koel. The Son has a steep gradient (35–55 cm per km) with quick run-off and ephemeral regimes, becoming a roaring river with the rain-waters in the catchment area but turning quickly into a fordable stream. The Son, being wide and shallow, leaves disconnected pools of water in the remaining parts of the year. The channel of the Son is very wide (about 5 km at Dehri) but the floodplain is narrow, only 3 to 5 kilometres (2 to 3 mi) wide. The meeting point with North Koel the width of Sone River is 5 to 8 kilometres (3 to 5 mi). In the past, the Son has been notorious for changing course. As it is traceable from several old beds near its east bank, the river changed its course more than 5 times. In modern times this tendency has been checked with the anicut at Dehri, and now more so with the Indrapuri Barrage.

Sir John Houlton, the British administrator, described the Son as follows, "After passing the steep escarpments of the Kaimur range, it flows straight across the plain to the Ganges. For much of this

distance it is over two miles wide, and at one point, opposite Tilothu three miles wide. In the dry weather there is a vast expanse of sand, with a stream not more than a hundred yards wide, and the hot west winds pile up the sand on the east bank, making natural embankments. After heavy rain in the hills even this wide bed cannot carry the waters of the Son and disastrous floods in Shahabad, Gaya, and Patna are not uncommon.

GEOLOGY, HYDROGEOLOGY & PHYSIOGRAPHY OF SONBHADRA DISTRICT

INTRODUCTION

Geologically the district is characterized by Bijawarphyllites and dudhi granite/ gnesis, Vindhyan formation and younger alluvium. The age of these formations ranges from Archean to Sub recent. The Granitoids and gneisses form the main and traversed by pegmatitic veins, quartz reefs and basic dykes. The district is characterised with hard rock undulating and hilly topographic features. Along the course of river and stream, very limited valley fill deposit are observed. River Son divides the district into two distinct topographic divisions. The thickness of alluvium or weathered zone is more in North of River Son while in south.



As per 2011 census the district has population 18,62,559 of which 9,71,344 males and 89,215 female. The literacy rate of this district is 64.03 % out of which 74.92 % males are literate and 52.14 % females are literate.

RAINFALL AND CLIMATE

The average annual rainfall 981.86 mm. The climate is typical sub-humid, characterized by hot summer, mild winter and pleasant monsoon season. About 90% of which received from South West monsoon. May is hottest month with temperature. 45.5°C January is usually coldest month with the temperature 2.6°C. The relative humidity ranging between 25 % to 81 %.

GEOMORPHOLOGY & SOIL TYPES

The district is characterised by alluvial, hard rock as well as marginal alluvium.

The district can be broadly classified into three physiographic units.

- i) Alluvial Plain
- ii) Marginal Alluvial
- iii) Sandy Loam



SOIL CHARACTERISTICS

Soil is the basic resource, which is formed by the disintegration, decomposition and movement of parent materials through natural agencies like climate, water, vegetal cover, etc. (Kayastha, 1964). The soil of the area under study exhibits a significant spatial variation in their mode of formation. These are mostly sedimentary, showing in situ development characteristic along with extensive pockets of the alluvial soil in the Singrauli and Dudhi basins which are developed on the Dharwar with mixed block, red and yellow colours. Besides the soil of Jungail series is red in colour. These are loamy to sandy loam in texture and sometimes vary from coarse sand to loam and clay. The uplands have fragile coarse sandy soil which are gravelly soil with low water-holding capacity and fertility. However, those of the valleys and lowlands have high water holding capacity. There are fine-textured, thick dark and fertile soils and severely affected by erosion. Agarwal and Mehrotra (1952, 1953 and 1958) have identified the following types of soil in the region.

- a) Sandy Loam
- b) Fine Sandy Loam
- c) Jungail
- d) Sandy Loam
- e) Coarse Sandy Loam

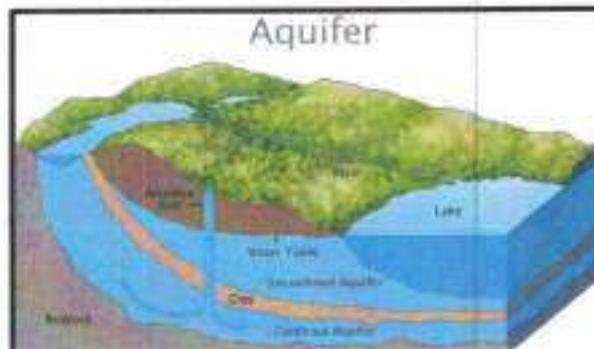
HYDROGEOLOGY

Exploratory drilling data of CGWB and state tubewell department show that there are fractures which create secondary porosity in hard rock area and porous formation in alluvial formations. The depth of these fractures differ from place to place. The ground water condition in the area are greatly influenced by the occurrence of two distinct litho-units.

- a) Unconsolidated sediments in the valley filled area (Alluvium)
- b) Hard Rock Formation: Comprising Vindhyan and Precambrian formations

AQUIFER SYSTEM

Exploratory drilling data of the district reveals that the wells located in these areas are easily capable of yielding 100-500 m³/d for a draw down of 3.0 m. Specific capacity is in the range from 100 to 300 lpm of draw down and the hydraulic conductivity varies from 5-15 m/d. Similarly specific yield is generally in the range of 5 to 15%..



GROUND WATER POTENTIALITY AND WATER LEVELS

Ground water is mainly controlled by drainage, topography and lithological behavior, it occurs under phreatic condition at shallow depths and fractures & granular zones under at deeper depths. Depth to water in pre-monsoon ranges between 4.00 to 22.00 mbgl. Post-monsoon water level varies between 2.10 to 20.50 mbgl. Water level fluctuation is minimum in Ghorawal and maximum in Chatrah block. After the study of long term water level trend, it is inferred that the well show the decline trend during pre-monsoon period. The average magnitude of falling trend over last 05 years is 50-65 cm/year. The yield of the wells vary from 30 to 500 lpm. The shallow fractures and phreatic ground water has poor sustainability.

AQUIFERS PARAMETERS

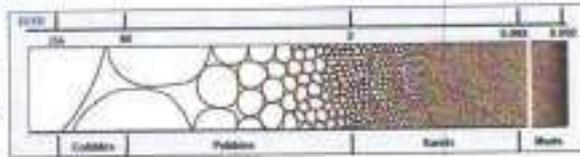
The aquifer systems have poor potential and very few dug wells are found in the areas occupied by them. Water table fluctuates in response to recharge to the aquifer and with drawl from the aquifer. The quantum of fluctuation is direct function of the above. Recharge take place mainly during rainy season.

GROUND WATER RESOURCES

As per report on dynamic ground water resource of Sonbhadra district as on 01.04.2009. The net annual ground water availability is 20674.37 ham The existing gross ground water draft for all uses is 11815.39 ham. The net ground water availability for future irrigation development is 6237.88 Ham.

SEDIMENT COMPOSITION

Sediments of various sizes and in mixed form are predominantly deposited in the river bed and flood plain. There is no perfect classification between boulders, cobbles, pebbles and sand. They are



deposited in a mixed state. The classification is done by grab mining and the sediments are passed through different sieves in the screening plants. Sediments of various sizes and in mixed form such as coarse sand, medium sand and fine sand are predominantly deposited in the river bed. Sand is naturally occurring granular material composed of finely divided rock and mineral particles between 150 micron to 4.75 mm in diameter (IS 383-1970). Sand is formed due to weathering of rocks due to mechanical forces. In the process the weathered rocks forms gravel and then sand. Sand and gravel together known as aggregate, represent the highest volume of raw material used on earth after water.



Most sand is made of quartz or its microcrystalline cousin chalcedony, because that common mineral is resistant to weathering. The farther from its source rock sand is, the closer it is to impure quartz. But Markanda sands contain quartz grains, tiny bits of rock (lithics), or dark minerals like limestone and ferruginous concretions.

Sand, along with gravel, silt and clay are collectively known as sediment, and are produced by the mechanical and chemical breakdown of rocks. Once disaggregated from the original source rock, this material is then eroded and transported by either wind, water, often ending up at the deposits of rivers or lakes, as sand dunes, or ultimately as sediment in the sea. Eventually this material may be buried to sufficient depth within the earth to harden and form sedimentary rock.

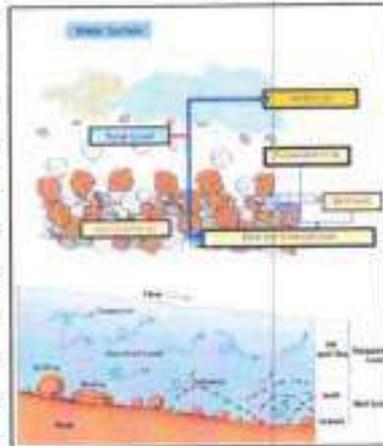
The composition of sand is largely dependent on the source material. For example, the sand around volcanic islands is often composed of volcanic rock fragments, volcanic glass, and other minerals associated with volcanic rocks. In contrast, sediment found on the beaches are generally composed of quartz (the most durable common mineral), possibly some feldspar (also durable, but more easily

Chemically weathered to clay), and other minerals associated with the plutonic igneous rocks

which form the bulk of the mountain ranges nearby. In areas where there is no good source of sedimentary material from mountains or volcanoes, sand is often entirely composed of organic material i.e. shell fragments, coral, and the tests (skeletons) of small planktonic organisms.

SEDIMENT TRANSPORT

Sediment transport is the movement of solid particles (sediment), typically due to a combination of gravity acting on the sediment, and/or the movement of the fluid in which the sediment is entrained. Sediment transport occurs in natural systems where the particles are clastic rocks (sand, gravel, boulders, etc.), mud or clay; the fluid is air, or water, and the force of gravity acts to move the particles along the sloping surface on which they are resting. Sediment transport due to fluid motion occurs in rivers, oceans, lakes, seas, and other bodies of water due to currents and tides. Sediment transport due only to gravity can occur on sloping surfaces in general, including hill-slopes, scarps, cliffs, and the continental shelf-continental slope boundary.



TYPES OF SEDIMENT LOAD

- **Bed-load:** That portion of the sediment load that is transported along the bed by sliding, rolling or hopping. The bed-load moves at velocities slower than the flow and spends most of its time on or near the stream bed. The mechanisms of grain motion are as follows:
 - **Traction (rolling and sliding):** Important factors: frictional drag and lift forces exerted by the flow and slope.
 - **Saltation (hopping):** Grains are temporarily suspended by fluid vortices or by ballistic impact and then released. Grain movement may be continuous or intermittent depending on the flow regime.

Suspended load: They are particulate sediment that is carried in the body of the flow and moves at the same velocity as the flow. A small particle (e.g. clay and fine silt), with a large relative surface area, is held in suspension more easily because of the electrostatic attraction between the unsatisfied charges on grain's surface and the water molecules. This force, tending to keep the particle in the flow, is large compared to the weight of the particle.

The Hjulstrom curve shows that a much higher velocity is required to entrain clay and fine silt than coarse sand. However, once the fine sediment is in suspension, a much lower velocity is required to maintain it in suspension. The quantity and quality of the load is defined in terms of

competence and capacity.

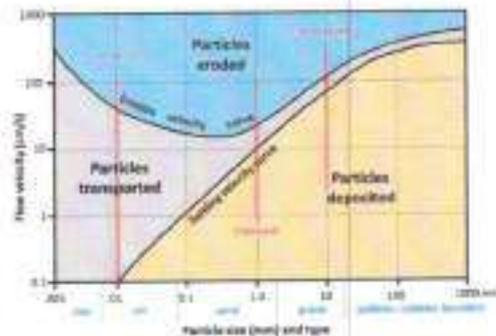
Dissolved load: material that is chemically carried in the water. The factors that govern the percentage of dissolved and suspended load include:

- Climate: temperature, precipitation, vegetation
- Vegetation: type and amount
- Activity by man: mining, construction, clear cutting, etc.
- Rock solubility: e.g. hard water in carbonate terranes
- Erodibility of materials in the drainage basin
- Relief and slope (affects PE of flow)

Wash Load: Sometimes finer particles from upland catchment (sizes which are not present in the bed material), called wash load, are also transported in suspension. The combined bed material and wash load is called Total load.

TRANSPORT RATE

When the velocity of water flowing over a bed of non-cohesive sediment flow overcomes the resistance offered by the grain due to its mass, cohesion and other forces. Properties like shape and position of centre of gravity of the grain play important roles in determining the degree of resistance offered. A diagram compiled by Hjulstrom (1935) revealed the relationship between critical erosion velocity and grain size. The field above the curve indicates the condition suitable for entrainment of grains.



Formulas to calculate sediment transport rate exist for sediment moving in several different parts of the flow. These formulas are often segregated into bed load, suspended load, and wash load. They may sometimes also be segregated into bed material load and wash load.

DEFINING BED LOAD

Bed load moves by rolling, sliding, and hopping (or saltating) over the bed, and moves at a small fraction of the fluid flow velocity. Bed load is generally thought to constitute 5 -10% of the total sediment load in a stream, making it less important in terms of mass balance. However, the bed material load (the bed load plus the portion of the suspended load which comprises material derived from the bed) is often dominated by bed load, especially in gravel-bed rivers. This bed material load is the only part of the sediment load that actively interacts with the bed. As the bed load is an important component of that, it plays a major role

in controlling the morphology of the channel. Bed load transport rates are usually expressed as being related to excess dimensionless shear stress raised to some power. Excess dimensionless shear stress is a non-dimensional measure of bed shear stress about the threshold for motion.

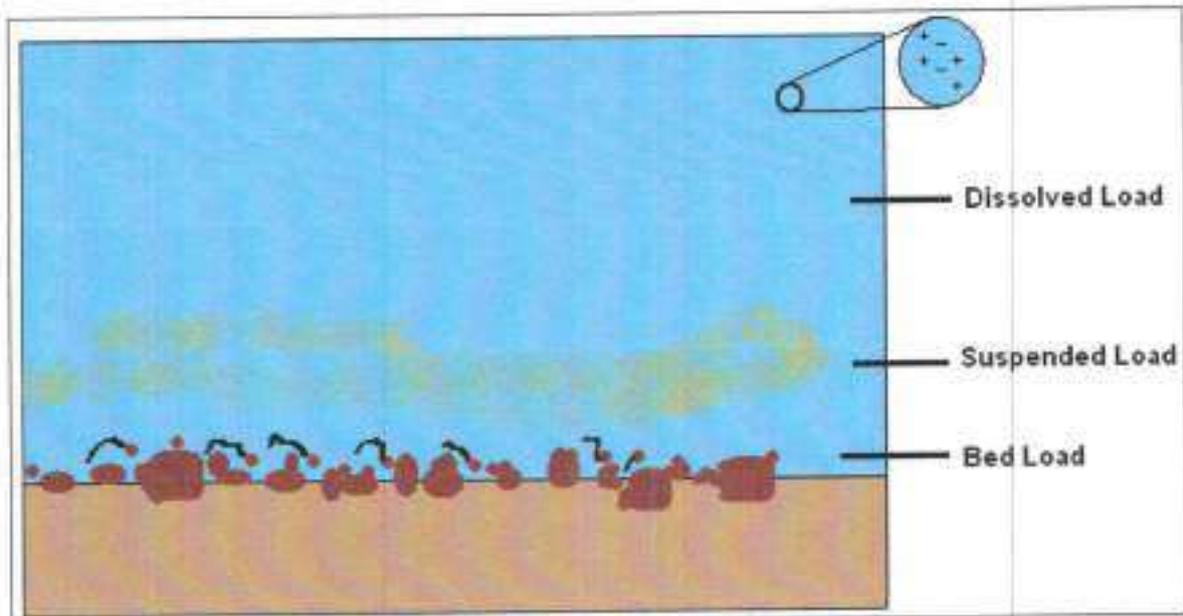


Figure No. 4.2: Sediment load movement

Dissolved load is not sediment. It is composed of disassociated ions moving along with the flow. It may, however, constitute a significant proportion (often several percent, but occasionally greater than half) of the total amount of material being transported by the stream.

DEFINING WASHLOAD

The distinction between bed-material-load and wash-load components of the total load adopted here is that wash load is not found in appreciable quantities in the bed of channel. However, the precise definition of what constitutes an appreciable quantity is unclear, meaning that the threshold grain size separating bed-material load and wash load may be defined in several ways. Wash load is the grain size of which 10 percent of the bed mixture is finer. This basically different behaviour of the fine and the coarse particles in the same channel has led the author and collaborators to assume that the fine particles in the flows till behave like material called Wash load in the concrete channel whereas the coarse particles act like the sediment in a strictly alluvial channel.

These investigators give the limiting grain size between wash load and alluvial or bed load in terms of the composition of the sediment deposit in the bed. They state that all particle sizes that are not significantly represented in the deposit must be considered as wash load. More specifically, the limiting size may be arbitrarily chosen from the mechanical analysis of the deposit as that grain

size of which 10 percent of the bed mixture is finer. This rule seems to be rather generally applicable as long as low-water and dead-water deposits are excluded from the bed sediment."

Wash load is the portion of sediment that is carried by a fluid flow, usually in a river, such that it always remains close to the free surface (near the top of the flow in a river). It is in near-permanent suspension and is transported without deposition, essentially passing straight through the stream. It consists of the finest particles and can be defined by having a Rouse number of <0.8 , meaning that the turbulent mixing velocity is far greater than the settling velocity.

Composition: The composition of wash load is distinct because it is almost entirely made up of grains that are only found in small quantities in the bed. Wash load grains tend to be very small (mostly clays & silts but some fine sands) and therefore have a small settling velocity, being kept in suspension by the flow turbulence.

Velocity: Wash load is carried within the water column as part of the flow, and therefore moves with the mean flow velocity of main stream. Because there is little or no interaction with the bed, the particles extract only negligible momentum from the flow.

Wash Load Dynamics: There is no universally accepted definition of wash load, yet despite this, the wider concept that sediment in transport that is finer than that making up the bed of the channel behaves differently and plays a different role in the sediment transfer system is widely perceived to have merit and has often proven useful in river engineering studies. In this respect, there are three tenants within the wash load and bed-material load concept that are relevant from a practical regional sediment management perspective. It follows that changes in the quantity of wash load in transport (due to the addition or removal of washload sources) will seldom trigger significant morphological responses and marked changes to the stability of the channel. Conversely, imbalances in the bed-material load will usually drive local morphological response through channel scour (where transport capacity exceeds supply) or fill (where supply exceeds transport capacity). Second, the quantity of wash load carried by a stream is limited not by the streams's sediment transport capacity, but by the available supply. It follows that it is only the bed-material load that most sediment transport equations can calculate on the basis of the transport capacity indicated by the local flow hydraulics. Wash-load transport cannot be predicted this way, but can only be estimated on the basis of comprehensive, quantitative assessment of wash-load sediment sources. Third, the movement of wash load is relatively rapid compared to that of the bed-material load. In a sand-bed channel, where the wash load is composed of fine sands, silts and clays that are fairly evenly distributed throughout the water column, wash load may move

through the channel.

SUSTAINABLE RIVER BED SAND MINING

As per Sustainable Sand Mining Management Guideline, 2016, by Ministry of Environment, Forest and

Climate Change, following considerations should be kept in mind for sand / gravel mining:

- Parts of the river reach that experience deposition or aggradation shall be identified first. The Lease holder/Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradation problem.
- The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- Sand and gravel may be extracted across the entire active channel during the dry season.
- Abandoned stream channels on terrace and inactive floodplains are preferred rather than active channels and their deltas and flood plains. Stream should not be diverted to form inactive channel.
- Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- Sand and gravel shall not be extracted within 200 to 500 meter from any crucial hydraulic structure such as pumping station, water intakes, and bridges. The exact distance should be ascertained by the local authorities based on local situation. The cross-section survey should cover a minimum distance of 1.0 km upstream and 1.0 km downstream of the potential reach for extraction. The sediment sampling should include the bed material and bed material load before, during and after extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.
- Sand and gravel could be extracted from the downstream of the sand bar at river bends.
- Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.

Retaining the upstream one to two thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.

- Flood discharge capacity of the river could be maintained in areas where there are significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross-section history.
- Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for ground water recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches;
- Mining depth should be restricted to 3.0 meter and distance from the bank should be 3 meter or 10 percent of the river width whichever less.
- The borrow area should preferably be located on the river side of the proposed embankment, because they get silted up in course of time. For low embankment less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In case of higher embankment the distance should not be less than 50 m. In order to obviate development of flow parallel to embankment, cross bars of width eight times the depth of borrow pits spaced 50 to 60 meters centre-to-centre should be left in the borrow pits.

The effects of unscientific and excessive sand and gravel mining are as follows:

- Extraction of bed material in excess of replenishment by transport from upstream causes the bed to lower (degrade) upstream and downstream of the site of removal.
- In-stream habitat is impacted by increase in river gradient, suspended load, sediment transport and deposition. Excessive sediment deposition for replenishment increases turbidity which prevents penetration of light required for photosynthesis and reduces food availability of aquatic fauna.
- Riparian habitat including vegetative cover on and adjacent to the river banks it controls erosion,
- provide nutrient inputs into the stream and prevents intrusion of pollutants in the stream through runoff. Bank erosion and change of morphology of the river can destroy the riparian vegetative cover.
- Bed degradation is responsible for channel shifting, causing loss of properties and degradation of landscape, it can also undermine bridge supports, pipe lines or other structures.
- Degradation may change the morphology of the river bed, which constitutes one aspect of the aquatic habitat.

- Degradation can deplete the entire depth of gravelly bed material, exposing other substrates that may underlie the gravel, which could in turn affect the quality of aquatic habitat. Lowering of ground water table in the flood plain because of lowering of riverbed level as well as river water level takes place because of extraction and draining out of excessive ground water from the adjacent areas. So, if a floodplain aquifer drains to the stream, groundwater levels can be lowered as a result of bed degradation.
- Lowering of the water table can destroy riparian vegetation.
- Excessive pumping of ground water in the process of mining in abandoned channels depletes ground water causing scarcity of irrigation and drinking water. In extreme cases it may create ground fissures and subsidence in adjacent areas.
- Flooding is reduced as bed elevations and flood heights decrease, reducing hazard for human occupancy of floodplains and the possibility of damage to engineering works.
- The supply of overbank sediments to floodplains is reduced as flood heights decrease.
- An un-scientific and unregulated sand and gravel mining tends to increase channel bank scouring and erosion. This causes a large degree of meandering of rivers and sometimes it could be in kms.
- Rapid bed degradation may induce bank collapse and erosion by increasing the heights of banks.
- Polluting ground water by reducing the thickness of the filter material especially if mining is taking place at top of recharge fissures.
- Choking of sand layer which acts as filter for ingress of ground water from river by dumping of finer material, compaction of filter zone due to movement of heavy vehicles. It also reduces the permeability and porosity of the filter material.
- Removal of gravel from bars may cause downstream bars to erode if they subsequently receive less bed material than is carried downstream from them by fluvial transport.
- Ecological effects on bird nesting, fish migration, angling, etc. indiscrete mining activities lead to increased concentration of suspended sediment in the river which in turn causes siltation of water resources projects.
- Un-scientific and unregulated sand and gravel mining leads to the severe health hazards like air quality degradation and dust fog.
- **As such, it becomes essential to conduct a replenishment study**

Chapter 4 – Methodology of Collecting Data

- The methodology for investigation and objectives set by MoEF&CC involves two-layer approach which is summarized as follows:-

1) Collecting Pre-Monsoon Ground Level Records with DGPS equipment at regular intervals and preparing Ground Record Matrix as per Section-5 of EMGSM 2020 Guidelines.

2) Estimation of Closing Balance/ Reserve Estimation by correlating the details of sanctioned production, actual production and DGPS Surface elevation results.

3) The sum total of the closing balance Pre-Monsoon and the replenished quantity of sand will give the total reserves

- The upcoming sections will show the above methodology in use along with the results and maps as appended.

- GPS Coordinates of Lease Area

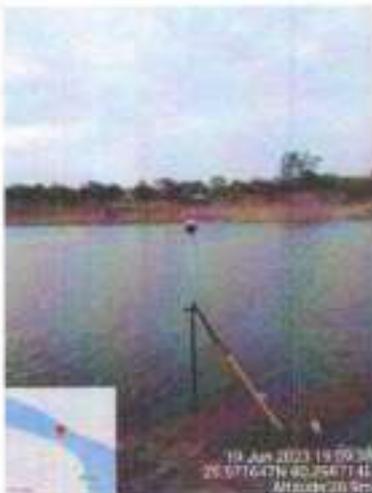
Lease Area Pillar Co-ordinates

Total Area – 16.194 Ha.

Pillar	Latitude	Longitude
A	24°33'14.49"N	82°57'26.10"E
B	24°33'17.75"N	82°57'37.51"E
C	24°33'09.03"N	82°57'41.07"E
D	24°33'04.36"N	82°57'45.23"E
E	24°33'00.00"N	82°57'35.40"E
F	24°33'00.22"N	82°57'34.91"E
G	24°33'10.77"N	82°57'26.35"E
H	24°33'11.19"N	82°57'27.20"E

Chapter 5 – Collecting Post-Monsoon Ground Level Records (Baseline Data) with DGPS equipment at regular intervals and preparing Ground Record Matrix

- A number of ground control points were been established on mining site and current elevation levels spread across the leases were recorded with the help of DGPS base station and Rover.
- The number of sections along and across the river depend on the length and width of lease, its dimension as well as ground conditions.
- The methodology followed is in conformity to the Enforcement & Monitoring Guidelines for Sand Mining – 2020 issued by MoEF in January-2020 which envisages that Regular Replenishment study needs to be carried out to keep a balance between deposition and extraction.
- Specific emphasis has been given to the norms provided in the Section-5 of Enforcement & Monitoring Guidelines for Sand Mining – 2020 which provides procedure to be followed for conducting replenishment study.



- The changes observed in the elevation in pre and post scenario at each node shall be depicted in graphical forms with an appropriate scale to estimate the area of deposition and erosion.
- Net area shall be derived after the summation of the area of deposition minus area of erosion for each cross-section. The Replenished Volume will be estimated by multiplying the distance between two cross-sections with the average of net area of these two consecutive cross-sections.

DGPS Ground Control Point Record Matrix in Post Monsoon Scenario

Sl. No.	Cross Section	Latitude	Longitude	Post-Monsoon Elevation
0	Zero Level	24°33'9.17"N	82°57'40.31"E	108.512
1	1-1	24°33'13.25"N	82°57'27.94"E	109.852
2	1-1	24°33'14.27"N	82°57'31.63"E	110.015
3	1-1	24°33'15.15"N	82°57'34.90"E	109.041
4	2-2	24°33'12.46"N	82°57'36.04"E	109.412
5	2-2	24°33'11.38"N	82°57'33.12"E	109.841
6	2-2	24°33'10.12"N	82°57'29.57"E	109.852
7	3-3	24°33'7.36"N	82°57'31.29"E	110.254
8	3-3	24°33'8.66"N	82°57'34.92"E	110.321
9	3-3	24°33'9.81"N	82°57'37.71"E	109.124
10	4-4	24°33'6.76"N	82°57'39.45"E	109.112
11	4-4	24°33'5.22"N	82°57'37.18"E	110.452
12	4-4	24°33'3.44"N	82°57'34.14"E	110.125
13	5-5	24°33'0.96"N	82°57'35.82"E	110.051
14	5-5	24°33'2.60"N	82°57'39.26"E	110.112
15	5-5	24°33'4.34"N	82°57'42.45"E	109.071

DGPS - Ground Control Point Record Map



Chapter 6 – Estimation of Replenished Quantity using DGPS Surface Elevation results and Total Quantity Post Monsoon

- The purpose of this study is to describe an objective method to estimate the volume and spatial occurrence of the sand produced by stream and to identify the remaining sand resources on the project site in comparison to the approved Mine Plan which is a conceptual document for 5 year mining.
- This reserve estimation is done with help of modern analytical techniques viz. **Sentinel-2 Satellite Data for analysing latest lease profile**, surficial mapping on AutoCAD, geographic information systems (GIS) mapping and correlating the existing production data.

Summary of the findings is as under:-

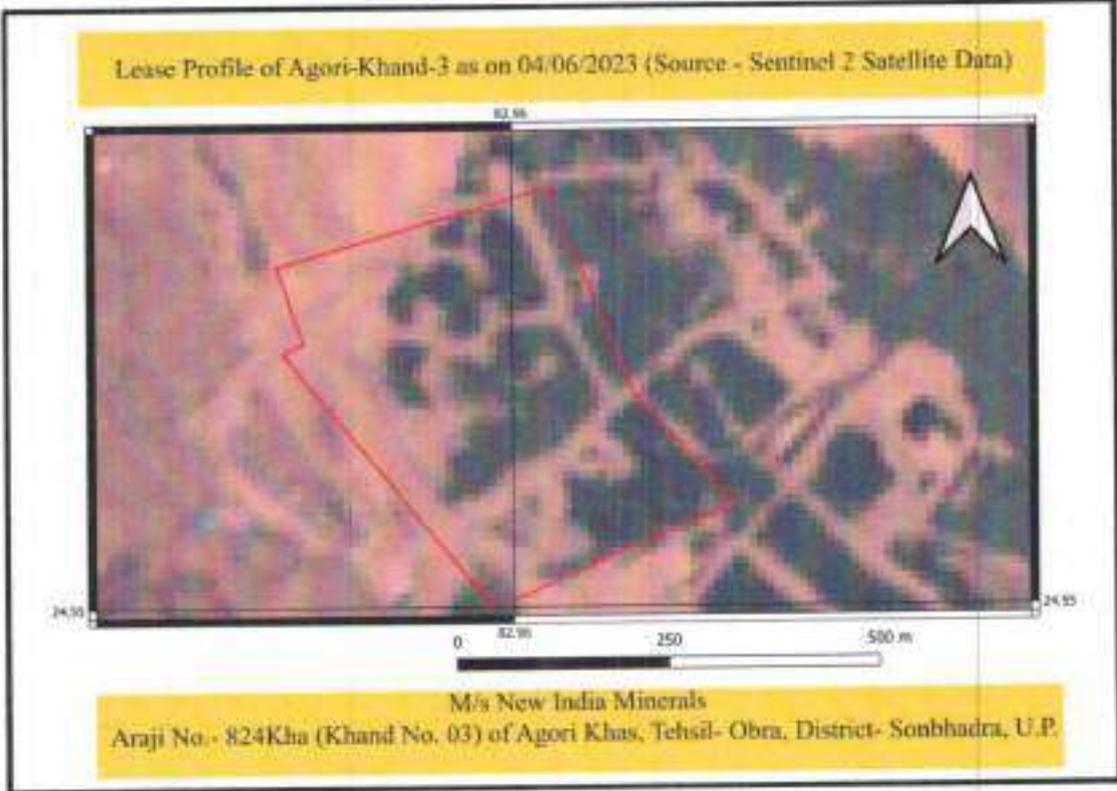
Pre Monsoon Data

A	Sanctioned Production of 9 Months	2,59,104 cubic meter
B	Production done by Lease Holder (as per MM11) from 1-Oct-2022 till 30-June-2023	1,41,162 cubic meter
C	Estimated Closing Balance on the basis of DGPS survey (Average thickness of lease above 0.3 meter water level)	85,256 cubic meter

Post Monsoon Data

D	Average Thickness of deposit above Pre Monsoon Levels	0.477227 m
E	Replenished Quantity	77,282 cubic meter
F	Total Quantity Post Monsoon (C+E)	1,62,538 cubic meter

Recent Lease Profile reported as per SENTINEL-2 Satellite Data



Environmental Research & Analysis
A
Director

Chapter 7 – Conclusion

- The present project is for sand mining over an area of 16.194 Ha. on Sone River. The location of the project is at Village- Agori Khass – Khand-03, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh. The lease for the mine is with M/s New India Minerals for a period of 5 years.
- The Lease was Audited on 23rd October, 2023.
- The Zero River Level observed was 108.512 mRL.
- The Minimum reference level of lease was 109.041 and Maximum reference levels observed was 110.452 mRL.
- The estimation of post-monsoon replenished quantity was 77,282 cubic-metres and the total quantity in the lease area was 1,62,538 cubic-metre
- The results can be summed up in the following table:

Planned Production as per LoI/E.C. (cum)	Pre-Monsoon Closing Balance Reserves (cum) (A)	Post Monsoon Replenished Quantity (cum) (B)	Total Available Reserve (cum) (A+B)	Remarks
2,59,104	85,256	77,282	1,62,538	The Rate of Replenishment is less than the sanctioned quantity

Chapter 8 – Annexures

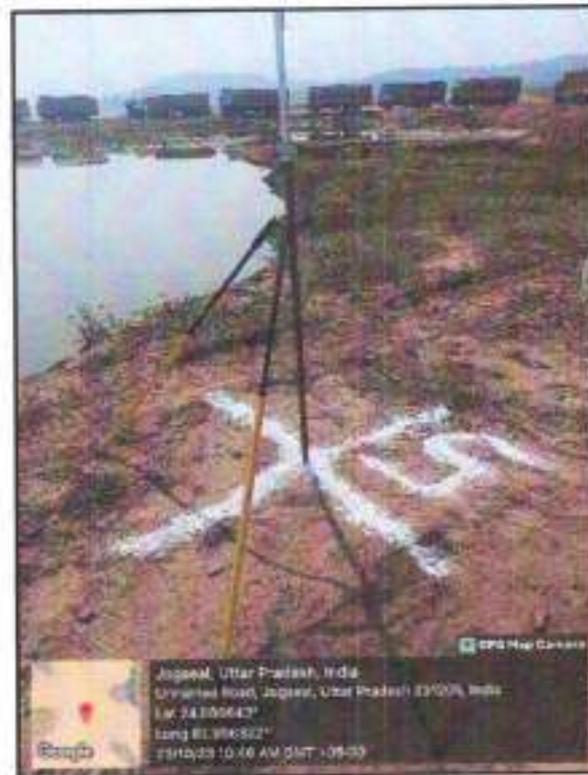
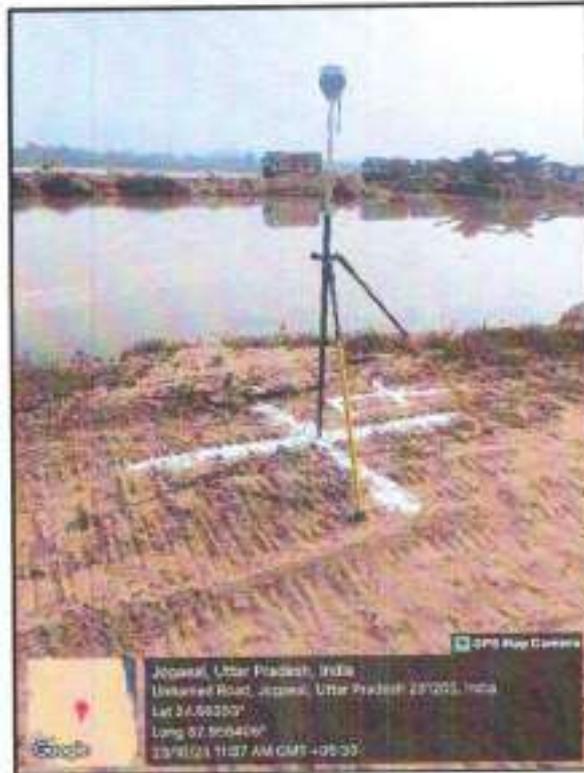
LIST OF ANNEXURES

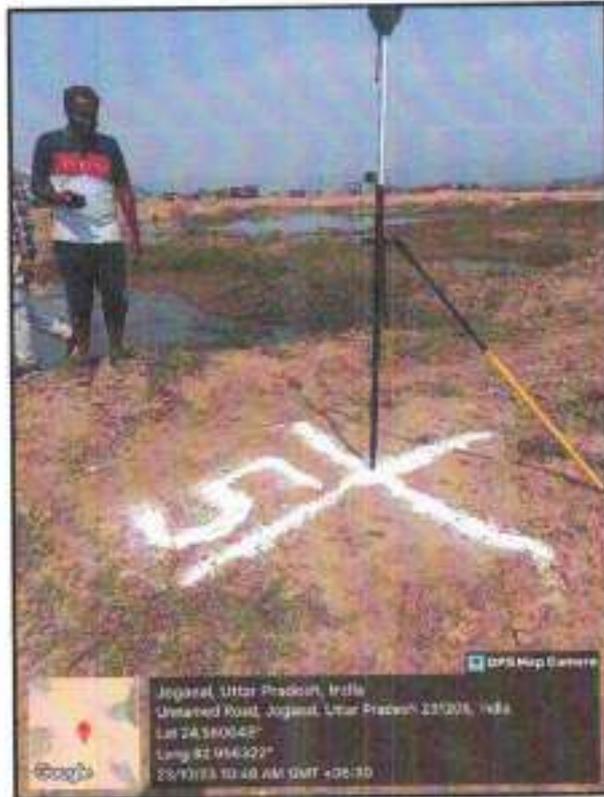
Sl. No.	Description	Annexure No.
1.	DGPS Survey Photographs	I
2.	Drone Survey Photographs	II
3.	Contour Map of the Lease Area	III
4.	Digital Surface Model (DSM) of the Lease Area	IV
5.	Orthomosaic Map of the Lease Area	V
6.	Work Order	VI
7.	Environmental Clearance	VII
8.	NABET Certificate	VIII

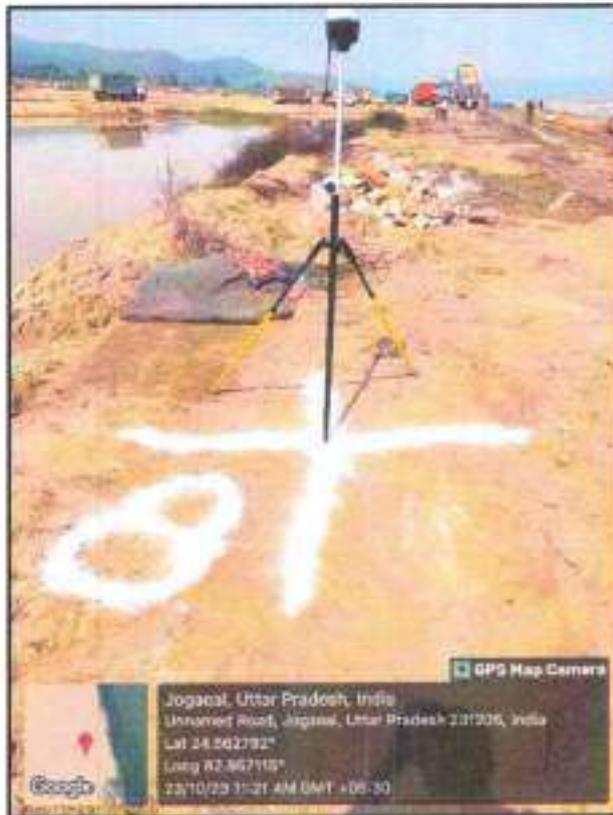
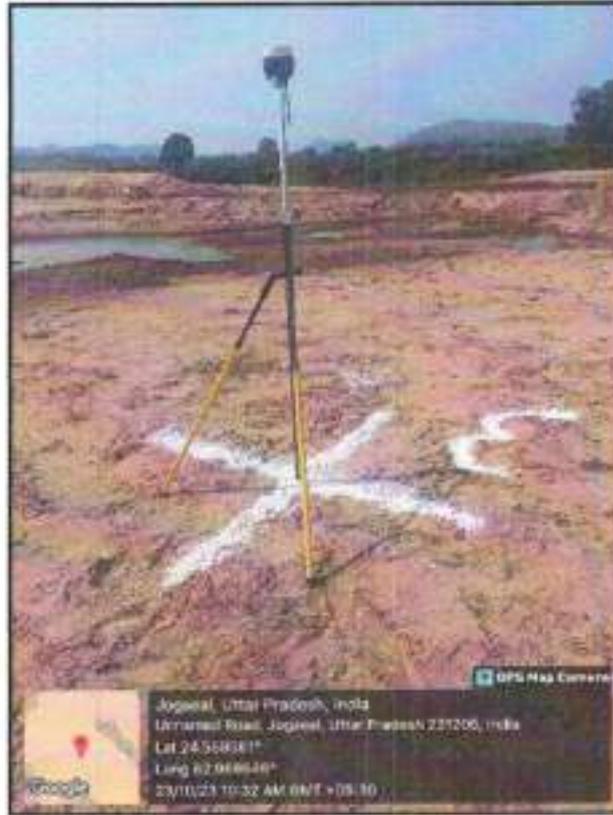
ANNEXURE-I

DGPS SURVEY PHOTOGRAPHS

DGPS SURVEY PHOTOGRAPHS







ANNEXURE-II

DRONE SURVEY PHOTOGRAPHS

Environmental Research & Analysis


Director

DRONE SURVEY PHOTOGRAPHS



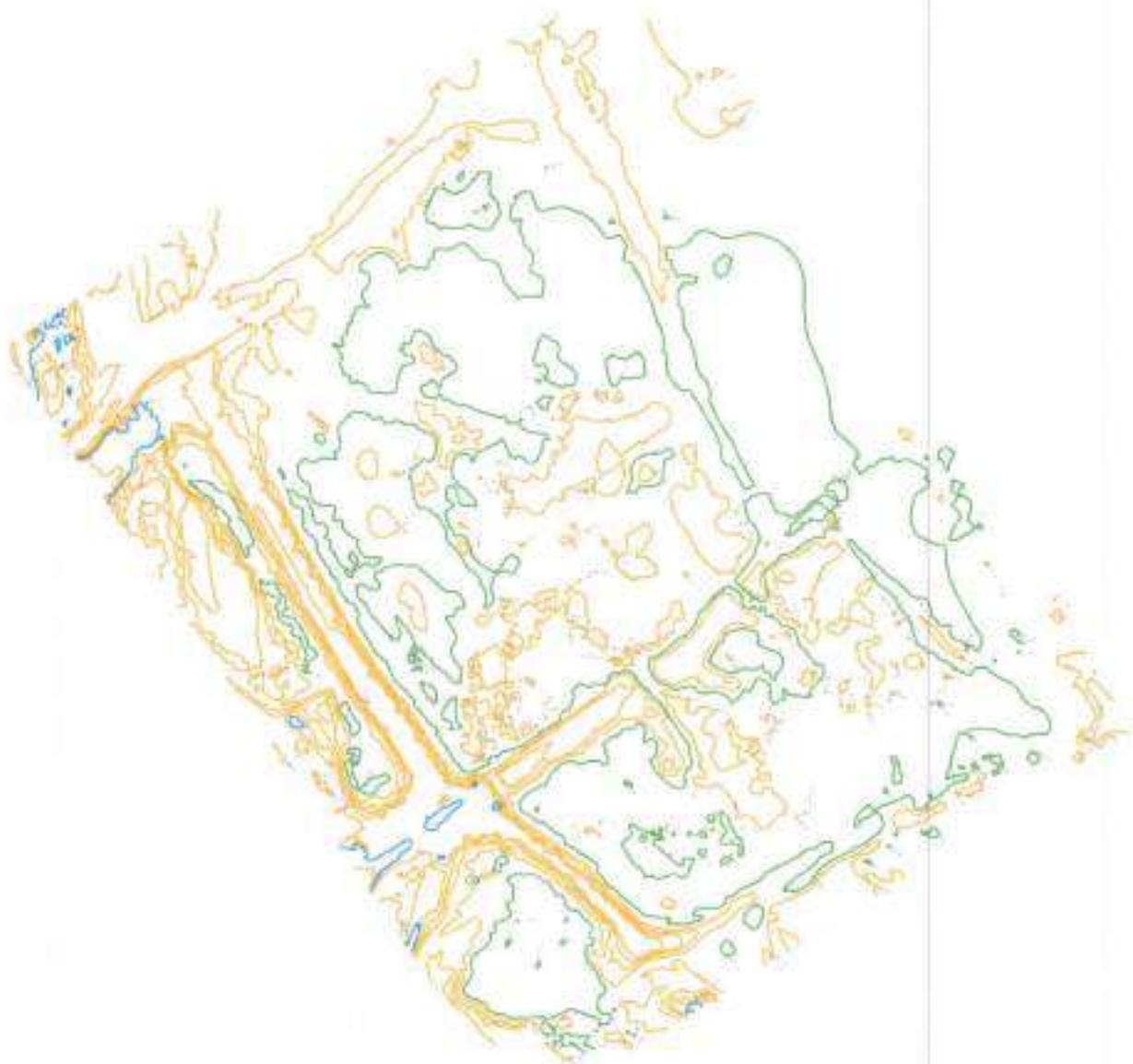


ANNEXURE-III

CONTOUR MAP OF

THE LEASE AREA

AGHORI_KHAND_3_CONTOURS



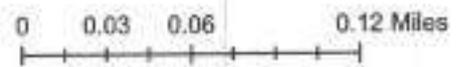
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AGHORI_KHAND_CONTOURS

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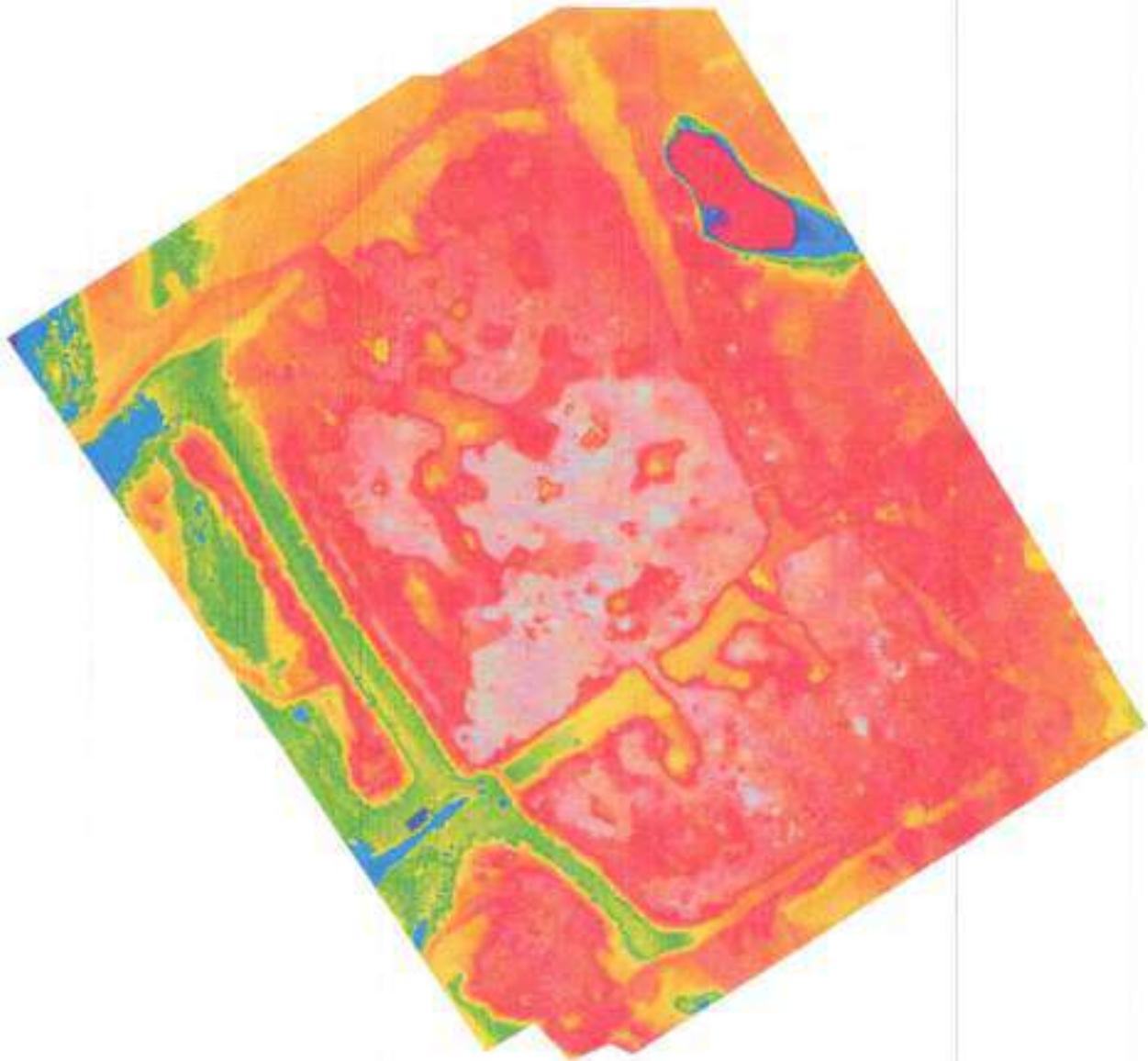
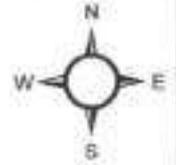
- Continuous, 40, 25
- Continuous, 3, 25
- Continuous, 4, 25
- Continuous, 7, 25



ANNEXURE-IV

DSM AND DTM OF THE LEASE AREA

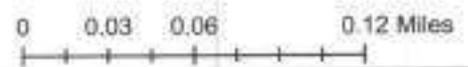
AGHORI_KHAND_03_DSM



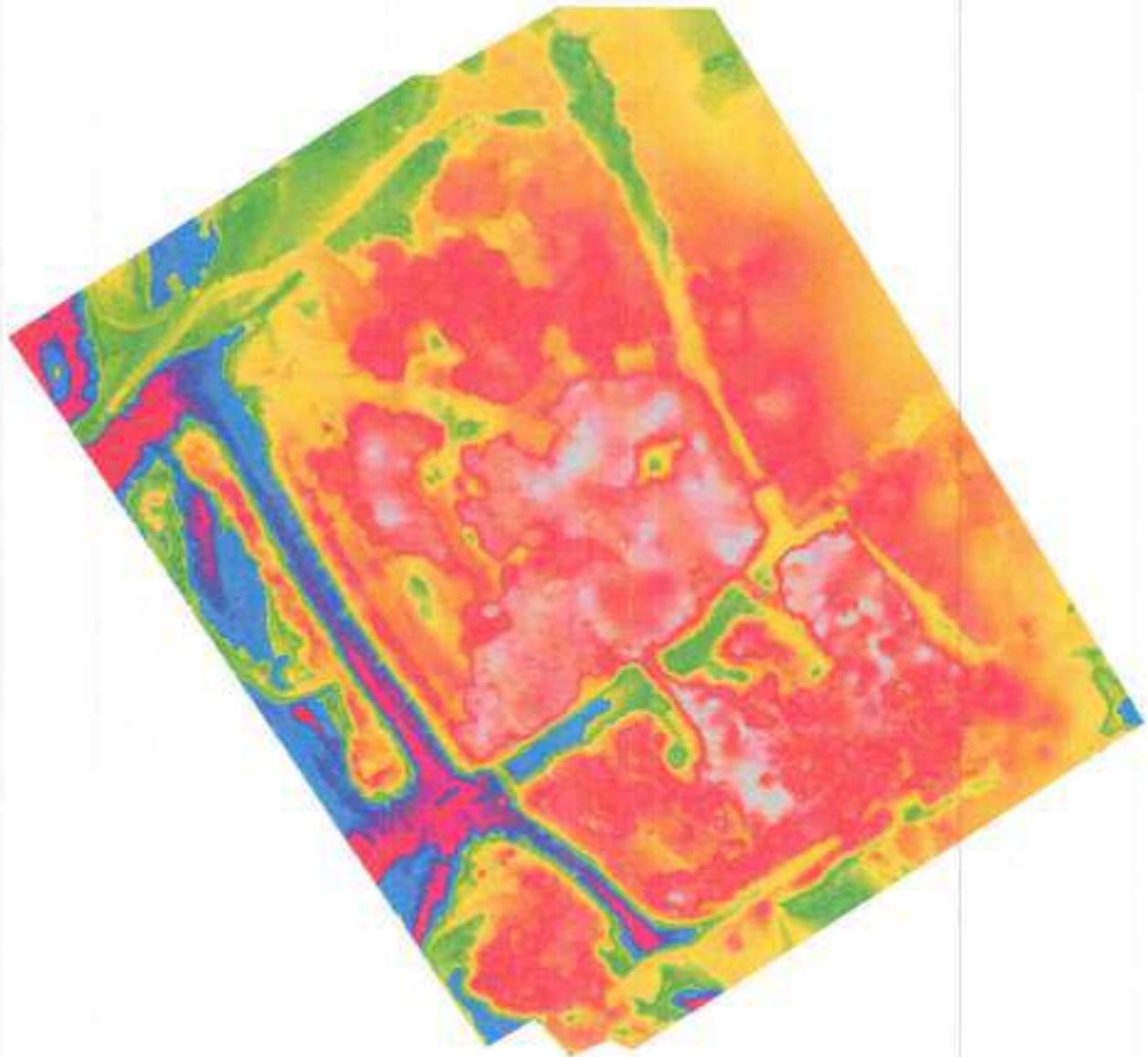
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AGHORI_KHAND_DSM

Value



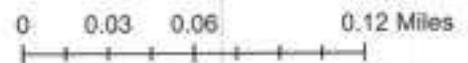
AGHORI_KHAND_03_DTM



Legend

AGHORI_KHAND_DTM

Value

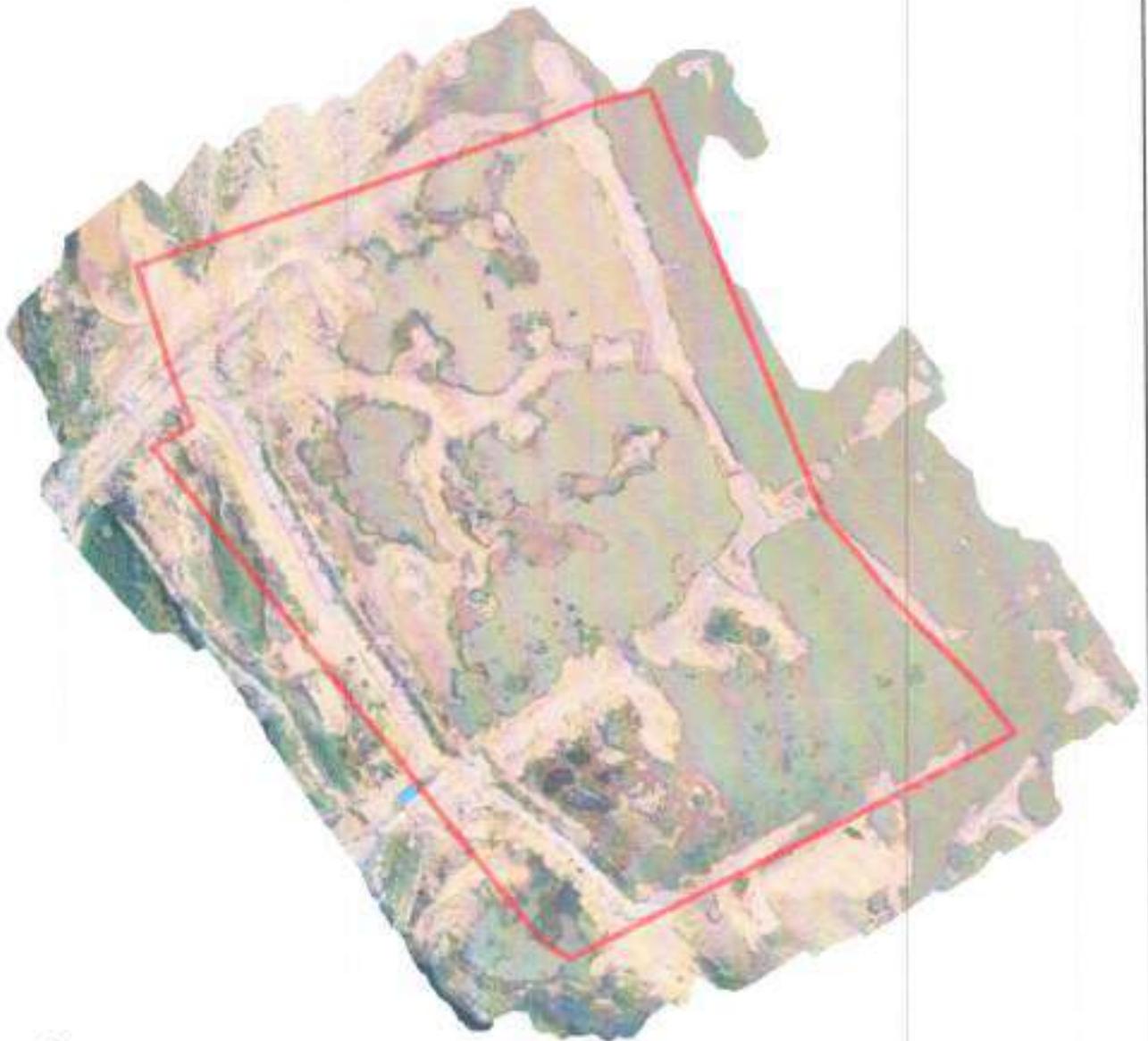
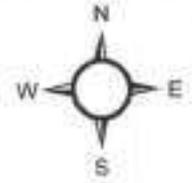


Environmental Research & Analysis
[Signature]
Director

ANNEXURE-V

ORTHOMOSAIC MAP OF THE LEASE AREA

AGHORI_KHAND_3_ORTHO



Legend

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Aghori_Khand_3_ORI

RGB



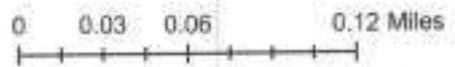
Red: Band_1



Green: Band_2



Blue: Band_3



Environmental Research & Analysis
[Signature]
Director

ANNEXURE-VI

WORK ORDER

M/s New India Minerals

Araji No.- 824Kha (Khand No. 03) of Agori Khas, Tehsil-
Obra, District- Sonbhadra, U.P.

To,

Environmental Research and Analysis, Lucknow.
A QCI/NABET accredited EIA Consultant Organization in Mining Sector ,
NABET Certificate No - NABET/EIA/1922/RA 0200 (Rev 01), Flat No- 203,
Second floor, Yash Silver Height, Opposite site Badshah Nagar Railway
station, Mahanagar, Lucknow (U.P.) -226006

SUBJECT - WORK ORDER FOR CONDUCTING REPLENISHMENT STUDY for the Pre & Post Monsoon Period of year 2023 as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining.

Lease Reference - Araji No.- 824 Kha (Khand No. 03) of Villages Ahori Khas, Tehsil- Obra, District- Sonbhadra, Uttar Pradesh. Sanctioned Lease Area - 16.194 ha.

Dear Sir,

This is in reference to the above mentioned subject and lease reference. In this regard, as per Government Order ref. no. 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining it is observed and validated that your organization is accredited by NABET/QCI in Mining Sector.

In view of above, we are herewith issuing Work Order to your organization for Conducting DGPS based Replenishment Study for the Pre & Post Monsoon Period of year 2023 of our above mentioned lease in accordance with Section -5 of the Enforcement & Monitoring Guidelines for Sand Mining - 2020.

The final report (in two copies) is to be submitted by the end of October-2023 for its evaluation and approval by District Magistrate / In-charge District Mining office and district sub-divisional committee.

Please do the needful at the earliest. Thanking You,

For,

Surendra Tiwari

M/s New India Minerals,

28- Brahmपुरi Colony, Jugauli Crossing,

Faizabad Road, Lucknow, U.P.

Copy to -

1. Hon'ble District Magistrate - Sonbhadra

2. District Mining Office - Sonbhadra



M/s New India Minerals

Araji No.- 824Kha (Khand No. 03) of Agori Khas, Tehsil-
Obra, District- Sonbhadra, U.P.

To,

Environmental Research and Analysis, Lucknow.

A QCI/NABET accredited EIA Consultant Organization in Mining Sector ,
NABET Certificate No - NABET/EIA/1922/RA 0200 (Rev 01), Flat No- 203,
Second floor, Yash Silver Height, Opposite site Badshah Nagar Railway
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The final report (in two copies) is to be submitted by the end of
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In-charge District Mining office and district sub-divisional
committee.

Please do the needful at the earliest. Thanking You,

By *Mahy*

Surendra Tiwari
M/s New India Minerals,
28- Brahmपुरi Colony, Jugauli Crossing,
Faizabad Road, Lucknow, U.P.



Copy to -

1. Hon'ble District Magistrate - Sonbhadra
2. District Mining Office - Sonbhadra

ANNEXURE-VII

ENVIRONMENTAL CLEARANCE

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
M/S NEW INDIA MINERALS
Brahmpuri Colony, 28, Jugauli Crossing, Lucknow -226016

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/61251/2021 dated 06 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC21B001UP196497
2. File No.	6257
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Riverbed Morrum Mining (Son River)
7. Name of Company/Organization	M/S NEW INDIA MINERALS
8. Location of Project	Uttar Pradesh
9. TOR Date	11 Jun 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/61251/2021 & SEIAA, U.P File no- 6257

Sub: Environmental Clearance is sought for Proposed Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P Area – 16.194 ha M/s New India Minerals

Dear Sir,

This is with reference to your application / letter dated 30-03-2021, 12-04-2021, 06-09-2021, 08-09-2021 & 17-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 24-09-2021 and SEIAA in meeting held on 23-11-2021.

A presentation was made by the project proponent along with their consultant M/s Greenc India Consulting Pvt Ltd to SEAC on 24-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P Area – 16.194 ha M/s New India Minerals.
2. The terms of reference were issued by SEIAA, U.P. Ref. No.: 109/Parya/SEAC/6257/2019 Dated 11 June 2021. The public hearing was organized on 18-08-2021.

3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/61251/2021
2. File No. allotted by SEIAA, UP	6257
3. Name of Applicant	M/s New India Minerals Owner: SurendraTiwari
4. Full correspondence address of proponent and mobile no.	190, GovindpurGaneshpur, Akbarpur Distt-Ambedkarnagar UP.
5. Name of Project	Morrum Mining along Sone River bed at Arazi No.- 824Kha (Khand no 03), Village-AgoriKhas, Tehsil-Obra, District-Sonbhadra, U.P.
6. Project location (Plot/Khasra/Gata No.)	Village – AgoriKhas, Araji No. 824Kha (Khand no 03), Tehsil- Obra, District- Sonbhadra, State- Uttar Pradesh.
7. Name of River	Sone River
8. Name of Village	AgoriKhas
9. Tehsil	Obra
10. District	Sonbhadra
11. Name of Minor Mineral	Morrum
12. Sanctioned Lease Area (in Ha.)	16.194 Ha
13. Mineable Area (in Ha.)	14.8273 Ha.
14. Zero level mRL	165 mRL

15. Max. & Min mRL within lease area	169-172 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	Total Lease Area Coordinate (12.146 ha)		
	A	24°33'14.49"N	82°57'26.10"E
	B	24°33'17.75"N	82°57'37.51"E
	C	24°33'09.03"N	82°57'41.07"E
	D	24°33'04.36"N	82°57'45.23"E
	E	24°33'00.00"N	82°57'35.40"E
	F	24°33'00.22"N	82°57'34.91"E
	G	24°33'10.77"N	82°57'26.35"E
H	24°33'11.19"N	82°57'27.20"E	
17. Total Geological Reserves	4,85,820 m ³		
18. Total Mineable Reserves	2,59,104 m ³		
19. Proposed Production/year (as per Lol)	2,59,104 m ³		
20. Total Production (5 Years)	12,95,520 m ³		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	1036.42 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	66		
27. No. Of vehicles movement/day	86		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	3.0 m		
30. Nearest metaled road from site	130 m		
31. Water Requirement	Purposes	Requirement (KLD)	
	Drinking	0.66	
	Suppression of dust	0.55	
	Plantation	11.53	
	Others (if any)	0.00	
	Total	12.74	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	GreenIndia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2022		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	357/ Khanij /2021 dated 29 th January 2021		
35. Length and breadth of Haul Road	Length 130 m, Width 6.0 m		
36. Proposed CER Cost	2,32,762/-		
37. Proposed EMP Cost	Rs. 7,50,281/-		
38. No. of Trees to be planted	7203 Trees		

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 24-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 23-11-2021 decided to grant the Environmental Clearance to the title project for collection of 2,59,104

m³/annum for one year only for lease area of 16.194 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

- 1- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- 2- Forest clearance shall be taken by the proponent as necessary under law.
- 3- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
- 4- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
- 5- Mining and loading shall be done only within day hours' time.
- 6- No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 7- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
- 8- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
- 9- Parking of vehicles should not be made on public places.
- 10- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
- 11- No wildlife habitat will be infringed.
- 12- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
- 13- It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
- 14- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
- 15- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
- 16- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
- 17- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
- 18- Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
- 19- Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- 20- Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.

- 21- Dispensary facilities for first-aid shall be provided at site.
- 22- An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
- 23- The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
- 24- The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
- 25- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
- 26- Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
- 27- Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
- 28- Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
- 29- Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
- 30- Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
- 31- Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
- 32- Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
- 33- The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
- 34- Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
- 35- Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
- 36- The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
- 37- The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

- 38- The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
- 39- Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- 40- Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
- 41- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
- 42- Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- 43- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- 44- The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
- 45- The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
- 46- Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
- 47- Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
- 48- Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 3- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
- 4- Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
- 5- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from

- alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 6- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 17,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 - 7- Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
 - 8- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 - 9- Number of mining projects are coming up in district Sonbhadra. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 - 10- The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
 - 11- At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 - 12- Environment management in according to environmental status and impact of the project.
 - 13- During the school opening and closing time transportation of minerals will be restricted.
 - 14- Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
 - 15- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
 - 16- Pakkamotorable haul road to be maintained by the project proponent.
 - 17- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 - 18- Permission from the competent authority regarding evacuation route should be taken.
 - 19- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
 - 20- Provision for cylinder to workers should be made for cooking.
 - 21- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
 - 22- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
 - 23- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
 - 24- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
 - 25- Provision for two toilets and hand pumps should be made at mining site.
 - 26- Drinking water for workers would be provided by tankers.
 - 27- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
 - 28- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
 - 29- Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

- 30- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 31- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 32- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 33- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 34- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 35- If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 36- Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 37- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 38- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
- 39- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 40- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 41- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 42- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 43- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 44- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 45- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 46- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].

- 47- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 48- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 49- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 50- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 51- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 52- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 53- Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 54- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 55- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 56- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 57- The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 58- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 59- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 60- Waste water from potable use be collected and reused for sprinkling.
- 61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- 62- Project Proponent/Consultant should explore the possibilities of Solar light and water Conservation/harvesting around the mining site/area.
- 63- During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Sonbhadra, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

ANNEXURE-VIII

**NABET
CERTIFICATE**



986

QUALITY COUNCIL
OF INDIA
Creating an Ecosystem for Quality**National Accreditation Board
for Education and Training****Certificate of Accreditation****Environmental Research and Analysis, Lucknow**

**Flat No- 203, Second floor, Yash Silver Height, Opposite site Badshah Nagar Railway station,
Mahanagar, Lucknow (U.P.) -226006**

The organization is accredited as Category-B under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3: for preparing EIA-EMP reports in the following Sectors –

Sl. No.	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1.	Mining of Mineral- Opencast only	1	1 (a) (i)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC MoM dated Feb 16, 2021 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/21/1707 dated April 19, 2021. The accreditation needs to be renewed before the expiry Environmental Research and Analysis, Lucknow following due process of assessment.

**Sr. Director, NABET
Dated: April 19, 2021**

**Certificate No.
NABET/EIA/1922/RA 0200 (Rev 01)**

**Valid till
Jan 21, 2024**

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to QCI-NABET website.

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Annexure No.R3/15

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक 22/2/23
Date

पंजीकृत

संदर्भ सं० H90007
Ref. No.
सेवा में,

M/s New India Minerals
Village- Aghori Khas, Teh.-Obra,
District-Sonbhadra

यह कि उद्योग M/s New India Minerals Village- Aghori Khas, Teh.-Obra, District-Sonbhadra जिले आगे उद्योग कहा जायेगा, सैण्ड/मौरम खनन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है।

यह कि मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या-818/2022 Sandal Praveen Vs Union of India and Ors vide में पारित आदेश दिनांक 16.11.2012 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 09.12.2022 को खनन इकाई का स्थलीय निरीक्षण किया गया।

संयुक्त समिति की आख्या दिनांक 17.02.2023 के अनुसार आपकी खनन इकाई द्वारा अनुमन्य मात्रा से अधिक खनन कार्य किये जाने के कारण पर्यावरणीय क्षतिपूर्ति का आंकलन किया गया है। समिति की आख्या में उल्लिखित बिन्दु-4 निम्नानुसार है :-

4. Environmental compensation (EC) imposed due to mining in outside of the lease and over production

- Committee vide letter no. G000081/OA No.818/2023 dated 28.01.2023 requested to Senior mining officer, Sonbhadra to provide various information including production details, any illegal mining reported to M/s New India mineral and M/s Sudhakar Pandey & associate of above mentioned lease. No reply has been received so far.
- As mentioned above both the lease holder doing significant mining in outside of their lease area (illegal mining), as the data of production is not available with committee, therefore, committee is in opinion to impose Environmental compensation (EC) based on the area covered under illegal mining as mentioned above.
- As per Google earth images, there are three illegal pits visible near the mine of M/s Sudhakar Pandey and Associates, the area of these illegal pits is 5.44 ha and three illegal pits of 4.72 Ha area have existed near the mine area of M/s New India Minerals. The depth of the pits couldn't be verified because the way of the pits were not approachable. As per environmental clearance of SEIAA-UP granted to this project, the maximum depth of the pits shouldn't be more than 3 Meters. Hence, taking the average depth of 1.5 meter, the volume of extracted illegal sand can be calculated. Hence the volume of the sand shall be equal to area * depth.
- The depth of the illegal mining pits mentioned above is not measurable. And hence, the excavated quantity could not be estimated accurately. The EC calculated above is approximation. The accuracy can be verified by measuring the depth employing drone mapping or Google satellite mapping.
- As per CPCB guidelines, the environmental compensation has been calculated as follows :

Environmental Compensation charge (In Rs.) = $D \times (1+RF+DF)$

Where, D = $Z \times \text{Market Value of the material per MT or m}^3$

DF= 0.3, if $Z/X=0.11$ to 0.40

0.6, if $Z/X=0.41$ to 0.70

1, if $Z/X \geq 0.71$

RF=0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

.....2.....

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
-मेल : info@uppcb.com
www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

संयुक्त समिति की आख्या दिनांक 17.02.2023 के अनुसार आपकी खनन इकाई M/s New India Minerals Village- Aghori Khas, Teh.-Obra, District-Sonbhadra पर निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0 7,08,00,000/- (रू0 सात करोड आठ लाख मात्र) की पर्यावरणीय क्षतिपूर्ति आंकलित की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न M/s New India Minerals Village- Aghori Khas, Teh.-Obra, District-Sonbhadra पर निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0 7,08,00,000/- (रू0 सात करोड आठ लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरुद्ध रू0 7,08,00,000/- (रू0 सात करोड आठ लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति प्रोजेक्ट प्रोपोनेंट को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

संदर्भ सं० 196328
Ref. No

1/11-2/NGT-312/23

दिनांक 26/06/23
Date

सेवा में,

श्री सुरेन्द्र तिवारी,
प्रोप० मैसर्स न्यू इण्डिया मिनरल्स,
निवासी-गोविन्दपुर गणेशपुर, अकबरपुर,
जनपद-अम्बेडकरनगर ।

विषय- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-818/2022 SUO MOTU ACTION IN ILLEGAL MINING FOR EXCAVATION OF MORRUM AT ARAJI NO. 824 KHA (KHAND 3 AND 4) IN AREA 16.194 AND 12.368 HECTARES, RESPECTIVELY AT VILLAGE AGORI KHAS, TEHSIL OBRA, DISTRICT SONEBHADRA Vs Union of India & Ors. में पारित आदेश दिनांक 19.05.2023 के अनुपालन के सम्बंध में।

महोदय,

उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-818/2022 SUO MOTU ACTION IN ILLEGAL MINING FOR EXCAVATION OF MORRUM AT ARAJI NO. 824 KHA (KHAND 3 AND 4) IN AREA 16.194 AND 12.368 HECTARES, RESPECTIVELY AT VILLAGE AGORI KHAS, TEHSIL OBRA, DISTRICT SONEBHADRA Vs Union of India & Ors. में पारित आदेश दिनांक 19.05.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके मुख्य अंश निम्न हैं :-

".....262.
(i) Respondents 14 and 15 shall pay amount of environmental compensation of Rs. 8.16 Crores and Rs. 7.08 Crores respectively, to UPPCB by depositing 40% of the amount within one month i.e., by 19.06.2023 and remaining amount in two equal installments within two months i.e., by 19.08.2023 and 19.10.2023. In case of failure in payment as per the above schedule, the entire amount of compensation or the balance amount, as the case may be, shall be recovered in accordance with law besides taking further criminal action by initiating proceedings under Section 26 read with Section 30 of NGT Act, 2010....."

माननीय एनजीटी द्वारा पारित आदेश दिनांक 19.05.2023 के अनुपालन में पूर्व में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रूपये 7.08 करोड़ का 40 प्रतिशत भुगतान दिनांक 19.06.2023 तक अर्थात् एक माह के अंदर उ०प्र० प्रदूषण नियंत्रण बोर्ड को किया जाना था तथा शेष धनराशि का भुगतान अगले दो माह में सामान किस्तों में जमा करने के आदेश पारित किये गये हैं, उक्त के संबंध में सूचना अभी तक अप्राप्त है।

अतः आपको निर्देशित किया जाता है कि माननीय एनजीटी, नई दिल्ली द्वारा पारित आदेश दिनांक 19.05.2023 के अनुपालन में अग्रिम कार्यवाही किया जाना सुनिश्चित करें तथा कृत कार्यवाही से बोर्ड मुख्यालय को अवगत कराये ।

भवदीय

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि:-

1. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि मा० एनजीटी द्वारा पारित आदेश के अनुपालन में अग्रिम कार्यवाही किया जाना सुनिश्चित करें तथा कृत कार्यवाही से बोर्ड मुख्यालय को अवगत करायें ।
2. विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

CCT
4/7/23

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
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क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

संदर्भ संख्या:-

Ref.No.: ...G.A.R.R. 643/Civil Appeal No - 4046/2023

दिनांक:-

Date: 16/08/2023

सेवा में,

मेसर्स न्यू इण्डिया मिनिरल्स,
ग्राम-अगोरी खास, तहसील-ओबरा,
जनपद-सोनभद्र, 201219.

विषय:- मा० उच्चतम न्यायालय, नई दिल्ली में विचाराधीन सिविल अपील संख्या-4046/2023 में दिनांक-
05.07.2023 को पारित आदेश के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करें। उक्त आदेश के सम्बन्ध में अवगत हों कि मा० उच्चतम न्यायालय, नई दिल्ली में विचाराधीन सिविल अपील संख्या-4046/2023 में पारित आदेश दिनांक 05.07.2023 के मुख्य अंश निम्नवत् हैं:-

....."There will also be a stay on the direction to deposit the penalty amount in terms of paragraph 262(i) of the impugned judgment, subject to the appellant depositing an amount of Rs.1.50 crores before the Uttar Pradesh Pollution Control Board. The deposit would be converted into an interest bearing Fixed Deposit Receipt (FDR) for a period of one year on auto-renewal clause. The deposit would abide by further orders of this Court.

Insofar as the direction for revisit approvals vide paragraph 262(v) of the impugned judgment is concerned, there would be a stay thereof. However, the authorities will ensure compliance of the conditions and file a status report in this Court before the next date of hearing, stating whether compliances are being made."

Re - List on 21.08.2023.

उक्त आदेश के अनुपालन में रू० 1.50 करोड़ धनराशि की एफ०डी०आर० आप द्वारा जमा किये जाने की सूचना इस कार्यालय में प्राप्त नहीं है। तत्क्रम में अग्रिम कार्यवाही होना अपेक्षित है। उपरोक्त परिप्रेक्ष्य में आपको निर्देश दिये जाते हैं कि मा० उच्चतम न्यायालय के अनुपालन में एफ०डी०आर० राज्य बोर्ड मुख्यालय अथवा इस कार्यालय में जमा करें, जिससे अग्रिम कार्यवाही की जा सके एवं मा० उच्चतम न्यायालय के आदेशों की अवमानना की स्थिति उत्पन्न न हो। अग्रेतर अवगत हों कि एफ०डी०आर० जमा नहीं करना मा० उच्चतम न्यायालय द्वारा पारित आदेशों की अवमानना का सूचक है। तत्सम्बन्ध में आपका पक्ष अपेक्षित है।

भवदीय,

(आर०के० सिंह)

क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित:-

1. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. श्री प्रदीप कुमार मिश्रा, एडवोकेट ऑन रिकार्ड मा० उच्चतम न्यायालय, नई दिल्ली को इस अनुरोध के साथ प्रेषित कि उपरोक्त प्रकरण में समिति की आख्या उपलब्ध कराये जाने हेतु अग्रिम सुनवाई तिथि प्राप्त करना चाहें।

क्षेत्रीय अधिकारी